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LOK SABHA SECRETARIAT
NEW DELHI

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LOK SABHA

Thursday, December 24, 1964/Pausa 3, 1886 (Saka)

The Lok Sabha met at Eleven of the Clock.

[Mr. Speaker in the Chair]
ORAL ANSWERS TO QUESTIONS

ग्रफ्रीकी देशों में भारतीय डाक्टरों की मांग

+ *660. श्री प्रकाशवीर शास्त्री : श्री जगदेव सिंह सिद्धान्ती :

क्या स्वास्थ्य मन्त्री यह बताने की कृपा करेंगी कि :

- (क) क्या यह सच है कि कुछ ग्रफीकी देशों में भारतीय डाक्टरों की सेवाग्रों की मांग बढ़ गई है;
- (ख) यदि हां, तो किन किन देशों से यह मांग आई हैं; और
- (ग) क्या इस सम्बन्ध में कोई योजना बनाई गई है ?

स्वास्थ्य मंत्रालय में उपमंत्री (श्री पू॰ शे॰ नास्कर) : (क) जी हां।

- (ख) लीबिया, नाइजीरिया, यूगाण्डा, केनया, सोमालिया, सूडान, ग्रौर इथोपिया ।
- (ग) इस कार्य के लिये गृह मंत्रालय विभिन्न चिकित्सा-क्षेत्रों में विशिष्टता प्राप्त और इच्छुक कर्मचारियों की एक तालिका रखता है। सम्बन्धित देशों के ब्रधिकारी भी डाक्टरों की सेवाओं के लिये भारतीय समाचार पत्नों में विज्ञापन देते हैं और परराष्ट्र मंत्रालय 1992 (Ai) LSD—1.

6602

उपयुक्त विशेषज्ञों की सेवायें उपलब्ध कर उम्मीदवारों का साक्षात्कार करने में उन देशों की सहायता करता है ।

श्रो प्रकाशवीर शास्त्री : मैं यह जानना चाहता हूं कि ग्रव तक भारत से कितने डाक्टर इन चिकित्सा-सेवाग्रों में भेजे गये हैं ग्रीर जो वहां गये हैं, उन के प्रति किस प्रकार की रिपोर्टे प्राप्त हुई हैं।

स्वास्थ्य मंत्री (डा॰ मुझीला नायर) : श्रीमन्, हम चार देशों को मिनिस्ट्री ग्राफ़ हैल्थ की तरफ़ से डाक्टर भेज रहे हैं। उन की एक लम्बी लिस्ट हैं।

ग्रध्यक्ष महोदय : कुल नम्बर कितना है ?

डा० सुक्तीला नायर : ग्रगर ग्राप इजाजत हो, तो मैं जमा कर दूं ?

म्राध्यक्ष महोदय : इस वक्त नहीं।

डा॰ सुशीला नायर : उन की रिपोर्ट सामान्यतया ग्रच्छी है ।

श्री प्रकाशवीर शास्त्री: जो डाक्टर चिकित्सा-सेवाग्रों में कार्य करने के लिए दूसरे देशों में जाते हैं, उन के परिश्रमी स्वभाव ग्रीर कुशलता को घ्यान में रखते हुए क्या इन चार देशों के ग्रतिरिक्त भी ग्रीर किन्हों देशों से भारत सरकार के पास डाक्टरों की मांग ग्राई है ग्रीर डाक्टरों के ग्रभाव के कारण भारत सरकार विदेशों में डाक्टर नहीं भेज पा रही है ?

डा॰ सुकीला नायर : श्रीमन्, जो देस विकास कर रहे हैं, उन की इच्छा होती है कि हमारे यहां से उन को डाक्टर मिलें और उन्होंने समय समय पर मांग की है। कोलम्बो

प्लान के अन्तर्गत हम बाध्य हैं और उस के ग्रलावा भी मैत्री बढाने की खातिर डाक्टरों का ग्रभाव होते हुए भी, जब मांग होती है, तो जहां तक हो सकता है, हम उस मांग को

पुरा करने की कोशिश करते हैं।

Oral Answers

श्री जगदेव सिंह सिन्द्धान्तीः क्या डाक्टरों के ग्रभाव में श्रीलंका ग्रादि देशों से यह भी मांग आई है कि आयर्वेद और यनानी के वैद्य ग्रौर हकीम वहां भेजे जायें; यदि हां, तो क्या सरकार ने उस पर भी विचार किया है ?

डा॰ सुशीला नायर : एसी कोई मांग हमारे पास नहीं ग्राई है।

Shri Narendra Singh Mahida: May I know whether the doctors will consist of physicians only or surgeons also?

Dr. Sushila Nayar: There are all kinds of specialists-surgeons, physicians and others.

Shri Shinkre: Will the Ministry take any steps to avoid at least the export of medical practitioners to such advanced countries as England in view of the shortage of doctors in the country?

Dr. Sushila Nayar: We have done our best to prevent the exodus of trained doctors to some of these developed countries. We have also imposed certain restrictions on those who are going abroad for further training as well from that very angle; we want them to learn all that they can learn first within the country.

श्री भागवत शा भ्राजाद : क्या यह सच है कि यह रेस्ट्रिक्शन लगाने के बावजद भी डाक्टरों का बाहर जाना इसलिए जारी है कि विदेशों में, विशेषकर ग्रमरीका, इंग्लैंड भीर कैनेडा में, डाक्टरों का जो वेतनमान है, वह हमारे वेतनमान से कहीं ऋधिक है ?

डा॰ सुशीला नायर : यह बात सही है कि बहुत से डाक्टर वहां पर एम्पलायमेंट की चिट प्राप्त कर के चले जाते हैं भौर हाउस सर्जन वर्गरह हो कर वहां पर काम करते हैं ग्रीर कुछ सीखते भी हैं। जहां तक तन्खवाह ग्रधिक होने का प्रश्न है, ग्रगर रुपये के साथ उस एक्सचेंज का मकाबला किया जाये. तो तन्छवाह ग्रधिक है, लेकिन हकीकत में भ्रगर ग्रमरीका में डालर की परचेजिंग कैपेसिटी को देखा जाये, तो वह वही है, जो कि रुपये की यहां है। इस हिंसाब से उन को वहां ज्यादा नहीं मिलता है।

श्री गलशन: क्या यह सच है कि भारत में रेलवे विभाग का ग्रलाहदा डाक्टरी विभाग है: यदि हां, तो क्या रेलवे विभाग से भी बाहर के देशों को डाक्टर भेजे गये हैं ?

डा० सुशीला नायर : ग्रलग ग्रलग विभागों से ऋजियां मंगवा ली गई थीं । जो लोग जाने के लिए तैयार होते हैं स्रौर जिन को हम जाने के योग्य समझते हैं, उन की लिस्ट बना कर गह मंत्रालय में रखी गई है।

श्री गलज्ञन : मैं ने पूछा है कि क्या रेलवे विभाग से कोई डाक्टर गया है।

डा० सशीला नायर : रेलवे से भी कोई होंगे, लेकिन मैं ठीक नहीं कह सकती।

श्री रामसेवक यावव : दूसरे देशों को. खास तौर से युरोप ऋौर श्रमरीका को. जो डाक्टर यहां से जाते हैं, क्या वे किसी निश्चित ग्रविध के लिए जाते हैं; यदि हां, तो जो डाक्टर निश्चित अविधि के लिए गये थे, क्या वे वापस स्राये हैं या नहीं: ग्रगर नहीं, तो उस के क्या कारण हैं ?

डा० सुशीला नायर : जिन लोगों को हम सीखने के लिए भेजते हैं, वे तो निश्चित ग्रवधि के लिए जाते हैं। जो ग्रपने ग्राप से चले जाते हैं. जिन का जिक्र श्री भागवत झा ग्राजाद ने किया है, उन पर तो हमारा कोई प्रतिबन्ध नहीं रहता है। कई बार ेज्यादा देर लगते हैं ग्रीर कोई कोई वहां रह भी जाते हैं।

श्री ज्वा॰ प्र॰ ज्योतिषी : इस देश के पैसे के द्वारा शिक्षा प्राप्त करने के बाद श्रपने वैयक्तिक स्वार्थ से प्रेरित हो कर जो डाक्टर लोग बाहर जा कर नौकरी करने लगते हैं, क्या शासन उस को उचित समझता है श्रीर क्या ऐसे डाक्टरों पर कोई पाबन्दी लगाने का विचार है ?

डा० सुशीला नायर : जो पाबन्दी लगा सकते हैं, वह तो लगाई है ।

कर ग्रपवंचन

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*661.

श्री क० ना० तिवारी :

श्री विभूति मिश्र :

श्री वर्मीलगम :

श्री यु० सि० चौषरी :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि प्रत्यक्ष कर प्रपवंचन विधेयक पर बोलते समय वित्त मंत्री ने बताया था कि कर ग्रपवंचन को तुरंत नहीं रोका जा सकता है; ग्रीर
- (ख) यदि हीं, तो कर ग्रपवंचन को रोकने के लिये क्या कदम उठाये गये हैं?

वित्त मंत्रालय में उपमंत्री (श्री रामेश्वर साह्) : (क) जी, हां ।

(ख) कर की चोरी की रोक याम के लिये कई वैधानिक तथा प्रशासनिक उपाय किये जा चुके हैं। प्रत्यक्ष कर अधिनियमों के विभिन्न उपवन्धों को कड़ा करने के अलावा सरकार ने नये कर दाताओं का पता लगाने के लिये एक जोरदार आन्दोलन की शुरुआत कर दी हैं। कर की चोरी के बड़े मामलों को पकड़ने के लिये लाभदायक सूचना देने वालों को अधिक उदार पुरस्कार घोषित किये गये हैं। बिना कर दी हुई और छिपाई गई आय

तथा सम्पत्तियों का पता लगाने के लिये छापा मारने ग्रीर जब्त करने के ग्रधिकारों का ग्रधिकता से प्रयोग किया जा रहा है।

श्री क॰ ना॰ तिवारी : क्या इस बात की स्टडी की गई है कि किस कैंटेगरी के लोगों में टैक्स-इवजन ज्यादा है ?

योजना मंत्री (श्री ब० रा० भगत) : सभी तरह के लोग हैं।

श्री क० ना० तिवारी : जैसे वकील, ड़ाक्टर हैं, विजिनैसमैन हैं ।

श्री ब०रा० भगतः वेभी हैं।

श्री भागवत झा म्राजाद : जैसे म्राप हैं।

ग्रध्यक्ष महोदय : जिस का दांव लगता है, कोई भी फ़र्क नहीं करता है ।

श्री क० ना० तिवारी : श्रव तक इस सम्बन्ध में क्या क्या स्टैप्स लिये गये हैं श्रीर उन का क्या रिजल्ट हुन्ना है श्रीर कितना रियलाइजेशन हुन्ना है ?

श्री ब ० रा० भगतः बहुत से उपाय किये जा रहे हैं। कानून में परिवर्तन हुआ है कि उन को ज्यादा सजा हो। जिन लोगों की आमदनी पर आय-कर लगाना चाहिए, उन की संख्या बढ़ गई है। पिछले जमाने में उन की संख्या दस लाख थी, जो कि अब पंद्रह सोलह लाख हो गई है। वित्त मंत्री जी के कहा है कि हो सकता है कि कुछ दिनों में बहु संख्या बीस लाख के करीब हो जाये। एक आन्दोलन चल रहा है कि ज्यादा से ज्यादा नये करदाताओं का पता लगाया जाये। ये सब उपाय किये जा रहे हैं।

श्री काशी राम गुप्त : ऐसे करदाताश्रों की जो तादाद है, क्यों उस में ऐसे लोग भी पाये गये हैं, जिन की ग्रामदनी एक लाख से ऊपर है, ग्रयवा जिन की सम्पत्ति बीस, पच्चीस लाख से ऊपर है ? श्री ब॰ रा॰ भगत: ऐसे भी लोग हैं।

श्री काक्षी राम गुप्त : कितनी तादाद में हैं ?

श्रो ब॰ रा॰ भगत: इस के लिए नोटिस चाहिए।

Shri S. N. Chaturvedi: May I know whether the nationalisation of the audit service has been considered in this context?

Shri B. R. Bhagat: No, not in this connection.

श्री तुलशीदास जाधव : जिन लोगों ने अभी तक टैक्स नहीं दिया है एसे आदमी कितने हैं श्रीर कितना रुपया आना है ?

श्री ब० रा० भक्त : यह पता लग जाये तो हम सब के ऊपर श्राय कर लगा दें।

Shri Buta Singh:; I want to know the number of Ministers and Chief Ministers both former and present ones, gainst whom cases of tax-evasion have been registered and specially with reference to the arrest of Bakshi Ghulam Mohammad, the formed premier of Jammu and Kashmir whether there is any case of tax-evasion registered against him.

श्री हुकम चन्द कछवाय : कैरों भी ।

Shri B. R. Bhagat: I couldn't hear the question.

Mr. Speaker: The names of Ministers, both former and present ones, against whom cases have been registered for tax-evasion.

Shri B. R. Bhagat: Obviously, I do not have the information right now. I want notice for this. So far as their salaries are concerned, the taxes are deducted at the source.

Shri Hari Vishnu Kamath: He says some; not all. (Interruption).

Mr. Speaker: Shrimati Savitri Nigam.

Shri Buta Singh: I made a reference to a particular person.

Shrimati Savitri Nigam: The news had appeared in all the papers that door-to-door inquiry scheme has been started. I would like to know what are its details and what are the benefits achieved so far from this scheme.

The Minister of Finance (Shri T.T. Krishnamachari): In the matter of checking tax-evaders, there can be no one set scheme. If I had asked the officials to tell me what all they do, we will be giving advance information to tax-evaders.

श्रो फ० गो० सेन: क्या यह श्रनुचित नहीं है कि एक तरफ तो श्राप सरकारी नौकरों से 1 रु०, 2 रु०, 10 रु०, 20 रु० इनकम टैक्स का ले लेते हैं श्रीर दूसरो श्रोर बड़े बड़े टैक्स एवेडर्स को लिस्ट हमारे सामने श्राती है कि उन के खिताफ करोड़ों रुपये बाकी हैं।

. ग्राध्यक्ष महोदय : जो सरकारी सर्वेट्स देते हैं क्या उन को छोड दिया जाये ।

श्रो प्रकाशकोर झास्त्री : क्या मैं जान सकता हं कि सरकार के पास कोई आंकड़े हैं कि चोरो से छि ।ये हुए टैक्सों का कितना पैसा बाकी है ।

Shri T. T. Krishnamachari: As a matter of fact, if we know how much is the precise amount of tax, we had collected it. We are trying to find out how much it is and that process is going on all the time.

श्री यशासल सिंह : जैसा कि माननीय वित्त मंत्री ने इसी समादर्णीय सदन में फरमाया या कि टैक्स एवेडर्स के साथ एकदम सख्ती नहीं की जा सकती, दूसरी तरफ अगर किसानों के ऊपर 5 रुपया भी बाकी रह जाये तो उन को जेल में डाला जाता है। अगर सख्ती नहीं की जायेगी इन मिल मालिकों के साथ तो यह रुपया कैसे वसूल होगा। Shri T. T. Krishnamachari: I am afraid, I do not remember to have stated any time that we will not be stringent in regard to tax-evasion.

Shri Bade: While speaking on Direct Taxes Amendment Bill, the hon, Minister had said that the taxevasion could not be stopped immediately and he did not give any reason so far as I remember. May I know what are the reasons and what steps are you taking immediately in that regard?

Shri T. T. Krishnamachari: My colleague mentioned that in 1963 we had only 1.3 million assesses. Whope to reach about 2 millions this year and the numbers are being added up every day. In the meantime, we are trying to get information from various people and we are trying to get hold of books and all that. This is a continuing process.

Shri D. N. Tiwary: May I know whether there is any scheme of writing off income-tax in the case of those who are unable to pay or those whose business has stopped and, if so, what is the amount written off during 1963-64?

Shri T. T. Krishnamachari: I have not got the information.

Shri U. M. Trivedi: It has been stated by Shri Biju Patnaik that his total income was Rs. 10 crores. Has it been brought to the notice of the Minister that out of these Rs. 10 crores the income-tax was recovered from him for the entire sum of Rs. 10 crores?

Shri T. T. Krishnamachari: We do not keep track of all the statements people make about their income. Naturally, the Income-tax Officer will take notice of this.

Shri Hari Vishnu Kamath: The answer was evasive. In public interest you, Sir, should step in and say . . .

Mr. Speaker: The answer has already been given that a separate question might be put. Shri Hari Vishnu Kamath: After all, Mr. Biju Patnaik did not make it as ex-Chief Minister; he made this statement about three years ago, when he was in office as the Chief Minister of that State. I would like to know whether Government have made any inquiries at all in regard to this matter. He is reported to have said I was a pauper about ten years ago, but today I am worth Rs. 10 crores; I am sorry I have not got more'. That is what he is reported to have said in the papers.

Mr. Speaker: The hon Minister has said already that the answer to that question is not ready, and separate notice might be given.

संसद् सदस्यों का होस्टल

श्रीमती सावित्री निगम : श्री म० ला० द्विवेदी : *662 < श्री स० चं० सामन्त : श्री सुबोघ हंसदा : श्री रामचन्द्र मलिक :

क्या निर्माण ग्रौर ग्रावास मंत्री 10 सितम्बर, 1964 के ग्रतारांकित प्रश्न संख्या 254 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

- (क) चेम्सफोर्ड क्लब, नई दिल्ली के पीछे संसद् सदस्यों के लिए बन रही कई मंजिला इमारत के निर्माण में ग्रब तक क्या प्रगति हई है ;
- (ख) कांस्टीट्यूशन ह्याउस की अपेक्षा इस इमारत में किन विशेष सुविधाओं की व्यवस्था होगी ; ग्रौर
- (ग) इसके निर्माण में कितना धन व्यय होगा ?

निर्माण ग्रीर ग्रावास मंत्री (श्री मेहर चन्द खन्ना): (क) प्रगति बहुत तसल्ली बच्च है।

- (ख) कांस्टीट्यूशन हाउस पिछली लड़ाई के वक्त महुज एक टैम्पोरेरी ढांचे के कतौर बनाया नया था। श्रव जो पालियामेंट के मेम्बरों के लिए नया होस्टल बन रहा है वह छ: मंजला होगा श्रौर उसमें 108 सिंगल श्रौर 36 डबल कमरे होंगे। हर एक के साथ गुसलखाना, रसोई श्रौर बरामदा होगा। होस्टल के साथ ही एक क्लब की इमारत बनायी जा रही है श्रौर एक श्रोडी-टोरियम बनाया जा रहा है जिसमें 720 लोगों के बैठने की गुंजाइश होगी।
- (ग) होस्टल, क्लब और ओडीटोरियम की अन्दाजन लागत 60 लाख रुपये से ज्यादा होगी। इमारत पूरी बन जाने के बाद और आखिरी अदायगी हो जाने पर ही पूरी रकम का पता चलेगा।

श्रीमती सावित्री निगम : क्या मैं जान सकता हूं कि इस मल्टी स्टोरीड बिल्डिंग में लिफ्ट लगाने का भी ग्रायोजन किया गया है क्योंकि बहुत से माननीय सदस्य एसे रोगों से पीड़ित हैं जिन के कारण वे सीढ़ियां नहीं चढ़ सकते।

श्रीमेहर चन्द खन्नाः जीहां।

श्रोमती साबित्री निगम : क्या मैं जान सकती हूं कि जिस प्रकार की भोजन की सुविधायें कांस्टीट्यूशन हाउस में दी जाती थीं उसी प्रकार से भोजन का कोई बन्दोबस्त इस होस्टल में भी किया गया है ।

श्रो मेहर चन्द खन्ना: मैंने ग्रपनी बहन के लिये बावर्चीखाना मुहैया कर दिया है, वह खुद ही ग्रपना खाना वहां बना सकती हैं।

श्री शिव नारायणः मैं जानना चाहता हूं कि बो पुराने फ्लैट्स हैं उनको रिमाडेल करने की भी कोई योजना बनाई गई है श्रौर श्रच्छे फर्नीचर बहुां दिये जायेंगे।

श्री मेहर चन्द सन्नाः जहां तक पुराने क्लैंट्स का ताल्लुक है, ग्रगर माननीय सदस्य का इशारा नार्य अवेन्यू और साउथ अवेन्यू की तरफ है तो जो भी जायज मरम्मत होती है वह हम कराने के लिये तैयार हैं। अगर फर्नीचर खराब हो गये हैं तो हम उनको भी बदलने के लिये तैयार हैं।

Shri Subodh Hansda: The hon. Minister has stated that the cost of construction will go up to Rs. 60 lakhs. May I know whether there will be reduction in the cost since the Planning Commission had asked all the construction units to see that the cost of construction is reduced?

Mr. Speaker: The cost of construction is not there.

Shri Shinkre: Part (c) of the question relates to the total expenditure involved or the total cost.

Mr. Speaker: The hon. Minister has said that that would be known only after the construction is completed.

Shri Subodh Hansda: The original estimate was Rs. 60 lakhs. I want to know whether there will be any reduction.

Mr. Speaker: That will be known when it is completed.

Shri Basumatari: May I know whether it will be obligatory on the part of the Members of Parliament to go to that new multi-storeyed building when it is completed?

Shri Mehr Chand Khanna: That would be a question for the hon. Speaker and the chairmen of the two House Committees to consider. But I do wish to submit to the House that I was told that there was shortage of accommodation for Members of Parliament, and therefore, with that in view we are building this big building, and I would expect Members to make full use of it.

Shri Kapur Singh: What will be the rent structures of these rooms, and will these rooms as well as the club be equipped with air-conditioners during summer months normally?

Mehr Chand Khanna: As regards the question of rents, you also had kindly raised it the other day. I am having the matter examined. I am not in a position to state anything definite before the House just now. I do want to but make one observation that we do not want to make anything at the expense of the Members of Parliament; the rent will be reasonable, and I shall see that the rent is not unnecessarily increased.

Shri Kapur Singh: He has not answered the latter part of my question. These rooms are so small that we cannot live there until they are normally air-conditioned.

Shri Mehr Chand Khanna: As far as air-conditioning is concerned, there is no such proposal. There is difficulty about foreign exchange and all that. But provision has been made in each room that if an hon. Member wishes to have an air-conditioner installed, the facilities would be available for him.

Shri Kapur Singh: What about the club? He has said nothing about it.

Mr. Speaker: That will not be for him.

Shri Mehr Chand Khanna: There is no such proposal.

Shri Kapur Singh: We refuse to go there. You cannot compel us to go there.

Shri Hari Vishnu Kamath: Is there any truth in certain press reports to the effect that the fine hostel which Members of Parliament occupy at present, namely, the Western Court Hostel, is being put to some undesirable use . . .

Shri Raghunath Singh: What is 'undesirable' use? Please explain it.

Shri Hari Vishnu Kamath: I am coming to that.

If it be so, does Government propose to remove the MPs who elect or prefer to stay in the Western Court Hostel forcibly from that Hostel?

Shri Raghunath Singh: He should explain what is the undesirable use.

Shri K. D. Malaviya: I would like to know what is the undesirable nature of the use.

Shri Hari Vishnu Kamath: Different use, I will say—if they are objecting.

Mr. Speaker: Order, order.

Shri Mehr Chand Khanna: If the hon. Member wishes to imply that wherever an MP lives that is wholly desirable . . .

Shri Hari Vishnu Kamath: Let him go on. I am not interfering.

Shri Mehr Chand Khanna: The idea is that after this Hostel is vacated by the MPs, as I said only a short while ago, the matter will be discussed with the Speaker and the Chairmen of the two House Committees, and we will put it to the best possible use. But I do expect that when we are having this beautiful hostel in Rafi Marg....

Shri Ranga: Let us have the more beautiful one.

Shri Mehr Chand Khanna: where all facilities are being provided, Members who are living in Western Court will move to the new hostel.

Shri Hari Vishnu Kamath: No, no. We refuse. We will stay put. You will have to take us out forcibly.

Mr. Speaker: Let us see whether they will go willingly or not. There is no question of compulsion.

श्री हुकम चन्द कछवाय : मैं यह जानना चाहता हूं कि माननीय मंत्री ने बतलाया कि 720 कमरे या जितने भी कमरे इसमें होंगे उनमें यदि पर्याप्त मात्रा में संसद् सदस्य नहीं रहते हैं तो क्या वे कमरे दूसरे लोगों को किराये पर दिये जायेंगे, यदि हां, तो कितना किराया वसूल किया जायेगा भीर दूसरे यह कि एम० पीज० के इस कारण जो प्लैट्स खाली हो जायेंगे उनका क्या उपयोग किया जायगा ?

ग्रम्यक्ष महोदय: उसको देखा जायगा।

र्श्वः हुकम चन्द कछवायः अध्यक्ष महोदय, प्वाइंट आफ आर्डर, मेरे सवाल का उत्तर उनकी स्रोर से स्नाना चाहिए।

ग्रध्यक्ष महोदय : कोई प्वाइंट ग्राफ ग्रार्डर नहीं है।

Shri Kapur Singh: I insist on communicating to the hon. Minister that these rooms are more suitable for keeping poultry than for putting up gentlemen. He says they are not going to have air-conditioning equipment normally put there.

Mr. Speaker: Order, order.

Shri Ranga: In view of the fact that the late Pandit Motilal Nehru stayed there, and so many other distinguished patriots of our country also stayed there, and the Motilal Nehru Centenary Committee and the country in general took interest in placing a plaque and statue in Western Court, and also considering its architectural beauty, which has not been equalled by any of the new buildings that the Government of India have been able to put up....

Shri Hari Vishnu Kamath: Classical columns.

Shri Ranga:why is it that Government should think of converting it into a hotel, a commercial concern, instead of encouraging MPs to continue to remain there, in addition to the other buildings where accommodation is being provided for Members?

Shri Mehr Chand Khanna: The question is entirely of a hypothetical nature. I will go on repeating myself, that the whole matter will be examined by the Speaker along with the two House Committee's Chairmen.

कलकता में करेंसी नोटों का पकड़ा जाना

*663. श्रो हुक्तम चन्द कछत्राय : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि हाल ही में श्रायकर विभाग द्वारा कलकत्ता में श्रगरतला स्ट्रीट के एक गोदाम में मारे गये छापे के दौरान कलकत्ता नगर पुलिस ने काली मिर्च की बोरियों में 19 लाख रुपये के करेंसी नोट पकड़े थे ;
- (ख) यदि हीं, तो घटना का ब्योरा क्या है ; ग्रीर
- (ग) मामले में वैया कार्यवाही की गई है ?

वित्त मंत्रालय में उपमंत्री (श्री रामेश्वर सार्टु): (क) जी हां।

- (ख) 6 स्रीर 7 नवम्बर, 1964 को स्रायकर विभाग ने कलकत्ता की पुलिस की सहायता से कलकत्ता में मसालों का व्यवसाय करने वाली एक फर्म के गोदाम की तलाशी ली थी। तलाशी लेते समय गोदाम में तीन बोरियों से 18,83,700 रुपये के करेंसी नोट मिले थे। एक दूसरे बोरे में छिपा कर रखे गये बहुत से कागजात भी बरामद किये गये थे। नगदी स्रीर कागजात पुलिस द्वारा जब्त कर लिये गये हैं।
- (ग) पुलिस ने मारत रक्षा नियमों के स्रिधीन फर्म के साझीद। रों के विरुद्ध मामला दर्ज कर लिया है। फर्म द्वारा छिपायी गयी स्राय के बारे में फर्म पर झायकर निर्धारित कर दिया गया है और 19,99,890 रूपये की मांग की गयी है।

श्री हुकम चन्द कछ्वाय: मैं यह जानना चाहता हूं कि क्या सरकार ने इस फर्म को इससे पहले भी इस प्रकार के नकली नोट चलाने के वास्ते पकड़ा था, यदि हां तो उनको कितनी बार भौर कितमा दंड दिया गया था? श्री रामेश्वर साहु : पहले एसी कोई गिरफ्तारी नहीं हुई थी ।

श्री हुकम चन्द कछत्राय: मैं यह जानना च हता हूं कि क्या इस सम्बन्ध में कुछ राजनैतिक दलों का हाथ है, यदि हां, तो वे कौन कीन दल हैं ग्रोर वह कौन कौन से देश हैं?

श्रो रामेश्वर सःहु : किसी पार्टी का हाथ इसमें नहीं है ।

Dr. Ranen Sen: Is it a fact that recently, within the last month or so, some searches have been made in Calcutta, and a certain amount of money has been recovered; if so, what are the names of the firms, and what is the amount recovered?

The Minister of Planning (Shri B. R. Bhagat): It is true that a number of searches have been made in some other places also, and some money has been recovered. For a detailed statement, I would like to have a separate notice.

श्री हुक्तम चन्द कछत्रायः मेरे प्रश्न के दूसरे भाग का उत्तर नहीं श्रीया।

ग्रध्यक्ष महोदय ः दो प्रश्न ग्राप कर चुके ग्रव ग्राप फिर खड़े हो गये हैं।

श्री हुक्स चन्द कछशाय: मैं ने पूछा था कि इस में विदेशियों का हाथ है, यदि है तो किन किन का है, इस का उत्तर उन्होंने नहीं दिया है दे

ग्राप्यक्ष महोदव : कह दिया है कि नहीं है।

श्वो रघुनाथ सिंह : मैं यह जानना चाहता हूं कि काली मिर्च के बोरों में से यह जो लाखों रुपये के करेंसी नोट निकले थे, तो यह काली मिर्च ग्राई कहां से थी श्रीर क्या जहां से यह काली मिर्च ग्राई थी वहां पर भी क्या इस सम्बन्ध में कोई तलाशी ली गई है ? श्री ब० रा० भगत: यह काली मिर्च की बोरियों में से जो 19 लाख रुपये के करेंसी नोट निकले हैं यह काली मिर्च का व्यापार करने वाली एक फर्म है, ग्रव रह गया यह कि यह काली मिर्च कहां से ग्राई थी इसका पता नहीं है।

श्री रघुनाथ सिंह : उस फर्मका नाग क्याहै?

श्रो बर्गार भगत: उस फर्म का नाम है दयालजी भवानजी फर्म जो कि काली मिर्च का व्यापार करने वाली एक फर्म है।

श्री रघुनाय सिंह: जब यहां काली मिर्च के बोरों में से यह करेंसी नोट निकले हैं तो जहां से यह ग्राई थी पुलिस को वहां भी इसकी जांच पड़ताल करनी चाहिए थी।

श्री ब॰ रा॰ भगत : इसका ख़याल रखेंगे।

Shri Sham Lal Saraf: Since this black money has been traced, may I know what enquiries have been made so far in order to ascertain the sources of this money?

Shri B. R. Bhagat: Along with that, the books of accounts have been seized. The money has been made as a result of undeclared profits. There is no other source.

Shri Morarka: Is it a fact that this party has gone to court complaining that the amount seized was much more than the amount actually declared before that person?

Shri B. R. Bhagat: They had gone to court, but they had not made this allegation.

श्री काशी राम गुप्त : यह फर्म कितने दिनों से काम कर रही है ग्रीर इसकी लागत पूंजी कितनी है ?

ग्रध्यक्ष महोदय : ग्रब इन डिटेल्स को जान कर ग्राप क्या करेंगे ? श्री काशी राम गुप्त : यह फर्म कितने दिनों से काम कर रही है ग्रीर उसका सरमाया कितना है यह तो जानने की बात है।

म्रध्यक्ष महोदय : म्राडंर, म्राडंर ।

श्री मधु लिमंबा: यह जो छापे मारने का सिलिसला है यह कलकत्ते और बम्बई में अर्से से पल रहा है और तरह तरह की अफवाहें फैल रही हैं तो क्या सम्बन्धित मंत्री इसका ब्यौरा सदन् के सामने रखेंगे कि कितने लोगों के घर में छापे मारे गये, कुल कितने करेंसी नोट मिले और कितने लोगों के ऊपर केस दाख़िल हो रहा है ?

श्री ब॰ रा॰ भगतः इस का ब्यौरा ग्रगर माननीय सदस्य ग्रलग से एक सूचना देंगे तो मैं उसे रख दूंगा।

श्री बड़ें : यह जो 19 लाख रुपया मिला है और जिसके लिए कि ग्राप ने कहा कि वह सीज कर लिया गया है श्रीर उनका चालान पेश कर दिया है तो यह तो ठीक ही है लेकिन उनकी एकाउंट बुक्स में ब्लैंक मनी की इंटरी मिलेगी नहीं यह साधारण प्रनुभव वकीलों का है । इसलिए क्या यह कौस एंटरीज देख कर दूसरी फर्म्स की एकाउंट बुक्स को भी देखने का सरकार ने प्रयास किया है ?

श्री ब० रा० भगत : उन फर्म्स में तलाशी लेने की जरूरत पड़ेगी तो वहां भी ले लेंगे लेकिन ग्रभी उसकी जरूरत नहीं समझी गई है।

श्री क० ना० तिवारी : ग्रव तक किन बड़े बड़े शहरों में इस तरह के छापे मारे गये हैं श्रीर जिन फर्मों में यह छापे मारे गये हैं उन के क्या क्या नाम हैं?

ग्रध्यक्ष महोदय: यह तो सवाल खाली एक फर्म की बाबत है।

Shri Bhagwat Jha Azad: We would like to know whether, in order to better appreciate what the Government is doing, a White Paper on black money would be laid on the Table of the House.

Mr. Speaker: Would he place a paper on the Table of the House?

श्री बड़ें: ग्रध्यक्ष महोदय, ग्राप ने यह क्वेस्टियन एलाऊ किया है, लेकिन कोई जवाब नहीं ग्राया है।

Mr. Speaker: Is there any intention to lay a statement on the Table about all these seizures that have been made?

The Minister of Finance (Shri T. T. Krishnamachari): It is very difficult to give an assurance about that. If it is a question of giving individual information, there is some difficulty until the whole thing is proved. But from time to time, I think we give a gist of what is being done. Early next session we will give an indication of the number of searches conducted; we will consider that.

ग्रध्यक्ष महोदयः श्री श्रोंकार लाल बेरवा ।

श्री हुकम चन्द कछवाय : ग्रध्यक्ष महोदय, यह महत्वपूर्ण प्रश्न है । इस को बाद में ले लिया जाये।

ग्रध्यक्ष महोदय : श्री सुबोध हंसदा ।

Hotels

*665. \ Shri Subodh Hansda: Shri Pottekkatt:

Will the Minister of Works and Housing be pleased to state:

- (a) whether it is a fact that Government have under consideration a scheme to construct a large number of hotels of larger accommodation in the cities of Bombay, Calcutta, Madras, Ernakulam and Delhi to accommodate the tourist traffic; and
- (b) if so, the broad outlines of this scheme?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) and (b). At present, Government are considering a proposal to construct a 700 to 800-bed hotel in the Capital. The scheme has not yet been finalised and, therefore, no details can given. A delegation has returned after studying the designing and construction of modern hotels in Hong Kong and Japan. The planning of the new hotel will now be taken in hand in the light of the experience gained by the team. It will take at least a year before the plans are ready and the scheme is finalised.

There is at the moment no propesal for construction of hotels in other cities.

Shri Subodh Hansda: Since the Government have decided to construct a large number of hotels, big hotels in five big cities . . .

Mr. Speaker: No, no. He said that only in Delhi there is a proposal and not in any other city.

Shri Subodh Hansda: I am sorry; I did not hear him. The hon. Minister has said that a delegation had gone to Hong Kong and other places to find out the models of hotels. I would like to know whether Government have spent a large sum of money to send this delegation?

Shri Mehr Chand Khanna: No, very small sum of money; maybe a few thousand rupees.

Shri Subodh Hansda: In view of the Government's construction of some hotels, I would like to know whether in accordance with the hotel enquiry committee's recommendations Government propose to set up a corporation to manage all these hotels.

Shri Mehr Chand Khanna: There is a big shortage of hotel beds and it has affected our tourist traffic and so it is desired to set up big hotels—small and otherwise too 1, 2, 3, 4 and 5 stars they are called—in some of the important cities in the country.

Shri Subodh Sansda: My question was not that.

Shri D. C. Sharma: Has it not come to the notice of the hon. Minister that a hotel is needed at Chandigarh and at Pathankot in the interest of tourist traffic and if it has come to his notice, may I know what steps he has taken in the interest of tourist traffic in these places?

Shri Mehr Chand Khanna: I have no information on this matter.

Shri Basumatari: In view of the fact that Assam is very important from the point of view of tourism, may I know whether there is any proposal before the Minister for putting up some hotels there?

Shri Mehr Chand Khanna: Not to my knowledge.

Shri Hari Vishnu Kamath: To what extent are press reports correct that the world wide Hilton Chain is proposing to construct another link in the chain in Delhi, how if so of the Press report is correct, how far will the activities of Government as a hotelier be affected in Delhi or elsewhere?

Shri Mehr Chand Khanna: As regards the first part of the question, that question may appropriately be addressed to the Ministry of Transport who are dealing with tourism. We are constructing hotels in the public sector in the Ministry of Works and Housing and these will be entirely owned and run by the Government in the public sector.

श्री प० ला० बारूपाल : ग्रगर कोई प्राईवेट फ़र्म कोई प्रच्छा होटल बनाना चाहे, तो सरकार उस को क्या सहयोग श्रीर सहायता दे सकती है ?

श्री मेहर चन्द खन्नाः मैं दिल्ली में जमीन मुहैया करने के लिए तयार हूं। मैं आक्सन ककंगा। जो अच्छा होटलियर है, वह ले सकता है। Shri Narendra Singh Mahida: Is it the policy of the Government to allow construction of hotels in the private sector also?

Mr. Speaker: He has already answered on that point.

Shri Buta Singh: Since there is not a single good hotel at Ludhiana . . .

Mr. Speaker: That is a different thing altogether, he cannot put it in this question. I know that city also.

Shri R. S. Pandey: How many foreign firms who are experts in this business have applied for permission to construct hotels in India?

Shri Buta Singh: Since there is not even a single hotel at Ludhiana. . .

Mr. Speaker: That is a different question altogether.

Shri Buta Singh: It is a city of international importance.

Mr. Speaker: I know that. But that does not come under this question.

Shri R. S. Pandey: May I know how many foreign firms who have experience in the hotel industry have applied to construct this hotel in India?

Shri Mehr Chand Khanna: I think I have already replied.

Shri S. N. Chaturvedi: May I know whether the Government is concentrating its attention only on big cities or whether it would take into consideration the places of historic interest where private enterprise is not coming forward, with the result that the tourist industry suffers?

Shri Mehr Chand Khanna: This Ministry is not concerned with such aspects.

Mr. Speaker: We are not concerned with these things in this question.

मंसर्स रोज्ञे प्राड बट्स लिमिटेड द्वारा लिबियम की विकी

*666 श्री किशन पटनायक : क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगी कि :

- (क) भारत में "लिब्रियम" के व्या-पारिक नाम से बिकने वाला "क्लोराडाइजे-पोक्साइड ड्रग" को मैसर्स रोग्ने प्रोडक्ट्स लिमिटेड बम्बई प्रति किलोग्राम किस दर पर ग्रायात कर रहा है;
- (ख) क्या दिल्ली का मैसर्स ला मैडिका भी इसी ड्रग का इटली से ग्रायात कर रहा है ग्रीर यदि हां, तो किस दर पर; ग्रीर
- (ग) अन्य कितनी फर्म इस इग का आयात कर रही हैं और वे इस को किस औसत मूल्य पर आयात करती हैं ?

स्वास्थ्य मंत्रालय में उपमंत्रो (श्री पू॰ शे॰ नास्कर): (क) 1963-64 में इस फर्म ने इस श्रीषधि को लागत, बीमा भाड़ा सहित 5,555 रुपये प्रति किलोग्राम के हिसाब से ग्रायात किया था ।

- (ख) जी हां, मालूम हुआ है कि दिल्ली के मैससं ला मेडिका ने इस औषधि को लागत, बीमा भाड़ा सहित 312 रुपये प्रति किलोग्राम के हिसाब से आयात किया है।
- (ग) जहां तक सरकार को विदित है
 ग्रन्य कोई फर्म इस ग्रीषिध का ग्रायात नहीं
 कर रही है।
- श्री किशन पटनायक : एक फर्म पांच हजार रुपये की दर पर आयात करती है श्रीर दूसरी तीन सौ रुपये की दर पर । तो इतने बड़े फ़र्क का कारण क्या है श्रीर इस से देश की विदेशी मुद्रा का कितना नुक्सान होता है ?
- Shri P. S. Naskar: This particular medicine has been obtained by Roche Company from Switzerland and the imported price is

Rs. 5,555 per kilogram. The Indian firm. Messrs La Medica of Delhi are importing the raw material from Italy, and Italy does not have any patent law there. They can sell the commodity much cheaper than other countries where there are patent laws. That is why there is a difference between the import price of the two commodities, but the retail price is also affected in this manner.

श्री किशन पटनायक : ला मेडिका जो ड्रग ग्रायात करती है, वह भी रोशे की प्रोडक्ट है, लेकिन वह सिर्फ़ इटली हो कर ग्राती है। इस बात को ध्यान में रखते हुए पांच हजार ग्रीर तीन सौ का फ़र्फ कैसे हो सकता है, इस का एक्स्प्लैनेशन दिया जाना चाहिए।

स्वास्थ्य मंत्री (डा॰ मुझीला नायर) : एक्स्प्लेनेशन तो दिया है कि रोशे कम्पनी का प्राडक्ट मंहगः है। जो दूसरी पार्टी ने बनाया है वह उन्होंने सस्ते दाम पर बेच दिया है।

श्री किञ्चन पटनायकः एक ही प्राडक्ट है, एक ही चीज है।

डा॰ मुक्कीला नायर : काम्पोजीशन एक है, लेकिन इटली ने चूंकि पेटन्ट ला दािल नहीं किया है, इनलिए वे बग़ैर किसी की रोक-टोक के ग्रपने देश में जो चाहे बना सकते हैं ।

Shri K. C. Pant: Has the Government taken any action to see that the costlier chemical is banned and this medicine is only imported from the country where it can be obtained?

Dr. Sushila Nayar: It cannot be done under the patent laws of the country.

Shri K. C. Pant: That was not my question. My question was

Mr. Speaker: She says it cannot be done.

Shri K. C. Pant: The patent law has nothing to do with this. She has not perhaps understood the question. May I explain? (Interruption).

Shri Bade: They are already purchasing.

श्री रामसेवक यादव : क्या मंत्रालय को इस आशय की शिकायत मिली है और क्या यह सत्य है कि दरअस्ल यह तीन सौ और पांच हजार का यहां फर्क नहीं है, बिल्क वे केवल बीजक में फर्क दिखा कर इस तरह भ्रष्टाचार चला रहे हैं ?

डा॰ सुशीला नायर : जी नहीं, ऐसी बात नहीं है । हकीकत में फ़र्क है ।

श्री भागवत झा ध्राजाद : श्री पन्त ने जो प्रश्न पूछा है, मैं वही पूछना चाहता हूं। जब दो फ़म्जं इन दोनों इंग्ज को भ्रायात करती हैं श्रीर उन दोनों की क्वालिटी में फ़र्कं नहीं है, तो फिर क्यों उस फ़र्मं को इम्पोर्ट करने दिया जाता है, जो कि पांच हजार प्रति-किलोग्राम के हिसाब से भ्रायात करती है, जब कि दूसरी फ़र्म सिर्फ़ 312 रुपये प्रति-किलोग्राम के हिसाब से श्रायात करती है?

डा॰ मुक्कीला नायर : मैं ने अर्ज किया है कि रोगे के साथ पेटन्ट ला के मुताबिक यह एप्रीमेट हमारा है कि जो दाम वह चाहें उस पर हमें मंगाना होता है । दूसरे वह जो एम्पोर्ट कर के हमें दे रहा है, मुझ को मालूम नहीं है कि वह पेटन्ट ला के मुताबिक कोई मुकदमा रोगे उनपर चला देगा या क्या होगा।

प्रध्यक्ष महोदय : मेम्बर साहवान का सवाल यह है कि जब यह चीज महंगी है तो इस का ग्राना क्या हम बन्द नहीं कर सकते।

डा0 सुशीला नायर: इस की मांग हुई डाक्टरों के द्वारा इसलिये इसे आने दिया गया है और यह इस्तेमाल हो रही है।

Shri Bhagwat Jha Azad: The question has not been answered properly.

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The simple and straight question is it is entirely the right of the Government of India to allow any import or not to allow it. The answer given to us is that it is because of some patent agreement.

Mr. Speaker: She has answered the question. She says, we consider it a very essential drug and so we are importing it.

Dr. Sushila Nayar: Under the patents law as it operates in this country, we are bound to import from those parties to whom we have given the patent rights.

Some hon. Members: No, no.

Dr. Sushila Nayar: Under the circumstances, regarding the other party who has imported certain raw materials and tried to make the same drug here in India at the rates quoted by my hon. colleague, I am not absolutely certain, but I understand that already Roche are launching a case against them for infringement of patent rights. Now, if we stop the import from Roche and if we cannot get it from the other party also, that means our people cannot get those drugs and hon. Members may be angry about that too.

Shri H. N. Mukerjee: In view of the Minister's implied admission that certain foreign patentees are profitering at our expense and we are left at their mercy, unable to import what we want, may I know if it is in Government's contemplation to bring about some radical changes in the position, so that this kind of monopoly control of our medicine market by foreign profiteers ceases?

Dr. Sushila Nayar: The revision of patent law is already under consideration of the Government, as the hon. Member knows. It was hoped to introduce the amending bill in this session.

Shri K. D. Malaviya: I presume the Minister-in-charge is working under certain limitations. May I know if the Government as a whole cannot put a restriction on the import of

this higher cost commodity? Whatprevents Government from putting a ban on the import of a costlier thing as a matter of policy? Why should the question of patent law be brought into it? Why can't the Government as a whole put a ban on its import? I want a straight answer to this question.

Dr. Sushila Nayar: I have given a straight answer that we are importing from certain parties under patent law agreement. We are not certain whether we can continue to get this product from the other party. We shall examine if there is any other party who can give it to us at a concessional rate; we will be very happy to have drugs at a cheaper rate. We are as anxious about it as anyone can be.

Leper Colony in Agra

Shri S. N. Chaturvedi:
Shri Surendra Pal Singh:
*667. Shri Onkar Lal Berwa:
Shri E. Madhusudan Rao:
Shrimati Savitri Nigam:

Will the Minister of Health be pleased to state:

- (a) whether there is any proposal to locate a Leprosarium at Agra and;
- (b) if so, at what stage the matter stands?

The Minister of Health (Dr. Sushila: Nayar): (a) Yes, Sir.

- (b) The question of the site of the leprosarium is under the consideration of the Government.
- Shri S. N. Chaturvedi: May I know whether the site of this Leprosarium was not finally decided when the late Prime Minister laid its foundationstone last year or year before last?
- Dr. Sushila Nayar: The late Prime Minister did lay the foundation-stone there last year.
- Shri S. N. Chaturvedi: Sir, I have not been able to follow the answer.

Dr. Sushila Nayar: I replied, Sir, that it is true that the late Prime Minister had late the foundation stone at this particular site after careful consideration.

Oral Answers

Shri S. N. Chaturvedi: May I know what new difficulties have arisen which have created this uncertainty about the setting up of this Leprosarium at this site when there is already a Leprosarium of the Nagarmahapalika near about the same site, about 100 or 200 yards away?

Dr. Sushila Nayar: The Nagarpalika Leprosarium has been there for nearly 50 years or so. But somehow or the other no objections were raised against that Leprosarium. It may be that it was not well known to the public. But now objections have been raised.

श्री ग्रचल सिंह: यह सवाल किस तरह से उठा कि यहां पर जो लेप्रोसेरियम बनने जा रहा है उस को हटाया जाये।

डा॰ सुशीला नायर : यह कहना तो मेरे लिये बहुत कठिन है कि कहां से किस ने ग्राब्जेक्शन किया । ग्रलग-ग्रलग तरफ से समय-समय पर यह ग्रावाज उठी है ।

Shrimati Savitri Nigam: May I know whether the attention of the hon. Minister has been drawn to the news item recently published—I think in yesterday's newspapers—that that site is going to be changed and it has been finally decided that the site has to be changed; if so, what is Government's reaction to that news item?

Dr. Sushila Nayar: I have already given my reply that it is under the consideration of the Government.

Shrimati Savitri Nigam: I want to know whether she has seen the news item or not?

Dr. Sushila Nayar: Well, Sir, I cannot say which news item hon. Member is referring to. So many news items on this subject have been appearing in the newspapers. I cannot say whether the particular one that the hon. Member is referring to, I have seen or not.

Shri Hari Vishnu Kamath: Is it not a fact that the word "leper" has been internationally recognised as very malodorous, and also keeping in mind the fact that the word "leper" raised a storm recently in the British House of Commons, does Government propose to describe the unfortunate humans suffering from the fell disease by some other word than "leper"?

Dr. Sushila Nayar: So far as the Health Ministry is concerned, we have very clearly stated that it is wrong to call persons suffering from leprosy as "lepers" or call the institutions as "leper asylums". We prefer to call them and we have also told everyone about it—"leprosy patients". The institutions are called "leprosy hospitals" or "leprosy institutions" whatever it may be.

श्री विश्वनाथ पाण्डेय : इस लेपर कालोनी को बनाने पर कुल कितना धन खर्च होगा श्रीर क्या इस को ग्रागरा से हटाने का कुछ प्रयत्न किया जा रहा है ?

डा॰ सुझीला नायर: इस लेप्रोसी इन्हि -ट्यूशन के बनाने पर पूरा कितना धन लगेगा वह तो मुझे मालूम नहीं है। लेकिन मैं ने सुना है कि करीब 1 लाख से ऊपर खर्च हो चुका है ग्रीर 5 लाख रू० इकट्ठे हो गये हैं इस के कंस्ट्रकशन के लिये, ग्रीर ग्रीर भी जमा किये जा चुके हैं।

Shri S. Kandappan: I would like to know from the hon. Minister the name of the State which is most affected by leprosy and whether there is any leprosarium there?

Dr. Sushila Nayar: Well, Sir, the estimate is that there are 25 lakhs of leprosy patients in India, and of this the estimate is that 50 per cent are in the erstwhile State of Madras, that is the new State of Andhra Pradesh and Tamilnad together.

Shri S. Kandappan: I want to know whether there is any leprosarium there?

Dr. Sushila Nayar: There are many leprosari and leprosy control institutions in these States.

श्री यज्ञपाल सिंह : क्या सरकार के घ्यान में यह बात आई है कि आगरा के पास ताज देखने के लिये दुनिया वहां जाती है, श्रीर आगरे में हंस जैसे श्री अचल सिंह और श्री एस० एन० चतुर्वेदी, रहते हैं। क्या कारण है कि अगर कोड़ीखाना खाला जाये तो आगरे में खोला जाये, पागलों के लिये अस्पताल खोला जाये तो आगरे में खोला जाये, हैविचुअल प्रिजनर्स के लिये जेल खोला जाये तो वहां खोला जाये। क्या वजह है कि और जगह यह नहीं खोले जा सकते।

म्रध्यक्ष महोदय : म्राईर, म्राईर ।

श्रो खड़े : क्या यह बात सही है कि आगरे में जा लेशों सेरियम बनाया जा रहा है उसके सम्बन्ध में यू० पी० गवर्नमेंट और केन्द्रीय गवर्नमेंट में जगह के बारे में कुछ विवाद शुरू हो गया है इस वास्ते इस को चेन्ज करने का शासन का इरादा है। यू० पी० गवर्नमेंट को इस के लिये आब्जेक्शन है।

डा॰ सुकोला नायर: यू॰ पो॰ गवर्नमेंट से शुरू में हो सलाह मिश्वरा हुआ था और उन्हीं की बतलाई हुई यह जगह है, केन्द्रीय सरकार की बतलाई हुई जगह नहीं है। यह बात मुनने में आई है कि समय-समय पर अधिकारी बदलते रहते हैं और जो नये अधिकारी आगरे में आये हैं शायद उन्होंने इसे पसन्द नहीं किया।

Income-Tax Concessions for Indian Repatriates from Burma

*669. Shri D. C. Sharma: Will the Minister of Finance be pleased to state:

(a) whether the proposal to grant Income-tax concessions to the Indian businessmen returning from Burma similar to those given to the refugees from East Pakistan has been considered; and (b) if so, the decision taken in this regard?

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): (a) The matter is under consideration in the light of special circumstances of the persons arriving from Burma.

(b) Does not arise.

Shri D. C. Sharma: May I know the concessions that were given to the refugees from East Pakistan?

Shri Rameshwar Sahu: The first condition was that the person had no source of income in India or in a foreign country other than Pakistan prior to his migration; secondly he had sufficient resources in Pakistan which could not be brought to India: thirdly, intimation about the moneys left behind and production of account books before the income-tax officer concerned within a few months of his arrival in India i.e., 31st July, 1964 in the case of persons who already migrated to India.

Shri D. C. Sharma: May I know if these concessions will be suitably modified in terms of the quantities of property and in terms of the production of account books in the case of persons from Burma because they will not be able to comply with all these demands?

The Minister of Finance (Shri T. T. Krishnamachari): Yes, Sir. The matter is under consideration more or less on the lines indicated by the hon. Member.

Shri Narendra Singh Mahida: May I know whether the same income-tax concessions will be granted to persons coming from East Africa and Ceylon?

Mr. Speaker: We are concerned only with Burma in this question.

Shri T. T. Krishnamachari: Yes, Sir. The terms and conditions that we are thinking of devising in the case of repatriates from Burma would perhaps be applied to others if they are also people coming under similar circumstances.

Ceiling on Urban Property

Shri Harish Chandra

Mathur:
Shri Y. S. Chaudhary:
Shri Dharmalingam:
Shri Ram Harkh Yadav:
Shri Vishwa Nath Pandey:
Shri D. S. Patil:

Shrimati Ramdulari Sinha:

Will the Minister of Planning be pleased to state the reaction of Government to the Resolution passed at the last Session of the All India Congress Committee held in Guntur

regarding ceiling on urban property?

The Minister of Planning (Shri
B. R. Bhagat): Government has taken
note of this resolution, and will
consider it alongwith other measures
that may be relevant to the formulation of an integrated policy for reducing inequalities in personal incomes
and wealth

Shri Harish Chandra Mathur: What exactly is the question which is under the consideration of Government and what are its implications? Will the hon. Finance Minister spell them out? Is he considering the problem in the light of the inadequancy of his present policies of estate duty and wealth tax?

The Minister of Finance (Shri T. T. Krishnamachari): A suggestion of this nature is riddled with a lot of difficulties. First of all, the Government of India must know its powers, to what extent it can put a check on accretion of what they call urban property. It may be that the power is vested in the State Governments in which case recommendations will have to be made to the State Governments. am not in a position to say definitely what we will be able to do or what steps could be taken by the Central Government. The matter is under examination and, as I have said, it is not an easy problem.

Shri Harish Chandra Mathur: May I know if it has at least been made clear to the Government as to what is intended, what is desired, by the Congress Party in passing this resolution 1992 (Ai) LSD—2.

and by what time they think some radical change may be brought about? May I know whether the Finance Minister was consulted in this matter as a member of the Congress Party and, if so, what his views were?

Oral Answtrs

Shri T. T. Krishnamachari: It is a sort of a non-official resolution.

Mr. Speaker: What happened inside the Congress Party . . .

Shri Harish Chandra Mathur: The resolution must have been passed after

Shri T. T. Krishnamachari: It is a non-efficial resolution. I do not think any of us were consulted either in the framing of it. But it is a suggestion which has been made by the members of the Party and, naturally, this suggestion has to be examined.

Shri Harish Chandra Mathur: The resolution is by the Party.

Shri T. T. Krishnamachari: Once the suggestion is made by a member and the resolution has been passed by a party, the matter will have to be examined in all seriousness. Beyond that I am not in a position to say.

श्री य० सि० चौषरो : योजना मंत्री ने जो स्रभी एक गोलमाल सा जवाब दिया कि यह सीलिंग और अरबन प्रापरटी का प्रस्ताव कांग्रेस पार्टी द्वारा पास किया गया है ग्रौर उसकी ग्रोर सरकार का ध्यान गया है तो मैं सरकार से कहना चाहता हं कि क्या अब तक का जो तरीका सरकार ने शहरी ग्रामदनी पर सीमा लगाने के वास्ते भ्रपनाया है भ्रौर जिस कारण मामला जहां का तहां ही पड़ा हुआ। है तो क्या अपने उस पराने तरीक़े को छोड सरकार कांग्रेस द्वाराइस तरह का प्रस्ता । स कर देने के पश्चात एक ऐसा क़दम था नई चीज़ ग्रपनाने भ्रौर ग्रमल में लाने की स्थिति में है जिससे कि यह शहरी सम्पत्ति पर सीमा लगाई जासके ?

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श्री ब॰ रा॰ भगत: अब जवाब गोल-माल तो नहीं था, वह तो साफ़ था कि उम पर हम अभी जिसार कर रहे हैं और उन तरीकों के सम्बन्ध में भी अभी हम विचार कर रहे हैं और हम जाहिर है कि किसी फैमले पर कुटेंगे ।

श्री विश्वनाथ पाण्डेय : जैना कि सभी बतलाया गया कि पिछले ब्राल इंडिया कांग्रेस कमेटी के गंट्र ब्रिधिवेशन में जो शहरी सम्पत्ति की सीमा रखने के सम्बन्ध में एक प्रस्ताव स्वीकृत हुआ वा और मंत्री महादय ने जवाब दिया कि सरकार उस के सम्बन्ध में विचार कर रही है तो क्या सरकार इसके सम्बन्ध में कोई एक कमेटी बनायगी जो कि तमाम शहरी सम्पत्तियों का विचार करके सदन के सामने कोई प्रस्ताव उपस्थित करे?

श्री ब० रा० भगतः ग्रगर सरकार एक कमेटी की ग्रावश्यकता समझेगी तो उसकी भी स्थापना पर वह विचार करेगी।

श्री दे० शिं० पाटिल : क्या सरकार ने यह बात मानी है कि रूरल प्रोपरटी लेड स्नादि पर सीलिंग लगा कर जो सभी तक स्नर्यक्त प्रापरटी पर उसने कोई सीलिंग नहीं लगाई है तो इससे डिस्क्रिमिनेशन हुस्रा है स्नीर किन-किन राज्य सरकारों ने यह सुझःव दिया है कि यह स्नर्यक्त प्रापरटो पर सीलिंग लगानी चाहिए?

Shri T. T. Krishnamachari: The question of ceiling on land and the reasons behind it are rather difficult to isolate. It may be that there is an intention to identify the tiller with the land; it may also be that the step is taken as a matter of apportionment of scarce resources. So, the suggestion made is not so intimately related . . .

An hon. Member: It is.

Shri T. T. Krishnamachari: . . . to the steps taken in regard to them.

श्री ह० च० सीय: मंत्री महोदय ने स्रभो जवाब देते हुए कहा कि वे उस समस्य। पर विचार कर रहे हैं जब कि ्क ग्रन्य मंत्री कहते हैं कि इस पर विचार करेंगे तो आख़िर किस समस्या पर विचार होने वाला है और किस पर विचार हो है था हो चुका है ?

Shri T. T. Krishnamachari: The whole question is a problem and problems have to be considered.

Shri A. P. Jain: This question has been before the country for the last ten years. If I remember correctly, there are certain reference to it in the two Plans. May I know what is the present thinking of the Government or is there no thinking on this particular matter?

Shri T. T. Krishnamachari: I said: the matter is now under examination by Government.

Shri Kapur Singh: May I ask what principles of socialist planning or human ethics justify the retention or double standards in relation to ceilings on rural and urban properties?

Shri T. T. Krishnamachari: Unfortunately, I do not think you will permit me to enlarge the Question Hour in regard to the principles of socialist planning on which there might be a very wide variety of views.

Shri H. N. Mukerjee: In view of the fact that leaders of Government have been, at least morally, parties to this decision at Guntur, may I know if Government is going to go ahead with this matter in spite of the difficulties which the Finance Minister is repeadly emphasizing; or, do I understand that the matter is left to hang in thin air and remain vacuous for as long as we can care to foresee in the future?

Shri T. T. Krishnamachari: The responsibility of the party which is sitting on this side in regard to what their Party has decided is a thing that the Party recognises and, I think, having

recognised it, the people who are placed in power by the Party will do what is desirable and necessary and in conformity with the Party's own views.

Mr. Speaker: Shri S. S. Deshmukh.

Shri H. N. Mukerjee: Sir, I want to seek a clarification. We are Members of Parliament. We have nothing to do with the Congress Party. Now, the Congress Party runs the Government and the Ministers are here answerable to this House and they have to tell us what they are to do or not to do. I asked this specific question that in view of the matter being left to hang in this air-God knows for how long-we want to know what the position is like when the Prime Minister and his colleagues are at least moraally bound to the passage of this resolution. He says, the Party will do it in good time, that sort of a thing. He is answerable to this House. He must tell us what is the tangible situation.

Shri Hari Vishnu Kamath: Let the Prime Minister answer.

Shri T. T. Krishnamachari: I am answerable to this House and so to my colleagues. We do not want to shirk our responsibility. There is nothing hanging in thin air. Everything hangs firmly on a cord. In all these matters, Government are continuously on the boil under examination. I do not propose to tell the hon. Member how should do it. As I said, there are certain difficulties as to what range of power so far as the Central Government is concerned, where the State Government comes in and whether ultimately State Governments should agree or not because they are autonomous in their own spheres. It is a matter which is under consideration and the Planning Commission. as a link between the Centre and the State Governments, is acting in matter.

Mr. Speaker: The Question Hour is over.

Shri Shivaji Rae S. Deshmukh

Mr. Speaker: I am sorry. I called him but then the answer took long and the time is over.

Shri Shivaji Rao S. Deshmukh: You called me by name. Please allow me to put one question.

Mr. Speaker: Now I am sorry. The Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

मेडिकल (चिकित्सा संबंबी) शिक्षा

*664. श्री श्रींकार लाल बेरवा : क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगी कि :

- (क) क्या यह सच है कि सरकार का विचार देश में स्नातकोत्तर मेडिकल (चिकित्सा सम्बन्धी) शिक्षा को %पने हाथ में लेने का है ;
- (ख) यदि हां, तो योजना की मुख्य बाहें क्या हैं ; क्रीर
- (ग) इस पर अनुमानतः कितनः धन ब्यय होगा ?

स्वास्थ्य मंत्री (डा॰ मुझीला नापर):
(क) जी नहीं। जैसे कि स्वास्थ्य सर्वेक्षण
एवं योजना समिति ने सिफारिश की है सरकार
देश के कुछ चुने हुए स्थानों पर स्नातकोत्तर
चिकित्सा शिक्षा एवं अनुसंधान के प्रादेशिक
संस्थान खोलने का विचार कर रही है।

(ख) ग्रौर (ग). इसके विवरण सम्बन्धित राज्य सरकारों से परामर्श करके तैयार किये जा रहे हैं।

Inspector Investigating into Sahu-Jain Concerns

*668. Shri S. M. Banerjee: Will the Minister of Finance be pleased to state:

(a) whether it is a fact that an Inspector appointment to investigate

into the affairs of some of the concerns of Sahu Jain has been arrested on a charge of defalcation;

- (b) if so, the charges against him and whether he has resigned from his assignment; and
- (c) if so, the reasons for his resignation?

The Minister of Planning (Shri B. R. Bhagat): (a) Yes, Sir;

(b) and (c). The Inspector has been charged with misappropriation of a sum of Rs. 11,282/-, some time in 1948-49, out of the funds of Muktesar Electric Supply Company Ltd. of which he was the Liquidator. The case was put up in Court on the 30th November, 1964 and is at present sub-judice.

As stated in reply to the Unstarred Question No. 1192 in the House on the 24th September, 1964, the Inspector expressed a desire for being relieved of the work of investigation into the affairs of all the five Sahu-Jain concerns. He was relieved the work in relation to three of these companies with effect from the July, 1964. In view of the earlier request, which he reiterated his arrest, the Inspector has since been relieved of the work relating to the remaining two Sahu-Jain companies also.

Premium Prize Bonds

*671. Shri Sezhiyan: Will the Minister of Finance be pleased to state:

- (a) whether there was any change in the procedure for the draw of prizes for Premium Prize Bonds, 1963. held in November, 1964 as compared to that adopted in May, 1964 draw;
- (b) whether there were long sequences of consecutive numbers winning prizes in the second draw; and

(c) if so, the particulars thereof?

The Minister of Planning (Shri B. R. Bhagat): (a) Yes; within the framework of the Notification relating to the Bonds.

(b) and (c). A statement showing ten or more consecutive numbers of Bonds which won prizes at the second draw, is laid on the Table of the Sabha. [Placed in Library. See No. LT-3743/64].

Mr. Frous of M/s. Skoda (India) Private Ltd.

*672. Shri Surendranath Dwivedy: Will the Minister of Finance be pleased to state:

- (a) whether Mr. Frous, the Managing Director of M/s. Skoda (India) Private Limited, against whom serious charges of forgery and bribe are pending has been permitted to leave India;
- (b) whether court proceedings and investigations against the firm have been disposed of; and
- (c) if not, what prompted Government to permit Mr. Frous to leave the country?

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): (a) to (c). Mr. Frous, the Managing Director of M/s. Skoda (India) Private Ltd., against whom show-cause notices have been issued by the Calcutta Customs authorities, in respect of certain alleged offences in violation of the provisions of the Customs Act, 1962, has been permitted to leave India temporarily for a period of six weeks. Further investigations in the matter are still under progress. No proceedings are pending before any Court of law, against Mr. Frous or the company, in this regard.

Non-Utilization of Funds by States

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Shri R. Barua:
| Shri Rameshwar Tantia:
| Shri D. D. Puri:
*673..
| Shrimati Savitri Nigam:
| Shri Onkar Lal Berwa:
| Shri Hukam Chand
| Kachhavaiya:

Will the Minister of Works and Housing be pleased to state:

- (a) whether the amounts given to various States for housing were fully utilised;
- (b) if not, whether proper evaluation of the causes for non-utilisation of the housing funds has been made; and
- (c) the steps taken to intensify proper utilisation of housing funds by various States?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) No.

- (b) Yes; the shortfall in utilization of funds is mainly due to the low priority accorded to housing schemes by the State Governments, particularly after the Emergency.
- (c) The matter is coming up for discussion in the Conference of Housing Ministers to be held at Chandigarh on the 29th, 30th and 31st of December, 1964.

Raid on British Frm in Cochin

Shri Rameshwar Tantia:
Shri Onkar Lal Berwa:
*674. Shri Hukam Chand
Kachhavaiya:
Shri D. D. Mantri:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the Enforcement Directorate of the Union Finance Ministry raided a well known British firm in Cochin and seized documents revealing under-invoicing of exports for the past several years

by this firm resulting in loss of foreign exchange to Government;

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- (b) whether any investigation has been ordered into this and if so, the findings thereof; and
- (c) the action which Government propose to take in the matter?

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): (a) to (c). The Enforcement Directorate staff searched the premises of a foreign firm in Cochin, on 4-12-1964, and seized certain documents. The scrutiny of the seized documents and further investigations are in progress. Appropriate action will be taken, on their conclusion.

Powerlooms

*676. Shri Hari Vishnu Kamath:
Dr. Ram Manohar Lohia:
Shri Kishen Pattnayak:
Shri M. S. Murti:

Will the Minister of Finance be pleased to state:

- (a) whether it is a fact that he recently made a statement in Madras to the effect that powerlooms have cheated Government;
- (b) if so, the implications of the statement; and
- (c) the action taken against the cheats?

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): (a) The Finance Minister had said that powerlooms are a source of leakage of Government revenue.

(b) This statement was made at the annual conference of Collectors of Customs and Central Excise, with the object of drawing their attention to the avoidance and evasion of tax by some assessees. The object was not only that they should guard against evasions by taking suitable administrative action where possible, but also by way of eliciting concrete suggestions from them as to how

the Tariff structure or procedures could be suitably improved so as to prevent avoidance.

(c) Cases of evasion as and when detected are suitably dealt with as provided by law.

Demonstration by Goldsmiths

*677. Shri P. C. Borooah: Will the Minister of Finance be pleased to state:

- (a) whether the Akhil Bharatiya Swarankar Sangh held a demonstration outside Parliament House, New Delhi on the 1st December, 1964;
- (b) if so, their precise demands; and
 - (c) Government's reaction thereto?

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): (a) Yes, Sir.

- (b) A copy of the petition presented by them is placed on the Table of the House. [Placed in Library. See No. LT-3743|64).
- (c) The main demand of the Sangh is for the dropping of the Gold (Control) Bill, 1963. The House has already considered the various provisions of the Bill and the Government's reaction has been explained during the discussion.

ग्रमरीका से ऋण

*678. श्री श्रोंकार लाल बेरवाः श्रोमती सावित्री निगमः

क्या **वित्त** मंत्री यह बताने की कृपा करेंग कि :

- (क) क्या यह सच है कि भारत में उद्योग, विद्युत-जनन तथा परिवहन के विकास के लिए श्रमरीका से भारत सरकार के 3 ऋण करार इए है; और
- (ख) यदि हां, तो ये ऋण कितनी रकम के हैं तथा इन करारों की मुख्य बातें क्या हैं ?

योजना मंत्री (श्री ब० रा० भगत) : (क) जी, हों।

(ख) एक विवरण संलग्न है ।

विवरण

जिन तीन अमरीकी ऋणों पर हाल ही में हस्ताक्षर किये गये, वे ये हैं :--

- (1) 1964-65 की 5 करोड़ डालर की वस्तु कार्यक्रम सहायता, जिसे प्रायोजना से भिन्न कार्यो सम्बन्धी चौथा ऋण कहा जाता है (सहायता ऋण संख्या 386-एच-111)।
- (2) 72 लाख डालर का छठा रेल ऋग (महायता ऋण संख्या 386-एच-121)।
- (3) 31 लाख डालर का जरावती पन-दिजली प्रायोजना ऋण, तीसरा दौर (सहायता ऋण संख्या 386-एच-109)।

2. वस्तु कार्यक्रम सहायता ऋण की रकम तीसरी पंचवर्षीय ग्रायोजना को कियान्वित करने के लिए, संयुक्त राज्य श्रमेरिका से मगायी जाने वाली कई प्रकार की ग्रावश्यक वस्तुओं श्रीर साजसामान का तिदेशी मुद्रा सम्बन्धी मूल्य चुकाने के लिये खर्च की जायेंगी।

छठे रेल ऋण ते यही लाइनों के लिए डीजल से चलने वाले, रेल के 25 इंजन मंगाने पर खर्च होने वाली विदेशी मुद्रा की ब्यवस्था की जायेगी जिसमें दो साल के लिए फालतू पुर्जे मंगाना ग्रीर संयुक्त राज्य ग्रमेरिका में भारतीय रेल कर्यचारियों का प्रक्षिधण भी ग्रामिल है।

गरावती विजली प्रायोजना ऋण से मैंसूर राज्य में शरावती पन-विजली केन्द्र में 89.1 मेगावाट क्षमता का एक अतिरिक्त संयंत्र लगाने के लिए आवश्यक सामान और क्षेत्राओं स्था तत्सम्बन्धी द्रवचालित (हाइक्टा- लिक) साजसामान, प्रेवण लाइनों बौट्ट संब्राही केन्द्रों (रिसीविंग स्टेंशन) का विदेशी मुद्रा सम्बन्धी ब्यय पूरा किया जायेगा ।

3. तीमों ऋणों की वापनी ऋण के अन्तर्गत किये गये पहले भुगतान की तारीख में दस वर्ष की रियायती ध्रविध समेत 40 वर्ष की ध्रवधि में 61 छमाही किस्तों में डालरों के रूप में की जानी है। ज्याज की अदायगी, हर छमाही, डालरों में की जानी है शौर उसकी दर पहले दम वर्षों के लिए हैं प्रतिशत वार्षिक है। उपाज प्रतेश कर करण के अन्तर्गत किये गये भुगतानों की तारीख में लगेगा और ज्याज को पहली किस्त पहले भुगतान के छः महीने बाद अदा की जानी है।

Non-Plan Expenditure

*679. Shri Harish Chandra Mathur: Will the Minister of Finance be pleased to state:

- (a) whether Government have ensured cutting the non-Plan expenditure by Rs. 70 crores this year; and
- (b) the State Governments' plans and performance in the matter?

The Minister of Planning (Shri B. R. Bhagat): (a) The shortfall of Rs. 70 crores envisaged in the expenditure budgetted for 1964-65 includes both non-Plan and some Plan items also. The implementation of these cuts during the year is being watched in the course of the scrutiny of the Revised Estimates for 1964-65, which is in progress.

(b) A detailed examination of the non-development expenditure and non-Plan developmental expenditure of the States has been made by the Planning Commission while finalising the Annual States Plan for 1965-66 after discussion with the State Governments concerned. Attention is also invited to the reply given to the

Starred Question No. 555 answered in the House on 17th December, 1964.

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स्टाफ कारों पर व्यय

*680. श्रिं हुकम चन्द कछ्वाय ः श्रिंमतो सावित्री निगम ः

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि केम्द्रीब मंत्रालयों की कारों पर प्रतिदिन राष्ट्रीय कोष से लगभग 1800 रुपये ब्यय होते हैं;
- (ख) यदि हां, तो पहले वर्ष की अपेक्षा चालू वर्ष में यह व्यय कितना बढ़ गया है; अर्थार
 - (ग) इसके क्या-क्या कारण हैं ?

योजना मंत्री (श्री ब॰ रा॰ भगत):
(क) जी, हां । मार्च, 1964 के जो श्रांकड़े इकट्ठे किये गये हैं उनके अनुसार कारें चलाने का ग्रीसत खर्च लगभग 1,900 रुपया प्रतिदिन निकलता है।

(ख) और (ग). वर्ष के कुल खर्च के आंकड़े उपलब्ध नहीं हैं। मंत्रालयों के पास 1964 में लगभग उतनी ही कारें हैं जितनी 1963 में थीं। फिर भी, 1964 में उन पर होने वाले खर्च में, महंगाई भत्ते की दर और पेट्रोल की कीमत बढ़ जाने के कारण, विद्ध होने की सम्भावना है।

Maternity Centres in Orissa

1822. Shri Rama Chandra Mallick: Will the Minister of Health be pleased to state:

- (a) the total number of Maternity and Child Welfare Centres opened in the State of Orissa as on 31st October, 1964;
- (b) whether any amount of grant has been sanctioned by the Government of India for these Centres during 1963-64 and 1964-65 so far;

(c) if so, the total amount given or proposed to be given?

The Minister of Health (Dr. Sushila Nayar): (a) 59 Maternity and Child Welfare Centres were functioning in under Government, Orissa Bodies and Voluntary Organisations on 31st October, 1964. The M.C.W. work is also being carried out in the Primary Health Centres and sub-centres. 176 Primary Health Centres and their sub-centres have been opened upto 31st October, 1964.

(b) and (c). No grant is given for Maternity and Child Welfare Centres by the Central Government. Under the scheme for the establishment of Primary Health Centres in Stage I Blocks each Primary Health Centres is getting Central subsidy as follows:—

Non-recurring:

- 1. On buildings (both Rs. 60,000 or 75% for Centre and residential quarters for the staff including suitable accommodation for a familyplanning clinic)

 Rs. 60,000 or 75% of the actual expenditure whichever is less.
- 2. Equipment, furniture, ... upto Rs. 7,500 bedding and clothing.

Rs. 67,500 (ceiling)

Recurring:

Drugs

Rs. 2,000 per annum for each centre.

2 Staff

 upto Rs. 6,500 per annum for each centre.

Rs. 8,500 (ceiling)

The Central assistance which is released through ways and means advances for a group of schemes being apportioned between the Ministry of Health and the Ministry of Co-Community Development and operation. The grants-in-aid representing the share of the Ministry of Health are being released direct by the Accountant General, Orissa and the final payment sanctions are issued by the Ministry of Health at the end of the financial years, groupwise. The Central assistance for the primary health centres to

vided by the Ministry of Community Development and Cooperation are drawn from the Block budgets through quarterly expenditure statements. The figures of actual expenditure are therefore not available.

Mental Hospital, Ranchi

1823. Shri Rama Chandra Mallick: Will the Minister of Health be pleased to state:

- (a) whether any funds were sanctioned for the development of the Ranchi Mental Diseases Hospital during the Third Plan period; and
- (b) if so, the total amount given so far, for the purpose?

The Minister of Health (Dr. Sushila Nayar): (a) Yes.

(b) An amount of nearly Rs. 7.19 lakhs has been spent upto September, 1964 during the Third Five Year Plan for development purpose, in addition to normal expenditure required for the maintenance of the Hospital.

Family Planning Programme

1824. Shri Rama Chandra Mallick: Will the Minister of Health be pleased to state:

- (a) whether the Government of Orissa have accepted the proposal of the Central Government to start an intensive rural and urban family planning programme in the States;
- (b) the number of family planning centres opened till the end of October, 1964, both in the rural and urbanareas; and
- (c) the total amount of financial assistance given to the Government of Orissa by the Central Government during the current financial year?

The Minister of Health (Dr. Sushila: Nayar): (a) Yes,

- (b) 112.
- (c) Rs. 14.74 lakhs (allotted).

Plan Outlay for Delhi

1825. Shri Ram Harkh Yadav:

Written Answers

Will the Minister of Planning be pleased to state:

- (a) the total tentative outlay for the Annual Plan of the Union Territory of Delhi for 1935-66; and
- (b) the detailed allocations for the different main sectors?

The Minister of Planning (Shri B. R. Bhagat): (a) and (b). The outlays have yet to be finalised.

Family Planning Clinics

1826. Shri E. Madhusudan Rao: Will the Minister of Health be pleased to state:

- (a) the number of Family Planning Clinics in the Rural and Urban areas which are functioning at present in Andhra Pradesh; and
- (b) the amount of financial assistance granted to them by way of subsidy or loans each year from March, 1960 onwards?

The Minister of Health (Dr. Sushila Nayar): (a) There are 318 (237 Rural and 81 Urban) Family Planning Clinics at present functioning in Andhra Pradesh.

(b) Central Assistance upto the year 1961-62 was not sanctioned separately for the Family Planning Scheme. Central assistance for all centrally sponsored schemes including family planning during 1960-61 and 1961-62 was Rs. 152.81 lakhs. The Central assistance for family planning during 1962-63 was Rs. 15.68 lakhs. No Central assistance was given during 1963-64 as the excess amount paid during earlier years and adjusted against 1963-64 expenditure. An allocation of Rs. 24.09 lakhs for 1964-65 has been made. The figures relating to actual expenditure are not yet available.

Sales Tax

Shri Gulshan:
Shri Hukam Chand
Kachhavaiya;
Shri Onkar Lal Berwa:
Shri Y. D. Singh:

Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 1171 on the 24th September, 1964 and state:

- (a) whether Government's tion has been drawn to the Supreme Court's judgment dated the October, 1964 as published in newspapers in the case of M/s. J. K. Cotton Mills Co. Ltd. Vs. Sales Tax Officer, Kanpur, holding that a manufacturer is entitled to be registered as a dealer not only in respect of goods directly used in the manufacture of goods, but also in respect of articles used in the processes inter-alia connected with ultimately production of goods and those items must be included in the Sales Tax Registration Certificate for getting those items free of tax:
- (b) whether Government have received any representations to this effect; and
 - (c) if so, the action taken thereon?

Minister of Finance T. T. Krishnamachari): (a) As reported in some newspapers, the Supreme Court has given a judgment in the case of J. K. Cotton Spinning and Weaving Mills Co. Ltd., Vs. the Sales Tax Officer, Kanpur, that a manufacturer would be entitled to be registered as a dealer under the Central Sales Tax Act, 1956, not only in respect of goods directly used in the manufacture of goods, but also respect of articles used in processes integrally connected with the mate production of goods.

- (b) No representations in this regard have been received by the Central Government. Sales tax is a State subject.
- (c) Does not arise in view of (b) above.

All India Institute of Medical Sciences

1829. Shrimati Akkamma Devi: Will the Minister of Health be pleased to state:

- (a) whether there has been considerable loss of stores and equipment due to theft, pilferage and misappropriation in the All India Institute of Medical Sciences, New Delhi the last two years;
 - (b) if so, the amount involved; and
- (c) the result of the enquiry, if any. made into this and the action taken to et matters right?

The Minister of Health (Dr. Sushila Nayar): (a) to (c). A statement is laid on the Table of the House. [Placed in Library. See No. LT-3744/641.

All India Institute of Medical Sciences

1830. Shrimati Akkamma Devi: Will the Minister of Health be pleased to state:

- (a) whether it is a fact that some enquiry was held sometime back into the charges of corruption made against some officers on the administrative side of the All India Institute of Medical Sciences, New Delhi;
 - (b) if so, the details thereof; and
 - (c) the action taken in the matter?

The Minister of Health (Dr. Sushila The charges Nayar): (a) to (c). made against some officers on the administrative side of the All India Institute of Medical Sciences, New Delhi and the position in respect of each case is given below:-

and designation of the Nature of charges Officer

Action taken

K. C. Dhingra, Ad- Immoral advances toı Shri ministrative Officer.

certain women wards employees of the Institute.

Shri T. S. Sodhi, Superintendent.

Immoral advances towards some women employees of the Institute.

3 Shri G.L. Chapra, L.D.C.

Misappropriation of imprest money by forging postal receipts.

Officer This has been placed under suspension and the departmental enquiry reunder consiport is deration. Departmental enquiries

are in progress.

Clerk has The been placed under suspension and matter reported to the for investiga-S.P.E. tion and action.

बच्चों के लिये ग्रस्पताल

श्री बागडी : 1831. 🗸 श्री विश्राम प्रसाद :

क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगी कि:

(क) क्या यह सच है कि दिल्ली में इविन ग्रस्पताल की सीमा में बच्चों का एक ग्रस्पताल बनाया जा स्हा है; ग्रीर

(ख) यदि हां, तो इस नये ग्रस्पताल की क्या विशेषतायें होंगी और रोगियों को क्या-क्या सुविधाएं देने का विचार है ?

स्वास्थ्य मंत्री (डा० सुशीला नायर) : (क) ग्रीर (ख). चौथी पंचवर्षीय योजना में 200 पलगों के एक बाल-चिकित्सा खण्ड के निर्माण का विचार है। यह प्रस्तावित बाल-चिकित्सा खण्ड एक स्वावलम्बी एकक होगा जिस में बीमार बच्चों के लिए ग्रपना ग्रलग बहिरंग रोगी विभाग, शल्यागार, प्रयोगशाला होगी और ब्राहार की भी व्यवस्था होगी ।

गंडक परियोजना

45653

ृश्री थिनूति मिश्राः 1832 श्री क० ना० तिवारीः

क्या सिचाई श्रीर विद्युत् मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि बिहार राज्य सरकार गंडक परियोजना का खर्च उठाने की स्थिति में नहीं है; ग्रीर
- (ख) यदि हां, तो क्या केन्द्रीय सरकार इस परियोजना को ग्रपने हाथ में लेने का विचार कर रही है ?

स्मिन् द्वीर विद्युत् मंत्रं (डा॰ कु॰ ल॰ राव): (क) केन्द्रीय सरकार पहले से ही बिहार सरकार को ऋण दे रही है ताकि वे गंडक परियोजना के अपने हिस्से के सारे स्वाचं को पूरा कर सकें।

(ख) प्रश्न नहीं उठता ।

Treatment of Blood Vessels

1833. Shri R. G. Dubey:
Shri Yashpal Singh:

Will the Minister of **Health** be pleased to state;

- (a) whether it has come to the notice of the Indian Council of Medical Research that new methods have been invented in U.S.A. for the treatment of diseased blood vessels; and
- (b) whether it is a fact that at the Medical Centre, Texas, Dr. Michael E. De. Bakay succeeded with some of the attempts of repairing abdominal and thoracic aorta?

The Minister of Health (Dr. Sushila Nayar): (a) and (b). Such methods are in practice for longer than eight or nine years. The De. Bakay blood vessel grafts have been used here in India at the K.E.M. Hospital, Bombay and elsewhere for about five years. Abdominal and thoracic aorta are being repaired there, including operation for

aneurysms, blocks, congenital lesions etc.

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दिल्ली भूमि क्रीर विकास विभाग द्वारा वें! गयी भमि

1834 श्री नवल प्रभाकर : क्या निर्माण ग्रीर ग्रावास मंत्री यह बताने की कृपा करेंगे कि :

- (क) दिल्ली भूमि और विकास विभाग की ओर से 1961-62 और 1962-63 में कितनी और किन-किन संस्थाओं को भूमि दी गई;
- (ख) प्रत्येक मामले में भूमि देने की शर्ते क्या हैं; ऋौर
- (ग) क्या भूमि देने के लिये विभाग में कोई समिति है ?

निर्माण और आदास मंत्री (श्री मेहर चन्द खन्ना): (क) 1961-62 में 25 संस्थाओं को और 1962-63 में 17 संस्थाओं को भूमि आवंटित की गयी थी। उन संस्थाओं के नामों की सूची सभा पटल पर रख दी गयी है। [पुस्तकालय में रखा गया, देखिये संख्या एल० टो०-3745/64]

- (ख) पट्टेनामे ने दी गयी शर्तो के भ्राधार पर भ्रावटन किया जाता है। शर्तों के साथ-साथ उस में निम्नांकित बातें भी शामिल हैं:---
 - (1) भूमि का किराया श्रावंटन की तारीख से वसूल किया जाता है।
 - (2) भूमि का उपयोग उसी प्रयोजन के लिए किया जाना चाहिए जिसके लिए उसका भ्रावंटन किया गया है।
 - (3) झाबंटन की तारीख से 24 महीने के भीतर इमारत बन जानी चाहिए।

- (4) भूमि का किराया प्रति तीस वर्ष बाद पुनर्विचारणीय है।
- (ग) जी नहीं।

Diabetes

Shri Shree Narayan Das:
| Shri Vishram Prasad:
| Shri Prakash Vir Shastri:
| Shri Jagdev Singh Siddhanti:
| Shri D. D. Mantri;

Will the Minister of **Health** be pleased to state:

- (a) whether the pilot survey launched in Delhi for the detection of diabetes has been completed; and
 - (b) if so, the result thereof?

The Minister of Health (Dr. Sushila Nayar): (a) Yes.

(b) The pilot survey for the detection of diabetes in Delhi was launched under the guidance of Dr. K. L. Wig, Director and Professor of Medicine, All India Institute of Medical Sciences. New Delhi. 1027 patients (819 males, 208 females) were checked. Urine and hours after meals were checked for making the diagnosis. A small kit for on-the-spot tests 18% persons were found to have blood sugar values more 120 mg. per cent. This needs further confirmation by a glucose tolerance test for the diagnosis of diabetes mellitus. Such persons are being informed regarding this and opportunities for the same are being provided at special clinic of the All India Institute of Medical Sciences.

Backward Areas 1836. Shri Shree Narayan Das: Shri Yashpal Singh:

Will the Minister of Planning be pleased to state:

(a) whether the work of identifying backward areas according to the list of indicators of regional development as formulated by the Planning Commission has been undertaken;

- (b) if so, the organisation set up for the purpose; and
- (c) the programme that has been a drawn up in this regard?

The Minister of Planning (Shri B. R. Bhagat): (a) to (c). Yes sir. Indicators of regional development have been selected and the State Governments are being requested to identify backward areas on the basis of these indicators. Further action will be taken as outlined on page 84-85 (para 10) of the memorandum on the Fourth Five Year Plan.

Water Meters in M.Ps. Flats

1837. Shri Bhagwat Jha Azad: Will the Minister of Health be pleased to state:

- (a) whether the water meters installed by the New Delhi Municipal Committee are showing fantastic readings and heavy charges are being realised from the residents in North and South Avenues;
- (b) whether the North Avenue M.Ps. Club had passed and forwarded a resolution in this regard to the Ministry of Home Affairs; and
- (c) if so, the action taken in the matter?

The Minister of Health (Dr. Sushila Nayar): (a) The water charges in respect of M.Ps. Flats in North and South Avenue, New Delhi, were recovered by the Central Public Works Department from the M.Ps. till March, 1964. The New Delhi Municipal Committee have installed 349 meters in M.Ps. Flats in that area. Out of 349 meters, have been recording the consumption of water correctly. Sixty-one meters could not be read as the premises were repeatedly found locked. The maining 66 meters have become defective. The consumption was, therefore, assessed by the New Delhi Municipal Committee in these cases provisional basis and is subject to later adjustment. Out of 66 defective meters 38 meters have been replaced. The replacement of the remaining 28 meters could not be done as the

premises were found locked. As watermeters in individual flats have recently been installed and no record of their previous consumption is available, it cannot be said whether the assessment made by the New Delhi Municipal Committee was actually on high side or not. However, the assessment made is provisional and will be adjusted on the basis of actual consumption recorded by the new meters for a period of three months or so.

- (b) A resolution passed by the M.Ps. club on 17th September, 1964, was received by the Minister for State in the Ministry of Home Affairs, who informed Shri Bhagwat Jha Azad on the 23rd September, 1964 that if the delegation of the Members of Parliament wanted to meet him, he would be happy to meet them on the 24th September, 1964. The delegation, however, did not go for the meeting.
- (c) The New Delhi Municipal Committee have been taking action to repair or replace the meters as appropriate. Meter Readers have been instructed that they should go and get meter readings of water consumption recorded before 10.00 A.M. during the session period.

Rural Electrification

1838. Shri P. R. Chakraverti:
Shri P. C. Borooah:
Shri D. C: Sharma:
Shri Tan Singh:

Will the Minister of Irrigation and Power be pleased to state:

- (a) the total number of villages electrified so far in each State and Union Territory including those electrified in pre-independence period and the percentage of population in each of the States covered by such villages;
- (b) the latest per capita consumption of electricity in each State and the Union Territory; and
- (c) the percentage of population in villages proposed to be covered by rural electrification schemes in each -State/Union Territory by the end of this Plan?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) to (c). Three statements containing the quisite information are laid on the Table of the House. [Placed in Library. See No. LT-3746/64].

Building of Temple in England

∫ Dr. Ranen Sen:
 1839. ⟨ Shri Dinen Bhattacharya:
 ↓ Dr. Saradish Roy:

Will the Minister of Finance be pleased to state:

- (a) whether any Indian citizen or any institution is proposing to build a Hindu temple in England; and
- (b) if so, the foreign exchange likely to be involved therein?

The Minister of Finance (Shri T. T. Krishnamachari): (a) and (b). Foreign exchange amounting to £20,000 has been released to "The Indian Cultural Centre"—a society registered in London for establishment of an Indian Cultural Centre. This would include promotion of various cultural activities construction of a hall, a place of worship and a small library. The total foreign exchange liability is likely to be about £50,000.

क्षय-रोग की रोकथाम के लिए ग्रमरीकी सहायता

- 1840. श्रीमती सावित्री निगमः क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगे कि:
- (क) क्या यह सच है कि अमेरिका की सरकार ने क्षय-रोग की रोकथाम करने के सम्बन्ध में "उपयुक्तता अध्ययन" करने के लिये शारतीय क्षय-रोग शाला, बंगलौर, के लिए कोई अनुदान दिया है; और
- (ख) यदि हां, तो इस अनुदान की रकम कितनी है ?

स्वास्थ्य मंत्री (डा॰ भुक्तीला नाथर) : (क) अमेरिका की सरकार, जिसका प्रति- निधित्व संचारी रोग केन्द्र, राज्य सेवा कार्यालय, जन-स्वास्थ्य सेवा, संयुक्त राज्य स्वास्थ्य, जिल्ला एव कल्याण विभाग ग्रट-लाण्टा ने किया है और भारत सरकार (जिसकी प्रतिनिधि भारतीय चिकित्सा ग्रनु-संधान परिषद् है) के बीच क्षयरोग की रोकथाम करने के सम्बन्ध में "उपयुक्तता ग्रध्ययन" करने के लिये एक समझौता हुआ है। यह ग्रध्ययन राष्ट्रीय क्षयरोग संस्था, वंगलीर में दो वर्ष तक किया जायेगा!

(ख) अमेरिका की सरकार इस अध्ययन के लिये एक राशि देने को सहमत हो गई है जो 1,132,900 रुपये से अधिक न होगी।

चोरी से मुद्रा लाने के कारण पाकिस्तानियाँ की गिरफ्तारी

> ्रश्लोमती सावित्री निगम : 1841 · ेश्लो विश्वनाथ पांडेय :

क्या दित्त मश्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि नवम्बर, 1964 के पहले सप्ताह में दो पाकिस्तानी एक लाख पांच हजार रुपये की पाकिस्तानी मुद्रा के साथ भारत में प्रवेश करने का प्रयत्न करते हुए वरुण हाट पुलिस चौकी, जिला 24 परगना (पश्चिमी बंगाल) के पास सीमा चर गिरफ्तार किए गए थे ; और
- (ख) यदि हां, तो इस मामले में सरकार ने क्या कार्यवाही की है ?

वित्त मंत्रो (श्रो ति०त० कृष्णमाचारी)ः (क) पश्चिम बगाल में नसमाधाद पुलिस स्टेणन के अन्तर्गत वरुणाहाट सीमा चौकी के निकट पुलिस ने 6 नवम्बर, 1964 को दो पाकिस्तानी राष्ट्रिकों को करीब 1,25,000.00 रु०की पाकिस्तानी मुद्रा के साथ पकड़ा था ।

(ख) उन पर एस० डी० ग्रां विसीर-हाट के न्यायालय में मुकदमा चलाया गया या ग्रौर भारतीय पारपत्र ऋधिनियम के ऋधीन उनको दंडित किया गया था ।

Chandigarh Medical Institute

1842. \int Shrimati Savitri Nigam: Shri Vishwa Nath Pandey

Will the Minister of Health be pleased to state:

- (a) whether it is a fact that the-Centre has agreed to take over the control and management of the Punjab Government's Post-Graduate Medical Education and Research Institute at Chandigarh;
 - (b) if so, the reasons therefor;
 - (c) the terms of agreement; and
- (d) what would be the annual expenditure on the Institute?

The Minister of Health (Dr. Sushila Nayar): (a) Yes.

- (b) To develop it as a Regional Institute of Post-graduate Medical Education and Research as recommended by the Health Survey and Planning Committee.
- (c) and (d). The terms of agreement and annual expenditure of this Institute are under consideration by the Government of Punjab and the Central Government.

श्रवैव सोना श्रौर चांदी की बरामदगी

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि केन्द्रीय उत्पादन शुरूक विभाग ने शोरतगड़, जिला बस्ती (उत्तर प्रदेश) में एक सुनार के घर पर छापा कारा और काफी मात्रा में भ्रवैघ सोना चांदी की सिल्लियां श्रीर गैर-लाइसेंस शुदा विदेशी ट्रांजिस्टर बरामद किये;
- (ख) यदि हां, तो उनको कुल कितनी कीमत है ; ग्रीर

(ग) इस बारे में सरकार क्या कार्य-बाही कर रही है ?

वित्त मंत्रें (श्री ति०त० कृष्णमाबारों):
(क) 25 अक्तूबर, 1964 को केन्द्रीय
उत्पादन गुल्क के अफसरों ने उत्तर प्रदेश के
बस्ती जिले में शोरतगढ़ के एक सुनार के
ब्यापार घर और रिहायशी घर की तलाशी
ली थी और एक रुपये वाले चांदी के 3439
नेपाली सिक्के चांदी की 13 नेपाली अठिश्रयां,
तीन चांदी की ईटें और एक ट्रांजिस्टर रेडियो
पकड़ा गया था ।

- (ख) लगभग 7735 रुपये।
- (ग) मामला विभाग के न्याय निर्णया-भीन है ।

Calcutta Metropolitan Water and Sanitation Authority

Dr. Saradish Roy:
Dr. Ranen Sen;
Shri Dinen Bhattacharya:

Will the Minister of **Health** be pleased to state.:

(a) whether it is a fact that the Calcutta Metropolitan Planning Organisation has finalised a scheme for the establishment of the Calcutta Metropolitan Water and Sanitation Authority to cater to the need of Greater Calcutta; and

(b) if so, the details thereof?

The Minister of Health (Dr. Sushila Nayar): (a) A draft bill for the establishment of the Calcutta Metropolitan Water and Sanitation Authority has been prepared by the Calcutta Metropolitan Planning Organisation and is under examination by the State Government.

(b) Does not arise.

वम्बई में तलाशियां

1845. श्री ब्रोंकार साल बेरवा: क्या बिस मंत्री यह बताने की कृपा करेंगे कि

- (क) क्या यह सच है कि केन्द्रीय श्राबकारी विभाग के श्रिधिकारियों ने 19 नवम्बर, 1964 को बम्बई के कमातीपुर क्षेत्र में कुछ प्लेटों की तलाशी ली थी ;
- (ख) यदि हां, तो तलाश के दौरान बरामद हुए चोरी के मा∵ का व्योरा क्या है ग्रौर
- (ग) इस मामले में क्या कार्यवाही की गई है ?

वित्त मंत्रो (श्रो ति० त० कृष्णमाचारो) (क) ग्रीर (ख) 19 नवम्बर, 1964 को बम्बई के तथाकथित कमातीपुर क्षेत्र में मुखलाजी स्ट्रीट पर दुकान नं० 17, की तलाशी ली गई थी ग्रीर 27 हाथ की पड़ियां, 12 ट्रांजिस्टर ग्रीर एक ट्रेप स्वित्ताईर पकड़ा गया था । पकड़े गये माल का कुल मुहु करीब 5,315.00 स० है।

(ग) मामले की जांच-पड़ट∷ल हो रही है।

Application of New Sections of Companies Act

1846. Shri D. C. Sharma: Will the Minister of Finance be pleased to state whether the provisions of the newly enacted Section 263-A of the Companies Act, 1956 will be applicable to such companies only as have obtained from the Central Government alicence as required by Section 25 of that Act?

The Minister of Finance (Shri T. T. Krishnamachari): No. The provisions of Section 263-A of the Companies Act, 1956 are applicable to all Companies that do not carry on business for profit or that prohibit the payment of dividends to their members, whether such companies are licensed under Section 25 of the Act or not.

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Central Dental Service

f Dr. P. Srinivasan: Shri Paramasivan:

Will the Minister of Health be pleased to state:

- (a) whether there is a Central Dental Service:
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

The Minister of Health (Dr. Sushila Navar): (a) No.

- (b) Does not arise.
- (c) The number of posts of Dentists under the Central Government and in the Union territories is at considered too small to be constituted into a Central Dental Service.

स्टलिंग मद्रा की चीर बाजारी

1848. श्रोमती जोदरावेन चावडा : क्या जित मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार जानती है कि पौंड स्टर्लिंग मुद्रा भारत में, खास कर राजधानी में चोर बाजार में विक रही है ;
- (ख) यदि हां, तो चोर बाजार में पींड (स्टर्लिंग) की ऋौसत विनिमय दर क्या है; ग्रीर
- (ग) विदेशी मुद्रा का ऐसा स्रवैध समाप्त करने के लिए सर र ने क्या कार्यवाही की है ?

वित्त मंत्री(श्री ति०त० कृष्य ताज्ञारी): '(क) सरकार के नोटिस में इस ग्रा ाई है कि भारत में दिल्ली ५. म ो पर पाँड स्टर्लिंग साहत विदेशी मद्रायें ग्रप्राधिकृत रूः में बिक रही

(ख) विश्वास योग्य कोई मूचना उपलब्ध नहीं है ।

(ग) विदेशी विनिमय विनियमों के र्तन निदेशालय ने, समय समय पर, जैसा उनके नोटिस में स्राया है, विदेशी विनियम स्रप्राधिकृत डीलरों को ా है स्रौर उनके विरुद्ध उि । कायवाही की है । ऐसे व्यक्तियों से स्रधिक प्रभावपूर्ण तरीके ते निपटने के लिए कुछ समय पूर्व भारत रक्षा नियमों में संशोधन किया गया था। विदेशी विनिमय विनियम ग्रिधिनियम, 1947, की कुछ स्पष्ट वृटियों को दूर करने के लिय एक विधेयक इस समय संसदके सम्मुख विचारा-धीन है।

केन्द्रीय लोक निर्माण विभाग के कर्यचःरियों का स्थायोकरम

> (श्रीहुकाचन्द कछत्रायः ्रश्रीबडेः 1849 ेश्रीयोंकार लाल गेरताः | श्रीसा० ल० वर्साः

क्या निर्माण और आवास मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि केन्द्रीय लोक निर्माण विभाग के कुछ श्रेणियों के, दोनों ही नियमित तथा प्रभारित, कर्मचारियों को जिनमें पेंटर ग्रौर मिस्त्री शामिल हैं 18 साल की नौकरी करने के बाद भी स्थायी नहीं किया गया है ;
- (ख) यदि हां, तो उसके क्या कारण हैं :
- (ग) क्यायह भी सच है कि उन में से कुछ कर्मचारी 18 साल की नौकरी पूरी होने के बाद सेवा निवृत्त किये गये हैं ग्रौर उन्हें पेंशन और उपदान लाभ नहीं दिए गए

(घ) यदि हां, तो उसके क्या कारण ₹?

विमाण और ब्रावास मंत्रः (अ) में उर (क) से (घ) सूचना चन्द खन्ना

इकट्ठी की जा रही है ब्रौर सभा पटल पर रख दी जायेगी।

Realisation of Unaccounted Money in Delhi

1850. Shri S. M. Banerjee: Shri Jashwant Mehta:

Will the Minister of Finance be pleased to state:

- (a) whether it is a fact that in November, 1964 some unaccounted money was realised from some busines_s men in Delhi; and
- (b) if so, that total amount so recovered?

The Minister of Finance (Shri T. T. Krishnamachari): (a) Unaccounted money was found during the searches made in Delhi in November, 1964. The amount of tax on it can be realised only after the assessments are made.

(b) The assesments are pending.

Plastic Heart Valve

- 1851. Shri Rameshwar Tantia: Will the Minister of Health be pleased to state:
- (a) whether Government's attention has been drawn to the press reports that the British surgeons have invented a cheap, simple and ingenous plastic heart valve which will save the life of heart patients; and
- (b) if so, whether Government of India is considering to send some experts to study this experiment in view of the increasing rate of deaths due to heart trouble?
- •The Minister of Health (Dr. Sushila Nayar): (a) The detailed information regarding the cheap, simple and ingenious plastic heart valve is not available. The current medical journals also do not reveal any such information. But Homograft aortic valves taken from cadavers are being used to replace aortic valve of human heart. These are cheap but are not plastic.
- (b) The question of sending any team to Britain to study the experiment will be considered after full information regarding the availability, 1992 (Ai) LSD—3.

centres where it is being developed and used etc., are obtained and examined. Moreover, the increasing rate of death due to heart trouble is not solely due to valvular diseases of the heart.

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Residential Accommodation in Poona City

- 1852. Shri Chandriki: Will the Minister of Works and Housing be pleased to state:
- (a) whether Government are aware of the fact that there is an acute shortage of residential accommodation in Poona city; and
- (b) if so, whether Government have made any satisfactory arrangement to provide suitable accommodation to the employees of Central Government offices located at Poona?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) Yes, Sir.

(b) Land is being acquired for construction of quarters

Up-Grading of Poona City

1853. Shri Chandriki: Will the Minister of Finance be pleased to state:

- (a) whether Government propose to up-grade Poona City as 'B-P Class for the purpose of payment of City Compensatory and House Rent allowances to the Central Government employees posted there; and
 - (b) if so, when?

The Minister of Finance (Shri T. T. Krishnamachari): (a) and (b). Yes, Sir. Orders are under issue.

Gandhi Eye Hospital, Aligarh

1854. Shri Liladhar Kotoki: Will the Minister of **Health** be pleased to state:

- (a) the amount of annual grant allowed to the Gandhi Eye Hospital, Aligarh over and above the amount granted by the State Government;
- (b) whether the amount of the grant is properly utilised by the hospital authorities and regular accounts thereof rendered;
- (c) the number of doctors employed in the hospital and the number of eye

operations carried out during 1963-64; and

(d) whether the motor vehicle placed at the disposal of the hospital authorities with the funds granted by the Central Social Welfare Board is being properly utilised in connection with the treatment of the eye diseases of the residents in the nearby villages?

The Minister of Health (Dr. Sushila Nayar): (a) The annual grants of Rs. 71,600 and Rs. 71,900 were sanctioned by the Ministry of Health during the financial years 1962-63 and 1963-64 respectively over and above the annual grant received by the institution from the State Government.

Besides the above grants from the Ministry of Health, the Gandhi Eye Hospital, Aligarh, have also received grants of Rs. 6,000 each in the years 1962-63 and 1963-64 from the Central Social Welfare Board.

- (b) Yes.
- (c) Eight doctors and one Radiologist are in the service of the Hospital. Besides, the following staff is also employed for the purposes of post-graduate teaching and research in the Hospital:—
 - (1) Anaesthetist.
 - (2) Ophthalmic Registrars

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- (3) Demonstrators.
- (4) House Surgeons
- (5) Orthoptist
- (i) The number of operations performed at the Base Hospital, Aligarh, during 1963-64 was 4,396.
- (ii) The number of operations performed in the rural areas in the zone of the Gandhi Eye Hospital under the Zonal Eye Relief Scheme through the media of Eye Relief Camp was 7,495.
 - (d) Yes.

बाद संकट के लिये सेना यनिट

1855. श्री श्रोंकार लाल बेरवा : क्या सिचाई श्रीर विद्युत् मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि बाढ़ संकट में सहायता करने के लिये एक सेना यूनिट बनाई जा रही है;
- (ख) यदि हां, तो इसमें कितने सैनिक होंगे;
- (ग) इस पर श्रनुमानित वार्षिक व्यय कितना होगा; श्रौर
- (ष) क्या यह खर्च राज्य उठायेंगे या केन्द्रीय सरकार ?

सिंचाई श्रीर विद्युत मंत्री (डा० कु० ल० राव) (क) से (ष).27 नवम्बर, 1964 को हुए अन्तर्राज्य बाढ़ नियंत्रण समन्वय सम्मेलन हुआ। इस में अन्य विषयों के साथ साथ बाढ़ से उत्पन्न किसी भी संकट में दरारों को बन्द करने और दूसरे बाढ़ सहायता कार्यों के लिये कुछ प्रबन्ध करने तथा इस उद्देश्य की पूर्ति के लिये एक विशेषतया प्रशिक्षित और सुसज्जित सैनिक टुकड़ी तैयार रखने के प्रश्न पर भी विचार किया गया। यह प्रस्ताव अभी आरंभिक अवस्था में है और रक्षा मंत्रालय से सलाह करके इस की जांच की जा रही है।

Patients reported Missing from Irwine Hospitals

1856. Shri Rameshwar Tantia: Will the Minister of Health be pleased to state:

- (a) whether it is a fact that some patients are reported to be missing from the Irwin Hospital, New Delhi;
- (b) whether any investigations have been ordered into the matter;
 - (c) if so, the details thereof; and
- (d) whether the missing patients have been recovered?

The Minister of Health (Dr. Sushila Nayar): (a) to (d). A patient aged 70, named Shri Kanshi Ram S/o Shri Bindraban, was admitted in the Emergency Ward of the Irwin Hospital on the 5th November, 1964, with a complaint of diarrahoea. His condition was not serious and he was moving about. On the evening of the 6th November when his relatives came to see him he was not in his bed. The matter was reported to the Police authorities concerned on the very day. The result of the Police investigation is awaited.

Written Answers

शराब के ठेकों की नीलामी

1857. श्री प॰ ला॰ बारूपाल : क्या बिल मंत्री यह बताने की कृपा करेंग कि :

- (क) क्या दिल्ली के संघ राज्य क्षेत्र में देशी शराब के ठेके नीलाम किये जाते हैं जब कि विदेशी शराब के ठेके बिना नीलाम किये कुछ बड़ी फर्मों को ही मंजूर किये जाते हैं; और
- (स्त्र) यदि हां, तो इसके क्या कारण हैं ?

वित्त मंत्रो (श्रो ति॰ त॰ कृष्णमाचारी):
(क) केवल देशी शराव के बारे में नीलामी की जाती है। विदेशी शराव की फुटकर विक्री के लिए लाईसेन्स प्रमाणित प्रतिष्ठा वाली उन फर्मों को दिये जाते हैं जो इस ब्यवसाय में पारम्परिक तौर पर रहती स्रायी हों। लाइसेन्सों का वाधिक नवीकरण किया जाता है।

(ख) यह कियाविधि बहुत लम्बे असें से प्रचलित है। देशी और विदेशी शराबों की फुटकर विकी के लिए पालन की गयी किया-विधियों में विभिन्नता के कई कारण हैं। पहले, दिल्ली प्रशासन फुटकर लाइसेन्सदारों को पूर्व नियत कोटा के हिसाब से नियत दर पर देशी शराब देने की और नियन दरों पर बेचे जाने की भी व्यवस्था करता है। इसकें विपरीत, विदेशी शराब के मामले में एसी

ही प्रणाली का अनसरण करना संभव नहीं है क्योंकि ये बहुत ग्रधिक किस्मों, छापनों ग्रौर प्रावल्य (स्ट्रेंग्थ) में बेची जाती हैं। इसके ग्रलावा, भारतीय निर्माता ही इसके संभरण (सप्लाई) के स्रोत नहीं हैं ग्रीर कुछ मात्राग्रों को स्रायात भी करना पडता है। किसी भी नीलाम प्रणाली में यह ब्रावश्यक होगा कि फूटकर लाइसेन्सदार कोई निश्चित धनरात्रि **अदा करे जिसका उसकी वास्तविक ग्रधि-**प्राप्तियों या विकयों के साथ कोई सीधा सम्बन्ध न होगा । लेकिन ये व्यवहार में केवल सामान्य मांग के ग्राधार पर ही नहीं बल्कि विदेशी शराब की उपलब्ध ग्रांतरिक ग्रथवा बाह्य किस्मों के ग्राधार पर भी घट बढ सकती हैं । बाह्य ग्रधिप्राप्ति ग्रामे ग्रायात लाइसेन्स देने सम्बन्धी प्रतिबंधों के ग्रधीन है ग्रौर उससे ग्रनिश्चितता का ग्रति-रिक्त तत्व भी आ जाता है। इन बातों को देखते हुए सरकार का मत है कि इन लाइसेन्सों के नीलाम करने के प्रयत्नों से ग्रनाचारों का जोखिम बढ़ेगा । दूसरे, विदेशी शराबों की दुकानों के लिए समचित स्थानों ग्रौर मकानों की कठिनाई है। यह दूसरा कारण है कि परम्परागत लाइसेन्सदारों को, जिन के पास पहले से ही सम्चित स्थान होते हैं, फूटकर बिकी सम्बन्धी लाइसेन्स देने के लिए सामान्यतः अनुग्रहीत किया जाता है।

Population Studies

1858. Shri P. C. Borooah: Will the Minister of Health be pleased to state:

- (a) whether Government's attention has been drawn to a recent study of the American Bureau of Population Studies, declaring India as the second most populous country in the world; and
- (b) if so, their precise finding and the Government's attitude thereto?

The Minister of Health (Dr. Sushila Nayar): (a) A press report, to this effect has been brought to the notice of the Government of India.

(b) The precise findings of the study of the American Bureau of the Population Studies are not available. An extensive family planning programme has already been launched to stabilise the population to suit the resources of the country.

Goldsmiths in Orissa

1859. Shri Surendranath Dwivedi: Will the Minister of Finance be pleased to state:

- (a) the amount provided by the Central Government for the relief and rehabilitation of goldsmiths in Orissa and the amount drawn by the Government of Orissa so far;
- (b) whether it is a fact that none of the goldsmiths affected by the Gold Control Order have received any assistance in Orissa so far; and
- (c) if the reply to part (b) above be in the negative the number of persons and the manner in which they have received benefits out of the grant of the Central Government and the total number of goldsmiths in Orissa affected by the Gold Control Order?

The Minister of Finance (Shri T. T. Krishnamachari): (a) The Central Government have placed at the disposal of Orissa Government Rs. 25 lakhs as loan for the rehabilitation of goldsmiths and Rs. 10,000 for ex-gratia relief in exceptional cases of distress among unemployed goldsmiths.

(b) No, Sir.

(c) The Orissa Government have disbursed Rs. 7,85,950 as loan. Loans for individuals and co-operatives have covered 215 goldsmiths. Industrial training and educational assistance have covered 9,525 goldsmiths, 2,700 goldsmiths have been settled in other professions. The total number of goldsmiths in Orissa is now estimated at 23,600 and out of this 15,601 are working as certified goldsmiths.

Electric Power Survey Committee

1860. Shri Rameshwar Tantia: Shrimati Savitri Nigam:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether Government are considering to set up an Electric Power Survey Committee to guide the load survey of the country during 1965;
- (b) if so, when the Committee is likely to be set up and its composition:
- (c) whether the recommendations of the previous two Committee had been fully implemented; and
- (d) how far the survey by such committees helps Government?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) The Committee has already been set up.

- (b) The composition of the Committee is as follows:—
- (1) The Chairman, Central Elec- Chairman tricity Authority.
- (2) ShriK.B. Mathur, Chairman, Member Heavy Electricals (India) Ltd., Parliament Street, New Delhi.
- (3) Dr. P.S. Lokanathan, Director General, National Council of Applied Economic Research, Indraprashtha Estate, New Delhi.
- (4) Shri M.K. Gopalenger, Chief Member (Power) Planning Commission.
- (5) Shri M.N. Chakravarti, Project Administrator, Tarapur Atomic Power Project. Department of Atomic Energy, Appollo Pier Road, Bombay-1.
- (6) Shri G.N. Pandit, Chairman, Member Maharashtra State Electricity Board, Mercantile Bank Building, Fort, Bombay-1.
- (7) Shri S.L. Kakar, Chairman, Member Rajasthan State Electricity Board, Jaipur.
- (8) Shri T. Channiah, Chairman, Member Mysore. State Electricity Boared Bangalere-1.
 - (9) Shri B.C. Kapur, Chairman, Member Assam State Electricity Board, Shillong.

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(10) Shri J.M. Raina General Member Manager Delhi Electric Supply Undertaking, Link House, Bahadur Shah Zafar Marg, Lew Delhi.

(11) Shri S. Bose, Chief Electrica Member Engineer Damodar Valley Corporation, Anderson House, Alipore, Calcutta-27.

- (12) Shri S.M. Zubair/or Shri Member R.P. Aiyer (alternate Member) Federation of Electricity Undertakings of India, Killick House, Home Street, Bombay.
- (13) Shri K.G.R. Iyer, Joint Member Secretary, Ministry of Irrigation & Power.
- (14) Director, Load Survey, Member Central Water and Power Commission (Power Wing).
- (c) and (d). The Electric Power Survey Committees do not make any recommendations. They make realistic estimates of demands for power from year to year in the various States etc. and publish these details which help the Government in planning the programme for power development.

Khadi Commission's Proposals for Licensing of Looms

1861. Shri Rameshwar Tantia: Will the Minister of Planning be pleased to state:

- (a) whether it is a fact that the Planning Commission has rejected the Khadi Commission's proposal to forbid licensing of additional looms and spindles in the mill sector:
 - (b) if so, the reasons therefor;
- (c) the other concessions sought by the Khadi Commission; and
- (d) the extent to which they have been accepted by the Planning Commission?

The Minister of Planning (Shri B. R. Bhagat): The Khadi and Village Industries Commission recently made certain proposals in regard to common production programme for textile industry. These were discussed with the Chairman of the Khadi and Village Industries Commission in a meeting of the Planning Commission.

The main considerations bearing on the licensing of additional spindleage in the mill industry, in the context of the targeted production of cloth by the end of the Fourth Five Year Plan were explained to the Chairman of the Khadi and Village Industries Commission. He agreed that the proposed production target of 250 million yards for the Fourth Plan for khadi suggseted by the Khadi Commission was so small in relation to the overall cloth production target that would not be affected by licensing of additional spindleage.

2. The Khadi and Village Industries Commission had also suggested that Govt. should take over 25 to 33 per cent. of the khadi yarn produced for its own requirements. It was that it might be difficult for the Government to increase Khadi purchases by five to six times the present level. However, it was agreed that the possibility of mixing Khadi yarn with mill yarn for sale as handloom cloth and also for uniforms for army, police and schools would require technical examination. The matter is, therefore, being taken up by the Planning Commission with the concerned Ministries for necessary examination.

Pensioners

1862.
Shri D. C. Sharma:
Shrimati Renuka
Barkataki:

Will the Minister of Finance be pleased to state:

- (a) whether the Bharat Pensioners' Samaj have urged upon Government to appoint a high-power commission soon to study the problems of the Pensioners in the country; and
- (b) if so, the action taken or proposed to be taken in the matter?

The Minister of Finance (Shri T. T. Krishnamachari): (a) Yes, Sir.

(b) The Government of India do not consider it necessary to appoint such a Commission.

Stationery and Printing office, Calcutta

Written Answers

Shri Nambiar:
Shri Imbichibava:
Shri P. Kunhan:

Will the Minister of Works and Housing be pleased to state:

- (a) the total daily earnings of casual workers employed in the Stationery and Printing Office at Calcutta;
- (b) whether Government propose to enhance the rates of these workers in view of the rising cost of living;and
- (c) whether Government have any proposal to decausalise these workers and absorb them as regular workers?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) Rs. 2.25.

- (b) No such proposal is under consideration.
- (c) Yes; such a proposal is under consideration.

Casual Workers in Stationery and Printing Office, Calcutta

Shri Nambiar:
Shri Imbichibava:
Shri P. Kunhan:

Will the Minister of Works and Housing be pleased to state:

- (a) the number of workers employed in Government Stationery and Printing Office situated at 3,Church Lane, Calcutta;
- (b) the number of casual workers working in this office; and
- (c) whether it is a fact that some of the casual workers are working since 1956?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) 169 on the regular establishment.

(b) 80 to 90.

(c) There are 8 such workers.

Aid to Farmers Through State Banks

Written Answers

- 1865. Shrimati Savitri Nigam: Will the Minister of Finance be pleased to state:
- (a) whether some of the Chief Ministers have approached him to formulate a scheme which may provide aid to farmers through State Banks; and
- (b) if so, Government's reaction thereto?

The Minister of Finance (Shri T. T. Krishnamachari): (a) It has been suggested from time to time that the State Bank of India should devote greater attention to the question of increasing the quantum of agricultural credit, particularly in areas in which cooperative societies are not strong or well-established.

(b) The question is still under consideration.

यमुना की बाढ़ के कारण हुई क्षति

1866, श्री रामेश्वरानन्द: क्या सिचाई श्रीर विद्युत् मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि केन्द्रीय सरकार के केन्द्रीय जल तथा विद्युत् ग्रायोग के एक ग्रधिकारी ने यमुना की बाढ़ के कारण हुई क्षिति की जांच करने के लिये गत वर्ष पंजाब के कुछ गांवों का दौरा किया था;
- (ख) क्या इस ग्रिधकारी ने इस सम्बन्ध में संघ सरकार को कोई रिपोर्ट दी है; और
- (ग) यदि हां, तो उसकी मुख्य-मुख्य बातें क्या हैं श्रीर इस मामले में पंजाब सरकार द्वारा क्या कार्यवाही की गई है ?

सिंचाई ग्रौर विद्युत् मंत्री (डा० कु० राष): (क) जी, हां। ग्रक्तूबर, 1963 में केन्द्रीय जल तथा विद्युत् यायोग के एक अधिकारी ने बाढ़ों से प्रभावित पंजाब के कुछ ग्रामों का, जिन में चौरा, डवकौली, हन्सुमाजरा ग्रीर चौषावन ग्राम भी सम्मिलित हैं, निरीक्षण किया ।

(खा) जी, हां।

(ग) रिपोर्ट में निरीक्षित क्षेतों में बाढ़ से हुई क्षित का मूल्यांकन और प्रतिकारक उपायों के सुझाव दिये हैं। इस रिपोर्ट के आधार पर पंजाब सरकार से सिफारिश की गई थी कि वे डबकौली ग्रामह पर पत्थर पल-स्तर कार्य का परिवर्धन करे। केन्द्रीय जल नथा विद्युत् आयोग की सलाह पर पंजाब सरकार ने भी बाढ़ प्रभावित ग्रामों की सुरक्षा के लिये कुछ स्कीमें बनाई हैं। मगर विश्वेषन्न समिति जिसने इन स्कीमों की जांच की है, ने अनुभव किया कि इन स्कीमों पर पुन: विचार करके उनमें सुधार लाना ग्रावश्यक है। पंजाब सरकार की पुनरीक्षित स्कीमें प्रतीक्षित हैं।

Income Tax Inspectors

1867. Shri Hukam Chand Kachhavaiya: Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 1678 on the 1st October, 1964 and state:

- (a) the measures taken or proposed to be taken to remedy the hardship caused to the Inspectors of Income-Tax who passed the examination for the Income-Tax Officers much earlier and have not yet been promoted;
- (b) whether it is a fact that the Direct Taxation Enquiry Committee gave a favourable recommendation with which the U.P.S.C. also agreed; and
- (c) if so, the reasons for not accepting the recommendation?

The Minister of Finance (Shri T. T. Krishnamachari): (a) Promotions to the post of I.T.O., Class II are made by 'selection' on merit. Income-tax Inspectors who have inter alia passed

the I.T.O.'s Examination are eligible to be considered for promotion. Promotion is thus made by selection and not in the order of the date of passing the I.T.O.'s Examination. Passing of the Examination by an Inspector is only a condition of eligibility for consideration. There is thus no question of any hardship being caused to the Inspectors in question. On passing the I.T.O.'s Examination, the Inspectors get two advance increments (in their grade) as an incentive for passing the examination.

(b) and (c). The D.T.A.E.C. had recommended that seniority for purposes of promotion to the next higher grade should be worked out with reference to the date or year of passing the prescribed examination. It was not found possible to accept the recommendation as it would have involved regulating of candidates for the examination.

संसद् सदस्यों का श्रयुर्वेदिक श्रौषिधियों पर खर्चा

> 1868. ्रश्री हुकम चन्द कछवाय : ्रश्री स्रोंकार लाल बेरवा :

क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगी कि:

- (क) क्या यह सच है कि संसद् सदस्यों को उनके द्वारा स्रायुर्वेदिक स्रौषधियों पर किया गया खर्च वापस नहीं दिया जाता; स्रौर
- (ख) यदि हां, तो उसके क्या कारण हैं?

स्वास्थ्य मंत्री (डा॰ मुझीला नायर):
(क) ग्रीर (ख). संसद् सदस्य केन्द्रीय
स्वास्थ्य योजना के ग्रन्तगंत ग्राते हैं ग्रीर
दिल्ली के केन्द्रीय स्वास्थ्य योजना ग्रायुर्वेदिक
ग्रीषद्वालय द्वारा बतलाई गई दवाइयां उस
ग्रीषधालय द्वारा नि:गल्क दी जानी हैं।

Written Answers

1869. Shri Hari Vishnu Kamath: Will the Minister of Finance be pleased to state:

- (a) whether the General Council of the Federation of the Life Insurance Corporation of India Class I Officers' Association has submitted a representation for redress of certain grievances and consideration of certain demands:
 - (b) if so, the details thereof; and
 - (c) the action taken thereon?

The Minister of Finance (Shri T. T. Krishnamachari): (a). The Federation has forwarded to Government a copy of their letter to the Chairman, Life Insurance Corporation, containing their demands;

- (b). The demands relate to (i) revision of pay scales, (ii) revision of dearness allowance, (iii) grant of bonus and (iv) grant of house-rent allowance.
- (c) The matter is being considered by the Corporation in consultation with Government.

General Manager, Jay Engineering Co., Ltd.

1870. Shri D. D. Mantri: Will the Minister of Finance be pleased to state;

- (a) whether it is a fact that a penalty of Rs. 25,000 has been imposed on the General Manager of M/s. Jay Engineering Co. Ltd., for violation of foreign exchange regulations by the Company;
- (b) who are the other directors of the company, whose residences or offices were searched; and
 - (c) the action taken against them?

The Minister of Finance (Shri T. T. Krishnamachari): (a) A personal penalty of Rs. 25,000 was imposed under the provisions of the Sea Customs Act, on the General Manager of the Company as person concerned in

the offence of under-invoicing of goods, and their importation without an appropriate import Trade Control licence.

- (b) The residences of the Directors of the Company were not searched.
 - (c) Does not arise.

'C' Power Station

1871. Shri D. C. Sharma: Shri D. D. Mantri:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether it is a fact that the 'C' power station in Delhi has not been working satisfactorily for quite some time;
- (b) if so, the steps taken or proposed to be taken to give it a thorough check up; and
- (c) whether any other fresh order for the supply of machinery has been placed with the Japanese Firm which supplied the equipment installed in this Power Station?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) The 'C' Power Station (Indraprastha Power Station) was closed down from the 7th November, to 4th December, 1964 for check up and overhaul. The overhauling was undertaken as vibrations beyond the permissible limits were noticed in the Turbo-Generator of the Plant firstly in the month of March and then again in August, 1964:

(b) A thorough check up was undertaken by the suppliers of the plant viz. M/s. Mitsubishi Shoji Kaisha Ltd., during the period from 7th November, 1964 to the 4th December, 1964, when the plant was re-commissioned. The plant is under guarantee for a period of three years and any defects, which may be noticed during this period, are to be attended to by the suppliers.

(c) The Government of India has conveyed its approval in principle to the Government of Andhra Pradesh for awarding contract to M|s. Jayanti Engineering Corporation for establishing a 198 MW Thermal Station at Ramadundam on turn-key basis. M|s. Jayanti Engineering Corporation is negotiating with M|s. Mitsubishi Shoji Kaisha for the supply of generating plant and electrical equipment comprising 3 generating units of 66 MW each.

Also an order for a 30 MW thermal generating unit required by the Assam State Electricity Board for installation at Gauhati is proposed to be placed with Ms. Mitsubishi Shoji Kaisha Ltd. of Japan as their offer is the lowest technically acceptable and the delivery period is only 5 to 10 months. The Ministry of Finance have agreed to the release of foreign exchange in principle under the IV Yen credit.

Working Women's Hostel, New Delhi

1872. Shri P. C. Borooah: Will the Minister of Works and Housing be pleased to state:

- (a) the progress made in the construction of the new hostel for the working women near the Minto Bridge, New Delhi;
- (b) when it is expected to be completed;
- (c) the originally estimated cost of the hostel and the amount actually spent on it; and
- (d) the salient features of this hostel and the total accommodation available for such women in Delhi after its completion?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) No hostel is being constructed for working women near the Minto Bridge. The building under construction is intended to be used as a hotel.

(b) Within about six months.

- (c) The figures will only be known after the building has been completed and final bills paid. Some additions and alterations have been made even during the course of construction.
- (d) It will comprise of over 200 rooms

Aid from Western Consortium

1873. Shri P. C. Borooah: Shri P. R. Chakraverti:

Will the Minister of Finance bepleased to state:

- (a) whether the Government of India have requested the Western Consortium for £ 1,000,000, aid for the last year of the Third Five Year Plan to finance advance work for the next plan; and
- (b) if so, the response of the consortium thereto?

The Minister of Finance (Shri T. T. Krishnamachari): (a) No Sir.

(b) Does not arise.

Foreign Investment in Private Companies

1874. Shri P. C. Borooah: Will the Minister of Finance be pleased to state:

- (a) the amount of foreign investment in the equity shares of private Indian Companies so far made this year in view of the measures announced in the current year's budget proposals to encourage such an investment;
- (b) the investment made by each of the different countries; and
- (c) the broad principles on which such investment is secured?

The Minister of Finance (Shri T. T. Krishnamachari): (a) and (b). A countrywise statement of foreign investment in equity and preference capital approved by the Government of India in Indian companies during

Importance

the period April-September, 1964 is laid on the Table of the Lok Sabha. It is not possible to say as to how much of this investment has been influenced by the current year's budget proposals.

(c) The principles on which foreign investment is permitted are broadly indicated in the Prime Minister's statement in the Constituent Assembly of India (Legislative) on the 6th April, 1949 and the Finance Minister's statement on the 10th March, during the Budget debate. Statement showing Foreign Investments approved by Government of India during the period April 1964 to September, 1964.

Country		(Rs. crores)	
U.K			7:3
West Germany			2.9
U.S.A.			2.8
Switzerland			1.0
France			0.2
Japan			0.2
Other Countries			2.5
TOTAL			17.5

Health Certificates for Indians Going to Andaman Islands

Shri Nambiar: Shri Imbichibava: Shri P. Kunhan:

Will the Minister of Health pleased to state:

- (a) whether it is a fact that Indian Citizens going to Andaman Islands have to obtain health certificates on the international form; and
 - (b) if so, the reasons therefor?

The Minister of Health (Dr. Sushila Nayar): (a) and (b). The Islands have been free from cholera and smallpox for many years. vent the introductions of these diseases into the Islands all those going to the Islands are required to produce Health Certificates.

P.W.D., Andaman and Nicobar Islands

∫ Shri Nambiar: 1876. ⟨ Shri Imbichibava: Shri P. Kunhan:

Will the Minister of Works and Housing be pleased to state:

- (a) whether any irregularities in the stores and workshop division in the P.W.D. Andaman and Nicobar Islands were reported to the Administration during 1963:
- (b) if so, the nature of the irregularities:
- (c) whether any enquiry was conducted in the matter:
- (d) if so, the outcome of the enquiry; and
 - (e) if not, the reason therefor?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) to (e). Physical verification of stores conducted in the Public Works Department of the Andamans Administration early in 1962 revealed certain shortages and excesses in the stores An officer was deputed to investigate the reasons. He suggested ways and means of avoiding shortages and streamlining the procedure. Steps have been taken to bring the registers up-to-date. The work is expected to be completed by the end of February, 1965. On completion of the physical verification of stores, appropriate action will be taken to adjust the excesses and shortages.

12 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORT SERIOUS FOOD SITUATION IN BIHAR, ORISSA, RAJASTHAN, PUNJAB, MAHARASHTRA AND U.P. ARISING OUT OF INADEQUATE SUPPLY OF FOODGRAINS FROM THE CENTRE

श्री मधु लिमये (मुघेर) : मैं ग्रविलम्बनीय लोक महत्व के निम्नलिखित विषय की स्रोर खाद्य तथा कृषि मंत्री का ध्यान दिलाता

Public Importance हूं और प्रार्थना करता हूं कि वह इस बारे में एक वक्तव्य दें :--

> "केन्द्रीय सरकार से श्रनाज की श्रपर्याप्त सप्लाई से बिहार, उड़ीसा, राजस्थान, पंजाव, महा-राष्ट्र और उत्तर प्रदेश में उत्पन्न गम्भीर खाद्य स्थित के समाचार"।

The Minister of Food and Agriculture (Shri C. Subramaniam): I have placed a statement on the Table of the House explaining the position of the food situation in the States particularly with reference to the Central supply.

श्री मधु लिमये : ग्रध्यक्ष महोदय, इस स्टेटमेंट को पढ़ा जाये ।

Mr. Speaker: He has placed the statement on the Table of the House. Can the copies of the statement be supplied by 4 O'Clock?

श्री मधु लिनये : अगर इस को अभी पढ़ा जायेगा, तो इस बारे में सवाल पूछना आसान हो जायेगा ।

Shri C. Subramaniam: Then I shall sion is that it has already been supplied.

Some Hon. Members: No. no.

Shri C. Subramaniam: Then I shall supply it by 4 O'Clock.

Mr. Speaker: These copies may be placed in the Notice Office so that the Members can have them. I will take it up at 3-45 p.m.

श्री मधु लिमये: ब्रध्यक्ष महोदय, माननीय मंत्री को कहा जाये कि वह इस स्टेटमेंट को पह दें, नाकि हम उस पर सवाल पुछ सकें।

श्रध्यक्ष सहोदय : सवालों के लिए ही तो इस स्टेटमेंट की कापियां नोटिस ब्राफिस में रखी जा रही हैं। इस को पौने चार बजे लिया जायेगा । उस वक्त तक माननीय सदस्य उस को देख लें। 12.62 hrs.

CALLING ATTENTION NOTICE
(QUERY)

Shrimati Yashoda Reddy (Kurnool): I have given one Calling Attention Notice regarding the damage of Rameshwaram Island. Will the Minister make a statement by this evening?

Shri D. C. Sharma (Gurdaspur): I have also submitted a notice on the same subject.

Mr. Speaker: Papers to be laid on the Table. I will request the hon. lady Member to excuse me at this moment. I will not answer it at this moment. Papers to be laid on the Table.

12.021 hrs.

PAPERS LAID ON THE TABLE

EIGHTH ANNUAL REPORT ON WORKING AND ADMINISTRATION OF COMPA-NIES ACT, 1956 FOR THE YEAR END-ING 31ST MARCH, 1964

The Minister of Finance (Shri T. T. Krishnamachari): I beg to lay on the Table a copy of the Eighth Annual Report on the working and administration of the Companies Act, 1956, for the year ended the 31st March, 1964. under section 638 of the said Act. [Placed in Library. See No. LT-3728/64].

STATEMENT IN REPLY TO HALF-AN-HOUR DISCUSSION RAISED BY SHRI HEM RAJ REGARDING DEVELOPMENT OF HILL AREAS.

The Minister of Food and Agriculture (Shri C. Subramaniam): I beg to lay on the Table under direction 19 issued by the Speaker, a statement in reply to the half-an-hour discussion raised by Shri Hem Raj on the 17th December, 1964, regarding development of hill areas. [Placed in Library. See No. LT-3729/64].

STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURAN-CES. PROMISES AND UNDERTAKINGS GIVEN BY MINISTERS DURING VARI-

OUS SESSIONS OF THIRD LOK SABHA.

Papers

The Minister of Communications and Parliamentary Affairs (Shri Narayan Sinha): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions of Third Lok Sabha:-

- (i) Supplementary Tenth Session, 1964. Statement No. I.
- (ii) Supplementary Ninth Session, 1964. Statement No. III.
- (iii) Supplementary Seventh Session, 1964. Statement No. VIII
- (iv) Supplamentary Sixth Session, 1963. Statement No. XI.
- (v) Supplementary Fourth Session, 1963. Statement No. XV
- (vi) Supplementary Th Statement No. XVI Third Session, 1962-63.

[Placed in Library, See No. LT-3730/64 to LT-3735[64].

STATEMENT REGARDING BREAK-UP COST STRUCTURE OF ESSENTIAL COMMODITIES

The Minister of Planning (Shri B. R. Bhagat): I beg to lay on the Table a statement regarding break-up of cost commodities. structure of essential [Placed in Library. See No. LT-3736/641.

MADHYA PRADESH COARSE GRAINS (EXPORT CONTROL) ORDER, 1964

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): I beg to lay on the Table a copy of the Madhya Pradesh Coarse Grains (Export Control) Order, 1964, published in Notification No. G. S. R. 1811, dated the 18th December, 1964, under sub-section (6) of section 3 of the Essential Commodities Act, 1955 [Placed in Library. See No. LT-3737/64].

MEDICINAL AND TOILET PREPARATIONS DUTIES) (Excise AMENDMENT Rules, 1964 etc.

Shri B. R. Bhagat: Sir, on behalf

of Shri Rameshwar Sahu, I beg to lay on the Table-

- (1) a copy of the Medicinal and Toilet Preparations (Excise Duties) Amendment Rules. 1964, published in Notification No. G.S.R. 1702 dated the 5th December, 1964, under subsection (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955. [Placed in Library. See No. LT-3738/64].
 - (2) a copy each of the following Notifications under section 159 of the Customs Act, 1962:
 - (i) G. S. R. 1743 dated the 7th December, 1964.
 - (ii) G.S.R. 1751 dated the 12th December, 1964.
 - (iii) G.S.R. 1752 dated the 12th December, 1964.
 - (iv) G.S.R. 1753 dated the 12th December, 1964.
 - (v) G.S.R. 1754 dated the 12th December, 1964.
 - (vi) G.S.R. 1755 dated the 12th December, 1964.

[Placed in Library. See No. LT-3739/641.

- (3) a copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Excise Duties Export Drawback (General) Rules, 1960:
 - (i) G.S.R. 1756 dated the 12th December, 1964.
 - (ii) G.S.R. 1757 dated the December, 1964.
 - (iii) G.S.R. 1758 dated the 12th December, 1964.
 - (iv) G.S.R. 1759 dated the 12th December, 1964.
 - (v) G.S.R. 1760 dated 12th the December, 1964.

(vi) G.S.R. 1761 dated the 12th December, 1964.

[Placed in Library. See No. LT-3740/64].

12.05 hrs.

STATEMENTS FOR INCLUSION IN THE SIXTEENTH REPORT OF THE ESTI-MATES COMMITTEE.

Shri A. C. Guha (Barasat): I beg to lay on the Table the following statements showing replies to the recommendations of the Estimates Committee which were not furnished by Government in time for inclusion in the relevant report:

- (i) Statement showing the replies to the recommendation No. 7 of the Hundred and Tenth Report of the Estimates Committee (Second Lok Sabha) which was included in Chapter IV of the Sixteenth Report of the Estimates Committee (Third Lok Sabha).
- (ii) Statement showing the replies to the recommendation No. 78 of the Hundred and Twelfth Report of the Estimates Committee (Second Lok Sabha) which was included in Chapter IV of the Sixteenth Report of the Estimates Committee (Third Lok Sabha).

12.051 hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE

MINUTES OF ELEVENTH SITTING

Shri Khadilkar (Khed): I beg to lay on the Table the Minutes of the Eleventh Sitting of the Committee on Absence of Members from the Sittings of the House held during the current Session.

12.06 hrs.

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table the following four Bills passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 21st December, 1964:—

- The Appropriation (No. 6) Bill, 1964;
- (2) The Mineral Oils (Additional Duties of Excise and Customs) Amendment Bill. 1964:
- (3) The Kerala Appropriation Bill, 1964:
- (4) The Wealth-tax (Amendment), Bill, 1964.

12.06½ hrs.

LEAVE OF ABSENCE OF MEMBERS FROM SITTINGS OF HOUSE

Mr. Speaker: The Committee on Absence of Members from the Sittings of the House in their Eleventh Report have recommended that leave of absence be granted to the following Members for the periods indicated in the Report:—

- (1) Shri A. Jayaraman 7th September to 3rd October 1964 (Ninth Session).
- (2) Shri R.S. Pandey 16th November to 4th December, 1964 (Tenth Session).
- (3) Dr. Panjabrao S. 16th November to 8th December, 1964 (Tenth Session).
- (4) Shri Ravi Narayan 16th November to Reddi. 24th December, 1964 (Tenth Session).
- (5) Shri Maheswar
 Naik.

 16th Nevember to
 24th December, 1964
 (Tenth Session).
- (6) Dr. L.M. Singhvi 16th November to 24th December, 1964 (Tenth Session)
- (7) Shri Bakar Ali
 Mirza.

 27th November to
 18th December,
 1964 (Tenth Session).
- (8) Shri Ghyasuddin 16th November to Ahmed. 24th December, 1964 (Tenth Session).
- (9) Shri Vijayasinhrao 9th December to Ramrao Dafle. 24th December. 1964 (Tenth Session).
- (10) Shri Priya Gupta 16th Nevember to 22nd December, 1964 (Tenth Session).
- (11) Shri Dasaratha
 Deb.

 16th November to
 7th December. 1964
 (Tenth Session).

Shri Hari Vishnu Kamath (Hoshangabad): On a point of information, I support the recommendation of committee that these Members should be granted leave. But I want some information about hon. Members who have fallen ill. Of course, the House is naturally concerned about the four Members who have fallen ill and who have asked for leave up to the end of this session. I hope their illness is nothing to be worried about

Nambiar (Tiruchirapalli): Shri Nothing to be worried about.

Shri Hari Vishnu Kamath: because they have asked for leave up to the end of the session.

Shri Nambiar: There is nothing to (Laughter). worry about.

Shri Hari Vishnu Kamath: It is not a matter for laughter. We do know the position, because it is a long period of leave which has been asked for and recommended, and they have asked for leave in advance up to the end of the current session. means that they have asked for leave for more than a month. I hope that they are well looked after and well treated, and they will come here for the next session.

Mr. Speaker: We hope that the illness would end during the recess.

Is it the pleasure of the House that the recommendations of the Committee be accepted?

Several Hon. Members: Yes.

Mr. Speaker: The Members would be informed accordingly.

12.08 hrs.

RE: STATEMENT BY PRIME MINISTER

ग्रध्यक्ष महोदय : दि प्राइम मिनिस्टर ।

श्री रामसेवक यादव (वारावंकी) : अध्यक्ष महोदय, मैं एक जानकारी चाहता है। मैं समझता था कि एजेंडा पर प्रधान मंत्री के वयान का जिक होगा। लेकिन यह बात दिमाग में रखते हुए कि जब डा० लोहिया का

निष्कासन हुन्ना, तो यह बात चल रही थी कि प्रधान मंत्री सदन में एक बयान देंगे, मैं यह जानना चाहता हं कि क्या वह उन्हीं बातों पर बयान देंगे।

प्रध्यक्ष महोदयः वह बयान देने वाले हैं।

श्री रामसेवक यादव : वह बयान किस विषय पर है, यह जानकारी लेने का हम को हक़ है।

मध्यक्ष महोदय : यही जानकारी तो मैं दे रहा हं कि उसी के सम्बन्ध में है।

श्री रामसेवक यादव : तो उस के सम्बन्ध में मेरा एक व्यवस्था का प्रश्न है । जिस मुद्दे को ले कर इस सदन में माननीय संसद्-कार्य मंत्री, श्री सत्य नारायण सिंह, ने वचन दिया ग्रौर इस सदन में इस हद तक मामला चला गया कि माननीय सदस्य, डा० राम मनोहर लोहिया, का निष्कासन हम्रा, ग्रब उसी मुद्दे पर, उन्हीं बातों पर, प्रधान मंत्री का बयान इस लिये बेमतलब हो जायेगा कि जिन माननीय सदस्य ने उस महे को उठाना चाहा था. उन के इस सदन में न रहने से उस पर वहस न होगी ग्रीर प्रश्न नहीं किये जा सकेंगे। जिस सवाल को ले कर एक माननीय सदस्य इस सदन से निष्कासित किये गये, उन की अनुपस्थिति में इस सवाल का जवाब देना ग्रनुचित होगा।

मैं ग्राप से यह भी निवेदन करना चाहता हं कि मैं ने इस सदन में एक बार बाढ़ के प्रश्न को उठाया था, परन्तू उस को नहीं उठाने दिया गया और स्नाप की स्त्राज्ञा को शिरोधार्य करते हए मझे सदन से निकाल दिया गया। उस के बाद उसी बाढ़ की समस्या पर इस सदन में बहस हुई। ग्राज इस सदन में उसी स्थिति की पूनरावृत्ति हो रही है कि जिस विषय को ले कर एक सम्मानित सदस्य को सदन से निकाला गया हो, उसी विषय पर उन्हीं माननीय सदस्य की पीठ के पीछे प्रधान मंत्री का वयान हो ।

मेरा व्यवस्था का प्रक्त यह है कि या तो सम्बन्धित माननीय सदस्य को इस सदन में ग्राने दिया जाये ग्रीर प्रधान मंत्री ग्रपना बयान श्राज चार बजे दें, ताकि माननीय सदस्य यहां म्रा कर इस सम्बन्ध में प्रश्न पुछ सकें। अगर प्रधान मंत्री और सदन को इस में कोई ग्रापत्ति हो, तो मैं विनम्त्र निवेदन करूंगा कि जहां इसने दिन तक यह मामला टला-प्रधान मंत्री को चाहिए था कि वह यहां उपस्थित रहते, क्योंकि भाषण देने और डिग्री लेने से इस सदन में उपस्थित रहना ज्यादा जरूरी है ग्रीर ग्रगर वह सदन में उपस्थित रहते. तो माननीय सदस्य, डा० लोहिया, द्वारा उठाये गये प्रक्नों का उत्तर देते ग्रौर इस प्रकार इतना विवाद न उठता--तो जब ग्रगला सेशन श्ररू होगा, उस वक्त वह ग्रपना बयान दें।

अध्यक्ष महोदय: माननीय सदस्य ने दो वातें उठाई हैं। उन का कहना है कि या तो डा॰ लोहिया के सस्पेंशन, मुम्नत्तिनी, के आर्डर को तब्दील कर दिया जाये और यह बयान आज चार बजे हो, ताकि वह इस में भाग ले सकें और अगर यह हाउस ऐसा करने के लिए तैयार न हो, . . .

श्री रामसेवक यादव : सरकार ।

ग्रध्यक्ष महोदय: सरकार का क्या सवाल है। मुग्रत्तिली का सवाल तो हाउस का है।

श्री मधु लिमये (मुंगेर) : यह तर्क का प्रश्न है, प्रस्ताव नहीं है कि हाउस के सामने ग्रा जाये 'हां' या 'नहीं' के रूप में ।

ग्रध्यक्ष महोदयः कल हाउस ने फैसला कर लिया है।

श्री मधु लिमये: तर्ककाफैसलातर्कसे होना चाहिये या नहीं । तर्कका जवाब क्या है।

श्री रामसेवक यादव : मैं चाहूंगा कि प्रधान मंत्री श्रीर संसद्-कार्य मंत्री क्या कहना चाहते हैं उस के बारे में प्रश्न उठाया जाये। श्री किशन पटनायक (संबलपुर) : प्रधान मंत्री का क्या कहना है । श्रीर जो डिग्री लेने चले गये उस के सम्बन्ध में उन का क्या कहना है ।

श्रध्यक्ष महोदय : श्रगर दोनों माननीय सदस्य एक वक्त पर बोलेंगे तो मैं कोई जवाब नहीं दे सकता । (Interruptions) यादव ने व्यवस्था का प्रश्न उठाया लेकिन जब मैं जवाब देता हं तो उस को वह सुनने के लिये भी तैयार नहीं हैं। व्यवस्था का प्रश्न यह उठाया गया है कि इस सम्बन्ध में जिन मेम्बर ने नोटिस दिया था वह स्राज मौजूद नहीं हैं क्योंकि इस सदन के फैसले के ग्रनसार उन को मग्रत्तिल कर दिया गया है। माननीय सदस्य ने कहा कि या तो जिस समय प्रधान मंत्री जवाब दें उस समय उन सदस्य को बुला लिया जाये और वह यहां मौजद रहें उस 'वक्त ताकि वह भी बहस में भाग ले सकें, या प्राइम मिनिस्टर साहब ने जहां इतनी देर की है वहां ग्राज भी बयान न दें ग्रीर इस का वक्त जब आगे आये तो बयान हो जिस में कि वह मदस्य बहस में हिस्सा ले सकें। यही दो बातें कही गई हैं न ।

पहली बात तो मैं यह कहंगा कि इस का जवाब उस दिन हो चुका ग्रौर मैं ने ग्रपना विचार जाहिर कर दिया था कि वह गवर्नमेंट का कहना नहीं है। वह मेरे साथ ताल्लक रखता है या हाउस के साथ, और उस को लेना ग्रब मुमिकिन नहीं है। दूसरी चीज जो श्राप चाहते हैं वह सवाल भी, मेरेखयाल में प्रधान मंत्री का बयान हो जाये उस के बाद हो सकता है कि स्राया इस पर चर्चा हो या न हो। गवर्नमेंट के रवैंथे का पता चलेगा कि <mark>ग्राया वह चर्चा करने को तैयार है या नहीं ।</mark> ग्रगर यह मालुम हम्रा कि वह चर्चा के लिये तैयार है तो यह सवाल जो ग्रगला सेणन श्रायेगा उस में भी हो सकता है। उस समय डा॰ लोहिया भी यहां होंगे ग्रौर वह उस में भाग ले सकते हैं। स्रगर यह बात हई कि चर्चा यहां न हो तो किसी के उस में भाग लेने का

[ग्रध्यक्ष महोदय]

सवाल पैदा नहीं होता है इसिलये पहले हम वह बयान सुन लेते हैं उस के बाद पता चलेगा कि श्राया चर्चा होगी या नहीं।

श्री रामसेवक यादव : एक बयान हो चुका है।

म्राध्यक्ष महोदय: ग्राप क्या चाहते हैं। क्या मैं गवनंमेंट से कह दूं कि वह बयान न दे, ग्राप यह चाहते हैं।

श्री रामसेवक यादव : जी हां, बिल्कुल मैं चाहूंगा कि या तो पहली बात हो या दूसरी वात हो ।

श्री क॰ ना॰ तिवारी (बगहा) : अध्यक्ष महोदय, . . .

श्रध्यक्ष महोदयः श्रभी में कहना चाहता हूं, श्राप बाद में कह लें।

श्री मधु लिमये : मैं कहना घाहता हूं कि प्रधान मंत्री जी के बयान पर विचार करने के पहले मैं ने जो तीन सवाल उठाये उन के बारे में श्राप से कुछ खुलासा चाहता हूं। पहला तो विशेषाधिकार का प्रश्न था। . . .

ग्रध्यक्ष महोदय बयान तो ग्रभी ग्राया नहीं।

श्री मधु लिमये : ग्राप पहले मेरी बात मुन लीजिये, उस का खुलासा कर दीजिये, फिर मैं बैठ जाता हूं । एक तो विशेषाधिकार प्रस्ताव मैं ने संसद्-कार्य मंत्री के खिलाफ दिया था क्योंकि उन्होंने वादा फरामोशी की । यह मैं ने नियम 222 के ग्रन्तांत दिया था । फिर ग्रध्यक्ष के निर्देश संख्या 115 के ग्रन्तांत मैं ने परसों गृह मंत्री श्री नन्दा ने जो गलत वयानी की थी उस की ग्रांर ग्रापका ध्यान खींचा या । इस वारे में मैं ग्राप से स्पष्टीकरण चाहता हूं । दूसरी बात यह कि परसों जब कार्रवाई हुई तो ग्राप ने वहस के दौरान ब्रिटेन का उदाहरण दिया था ग्रौर कहा था कि जो

निन्दा का प्रस्ताव होता है उस के बारे में तारीख देना या न देना सरकार के ग्रधीन है। इस के बारे में मैं कह सकता हं कि श्राप ने जो ब्रिटेन का उदाहरण दिया था उस में ग्रौर इस केस में फर्क है। ब्रिटेन में पहले से इन्कार कर रहे हैं लेकिन इस संसद में तो मंत्री ने स्पष्ट ग्राख्वासन दिया था कि प्रधान मंत्री जी के लौटने पर उन से परामर्श कर के श्रीर उन की सहलियत के ग्रनसार तारीख निश्चित की जायेगी । इसलिये स्राप के द्वारा ब्रिटेन का प्रश्न उठाने से सदन प्रभावित हो गया। उस बारे में भी मैं ग्राप का खलासा चाहता हं। जब ब्रिटेन का केस ग्रलग है ग्रौर यहां स्पष्ट वचन दिया गया है, ग्राश्वासन दिया गया है, तो दो चीजों को मिलाना और सदन पर प्रभाव डालना कुछ ग्रनुचित मालुम पड़ता है। मैं जानता हं कि स्राप ने जान बझ कर ऐसा नहीं किया, फिर भी मैं इस बारे में खलासा चाहता हं।

प्रध्यक्ष महोदय: पहली चीज तो यह कि यह एक अजीव बात करना होगा कि एक दिन हम एक फसला लें फिर दूसरे दिन उस पर बहस की जाये और उस के लिये कहा जाये कि यह अनुचित या और यह ठीक नहीं हुआ था। उस के ऊपर खुलासा मांगा जाये। यह तो कभी हो नहीं सकता। उस को मैं खोल नहीं सकता। दूसरा सवाल है प्रिविलेज मोशन का। मैं ने उसे देखा और उस से इन्कार कर दिया। उस में कोई प्रिविलेज मोशन बनता नहीं। तीसरी बात है रूल 115 की। मैं इस का स्पष्टीकरण करना चाहता हूं कि वह बात गलत है कि मैं ने उन से कोई जवाब मांगा है। तीनों चीजें खत्म हुई।

श्रब श्रगर प्रधान मंत्री कोई जवाब देना चाहते हैं तो दें।

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): If you permit me, I shall make a brief statement. श्री राम सेवक यादव : ग्रध्यक्ष महोदय, साप से मैं ने प्रश्न पूछा था और मेरे दो सवात थे । उन का निर्णय मैं जानना चाहता हूं । श्रधान मंत्री उस के बारे में जवाब दे रहे हैं या ग्रपना बयान दे रहे हैं ।

ग्रध्यक्ष महोदय : उन को जवाब दे लेने दीजिये, उस के बाद जो कुछ ग्राप कहना चाहेंगे, मैं सुन लूंगा ।

श्री मधु लिस्यें : ब्रध्यक्ष महोदय, .

ग्रध्यक्ष महोदय : एक ग्रादमी बोल रहा है दूसरा भी उसी के साथ बोलता है।

श्री राम सेवक यादव : मेरा ऐतराज है प्रधान मंत्री के वयान पर ग्रगर उसका स बन्ध उन के ग्रपने वयान से है, लेकिन ग्रगर वह मैंने जो दो प्रश्न पूछे हैं उनका उत्तर देते हैं तो मैं उसे सुन रहा हूं।

श्री मधु लिमये डा० लोहिया को बुलाया जाये। उसके बाद मैं बयान सुनने के लिये तैयार हूं।

प्रध्यक्ष महोदय : श्रार्डर, श्रार्डर । जहां तक डा॰ लोहिया के बुलाने का ताल्लुक है, उसका जवाव तो मैं उस दिन दे चुका हूं और वही मेरा जवाब ग्राज भी है । उसके श्रवाबा श्रीर कुछ नहीं । प्राइम मिनिस्टर को मैं इस तरह से रोकने के लिये तैयार नहीं हूं कि वह कोई बयान नहीं दे सकते । प्राइम मिनिस्टर लोडर ग्राफ दि हाउस हैं । वह जिस वक्त बयान देना चाहें दे सकते हैं । उनको रोकना मेरे ग्रब्स्यार में नहीं है ।

श्री मधु लिमये : डा० राम मनोहर लोहिया के बाहर रहते हुए मैं यह मानता हूं कि मौजूदा सरकार का स्राधार वाद-विवाद से भागना है सौर इस सवाल को टालना है।

ग्रध्यक्ष महोदय : बस ग्रव ग्राप सुनिये । 1992 (Ai) LSD—14 श्री रामसेवक यादव : मैं जानना चाहता हूं कि वह मेरे प्रश्नों का उत्तर दे रहें हैं या अपना वयान दे रहे हैं।

श्रध्यक्ष महोदय : जब मैं वयान सुनूंगा तब इसका पता चलेगा । (Interruptions.) मेम्बर साहबान रुकावट न डालें।

श्री राम शैवक यादव : प्रधान मंत्री का बयान किस बात पर हो रहा है ।

श्रध्यक्ष महोदय ः मैंने कहा कि मेम्बर साहब क्कावट न डालें ।

श्वः रामसेवक यादव ः मैं रुकावट नहीं डाल रहा हूं। मैं यहां संसदीय प्रणाली चलाना चाहता हूं और चाहता हूं कि नियमा-नुसार काम चले। किनी को सताकर और बहस से भागकर काम चले। पहले मेरे प्रश्नों का उत्तर मिल जाये कि प्रधान मंत्री क्या वयान देना चाहते हैं।

म्राध्यक्ष महोदय : बयान सुनने के बाद मैं उसको देखूंगा । लोग एक साथ न बोलें । (Interruptions.)

श्री रामसेवक यादव : मेरा श्रापसे निवेदन है कि पहले उनका जवाब मिलना चाहिये फिर श्रागे काम चलेगा ।

श्री मघुलिमये : मैं बयान का विषय जानना चाहता हुं।

श्रध्यक्ष महोदय : देखिये, यादव साहब, मैं कई दफे कह बुका हूं कि इतने माननीय सदस्य एक साथ एक वक्त में बोले चले जाते हैं, फिर भी ग्राप मेरी बात नहीं सुनते श्रीर कार्रवाई को ग्राप चलने नहीं देते । लीडर ग्राफ दि हाउस को यह हक हीसल है, उसका प्रिविलेज हैं, कि ग्रगर वह कोई बयान देना चाहते हैं तो वह किसी वक्त दे सकते हैं । मैं उनको रोक नहीं सकता ।

श्री मधु लिमये : विषय क्या है ।

श्रष्यक्ष महोदय: बयान के बाद उसका विषय हर एक को पता लग जायेगा।

श्री रामसेवक यादव : मैं उस हक के खिलाफ नहीं जाता, मैं यह कभी नहीं कहता कि प्रधान मंत्री को अधिकार नहीं है बयान देने का। लेकिन मैंने जो दो मुद्दे उठाये स्रौर उनके बारे में श्रापसे भी पूछा। मैं पहले उनका उत्तर चाहंगा कि क्या प्रधान मंत्री इस बात के लिये तैयार हैं कि वह ग्राज वयान न देकर उन महा का उत्तर बाद में दें जिनके बारे में इस सदन के सम्मानित सदस्य को निष्कासित किया गया । अगर यह वात उनको मंज्र नहीं तो वतला दें कि उनका बयान किस बारे में है।

म्रध्यक्ष महोदय : जब वह बयान देंगे तो पता लग जायेगा

श्री रामसेवक यादव : मेरा सवाल स्पष्ट है, ग्रगर उसका भी उत्तर नहीं दिया जाता तो इस तरह से कैसे हमारी कार्रवाई चलेगी ।

ग्रध्यक्ष महोदय : ग्रव क्या ग्राप काम नहीं चलने देंगे ।

श्री रामसेवक यादव: ग्रध्यक्ष महोदय. अगर सदन ग्रहंगा लगाना चाहता है तो कैसे काम चल सकता है। इसका पता नहीं चलाहै कि बयान किस बात के ऊपर हो रहा है।

भी कः नाः तिवारी : ग्रध्यक्ष महोदय. मेरा व्यवस्था का प्रश्न है। जब लीडर श्राफ दि हाउस बोलें या किसी सदस्य को बोलने की इजाजत ग्राप दें तो कुछ सदस्य बार बार बाधा डाल कर उसको न बोलने दें फिर भी वह सदन में रहें क्या उचित है ?

श्री किञ्चन पटनायक : श्री तिवारी के प्रश्न के उत्तर में मुझे यह निवेदन करना ₹

Shri Raghunath Singh (Varanasi): This is too much. There should be a limit. He should be named.

Shri Kapur Singh (Ludhiana): Because some of us are not in the habit of raising points of order, we hardly can get a word edgewise, in between. I wanted to make a submission what is going on here, but was enabled to.

श्री रामसेंबक घादद: मेरे प्रश्नका उत्तर नहीं मिला ।

ग्रन्यक्ष महोदय : तो ग्राप काम नहीं चलने देंगे क्या।

श्री रामसेवक यादव: मैं इस तरह से बिल्कुल काम नहीं चलने दंगा । मैं अपने प्रश्नका उत्तर चाहता हं।

ग्रध्यक्ष महोदय ग्रार्डर, ग्रार्डर । श्री रामसेवक यादव इस सदन की कार्रवाई में बाधा डाल रहे हैं।

Shri Raghunath Singh: Yes.

श्रध्यक्ष महोदय : ग्रार्डर, ग्रार्डर।

श्री मध लिमये : सवाल का फैसला क्या संख्या बल से किया जायेगा या न्याय की बात भी होगी।

श्री रामसेवक यादव: ग्रध्यक्ष महोदव. मेरे प्रश्नका उत्तर ग्रभी तक नहीं मिला है

श्रध्यक्ष महोदय: श्रव मैं माननीय सदस्ब का जो कि इस सदन के एक मातनीय सदस्य हैं नाम लेकर कहुंगा कि श्री रामसेवक यादव जान बुझ कर, परसिस्टैंटली ग्रीर लगातार हाउस की कार्यवाही में वाधा डाल रहे हैं इस वास्ते मैं उनको कहंगा कि वे सदन से बाहर चले जायें।

Shri Ram Sewak Yaday** (Shri Ram Sewak Yadav then left the House).

^{••}Not recorded.

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Shrimati Savitri Nigam (Banda): His remarks should be expunged. (Interruptions.)

Shri J. P. Jyotishi (Sagar): Whatever he has said should be expunged.

Mr. Speaker: These words need not be put in the proceedings

12.22 hrs.

STATEMENT RE: GOVERNMENT'S POSITION ON CHINESE AGGRES-SION

Mr. Speaker: The Prime Minister.

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): Dr. Ram Manohar Lohia and Sarvshri Prakash Vir Shastri and S. M. Banerjee have expressed the view in their Motion that there have been some contradictory statements regarding China's aggression and claims on our territory. Ι cannot help feeling that this is based some misunderstanding and I, therefore, take this opportunity stating our position on this question in order to remove any such misunderstanding.

Some time after the Chinese had committed aggression on our borders, the Colombo Proposals were formulated by certain friendly countries. The Government of India these proposals, but the Chinese Government did not do so. Later, Ceylonese Prime Minister consulted us on the question of Civilian Check-Posts in the demilitarised zone of Ladakh. In reply the Government of India indicated their willingness to agree to there being no posts of either side in the said demilitarised zone. Since then there have been no further developments. In this context, the question of any negotiations does not arise at present.

The Government of India in the pursuit of peace and in settlement by mutual discussions, provided always that such discussions can be held consistently with the honour and dignity of the country.

Shri Hari Vishnu Kamath (Hoshangabad): Sir, on a point of clarification. Does the Government, adhere firmly to the policy laid down earlier in the time of the late Prime Minister-many of us on this side differ from that policy also. but at least that minimum which they proclaimed then-that they will not depart a jot or a tittle from the Colombo proposals and, if it is not so, to what extent is the Government proposing to climb down?

Shri Lal Bahadur Shastri: Our position in regard to the proposals is quite clear. We stick to what the late Prime Minister said, that we cannot go beyond what the Colombo proposals contain.

श्री मध लिमये (मंगर) : इधर एक ग्रर्मे से चीन को लेकर हमारी सरकार एक फिसलन के रास्ते पर चल रही है। प्रधान मंत्री ने कई बार कहा था कि जब तक चीन हमारे प्रदेश से इंट नहीं जाता है तब तक उनके साथ कोई वातचीत नहीं होगी। लेकिन हमने देखा कि फिर 8 सितम्बर को सीमा की बात चली । उसके वाद यह कोलम्बो प्रस्ताव ग्राये फिर उसके बाद यह नया सुझाव स्राया है कि स्रगर हिन्दस्तान ग्रपनी वहां चेकपोस्ट नहीं बनायेगा तो चीन भी स्रौर चक पोस्टस नहीं बनायेगा भ्रौर इस तरह बातचीत हो सकती है। इस तरह एक फिसलन के रास्ते पर हम जा रहेहैं। यह भी कहा जाता है कि अण् विस्फोट करके चीन ने

भ्राध्यक्ष महोदय : माननीय सवाल कर लें इस तरह में भाषण न देते चले जायें।

श्री मबुलिमये : यह कहा गया कि चीन ने अण विस्फोट करके मानव जाति का ग्रपमान किया है तो मैं जानना चाहता ह कि क्या भारत सरकार चंकि चीन ने समस्त मानव जाति के विचारों श्रौर राय का यह

अरी मधलिमये]

विस्फोट करके ग्रपमान किया है, कोई एक स्पष्ट नीति बनायेगी ग्रौर क्या भारत सरकार चीन के साथ ग्रपने कटनीतिक सम्बन्ध विच्छेद करने के लिये तत्काल तैयार है ?

दूसरी बात मेरी यह है ग्रीर वह उससे सम्बन्ध रखती है

ग्रध्यक्ष महोदय : लिमये साहब, मैं यहं स्रापका भाषण स्राख्यिर कब तक सुनता

श्री मधु लिमये : सम्मानपूर्वक सम ौना करने की जो बात की जाती है कि हम चीन के साथ सम्मानपूर्ण समझौता करेंगे तो उसमें भारत माता की भूमि का उसके किसी एक हिस्से का सौदा तो नहीं होगा, इसका मैं प्रधान गंत्री जी से स्पष्ट जवाब चाहता ਰ ?

श्रीलाल बहादर शास्त्री: जब बातचीत चले तब पता चलेंगा कि क्या व हंस मबाहसा होता है ग्रभी मैं इस बारे में कैसे कु; सकता हं ?

श्रो मबुलिमये : क्या भूमि का सौदा करने के लिए ग्राप तैयार हैं ?

श्री लाल बहादुर शास्त्री : भूमि देने का तो कोई प्रश्न उठता नहीं है बाक़ी जैसा कि मैंने कहा ग्रभी सदन में यह कह सकना कठिन है कि क्या बहुस मुबाहसा होगा।

Shri Swell (Assam—Autonomous Districts): The late Prime Minister had offered to take this question of the dispute with China to the International Court at the Hague and this House has approved of that. There was a report that a similar proposal that an impartial, third party under the auspices of the United Nations must go into this question and demarcate the area. Has the Government refused that . . .

Mr. Speaker: He is having such a long introduction. I am requesting the Members to be brief.

Shri Swell: May I know the reasons which persuaded the Government to accept the first proposal and to refuse the second proposal?

श्री मध लिमये : ग्रध्यक्ष महोदय. मेरे प्रश्न का जवाब नहीं मिला । मैंने पूछा था कि सरकार यह ग्रण विस्फोट को लेकर चीन के साथ अपने कटनीतिक सम्बन्ध का विच्छेद करने के लिये तैयार है ?

ग्रध्यक्ष महोदय : मैंने माननीय सदस्य को सवाल करने की इजाजत दी। उन्होंने सवाल कर लिया ग्रीर जवाब भी ग्रागया।

श्री मध् लिम्बे: लेकिन मेरे प्रश्नका उत्तर नहीं मिला

श्रध्यक्ष महोदय : ग्रार्डर, ग्रार्डर ।

श्रीमव् लिमये: मेरे प्रश्नका उत्तर नहीं मिला । इस तरीक़े से कार्यवाही कैसे चल सकती है?

ग्रध्यक्ष महोदय : ग्रब वहत हो चका जवाब भी भ्रा गया । माननीय सदस्य बैठ जायें ।

श्री मधुलिमने : ब्राप प्रधान मंत्री से कहें कि वे मेरे प्रश्न का साफ़ ग्रीर स्पष्ट जवाब दें। इस तरीक़ से सवालों से भागना श्रच्छ। नहीं है। इस में सदन का श्र**ामान** होता है।

ग्रध्यक्ष महोदय : ग्रगर इस तरीक़ से माननीय सदस्य चलते रहे तो हाउस की कार्यवाही नहीं चल सकेगी।

श्री मध लिमये : सदन की कार्यवाही चलाने में मैं ग्राप की सहायता करना चाहता हं लेकिन मैंने जो सवाल उाया है प्रान

मंत्री उस का जवाव नहीं दे रहे हैं । जब वे कहते हैं कि ग्रण विस्फोट कर के चीन ने मानव जाति का अपमान किया है तो मैं जानना चाहता हूं क्या वह चीन के साथ कुटनीतिक सम्बन्ध विच्छेद करने के लिए तैयार हैं.

ग्रध्यक्ष महोदय : ग्राडंर, ग्राडंर।

श्री मध लिमैये : ग्रध्यक्ष महोदय मेरे प्रश्न का जवाव ग्राना ही चाहिए ।

ग्रध्यक्ष महोदय : श्री मधु लिमैये इस सदन की कार्यवाही में बाधा डाल रहे हैं।

श्री मध् लिमेये : मैं ग्राप की मदद करना चाहता हं। स्राप प्रधान मंत्री जी से कहें कि वे जवाव दें।

ग्रध्यक्ष महोदय : ग्रब मैं इन का नाम ले. कर

श्री मधु लिमेये : सारा देश जानना चाहता है । उस का स्पष्ट उत्तर म्राना चाहिये।

ग्राध्यक्ष महोदय : ग्रब मैं माननीय सदस्य का नाम लेकर यह कहता हं कि श्री मध लिमैये जानबुझ कर इस सदन् की कार्यवाही को नहीं चलने दे रहे हैं मीर उस को रोक रहे हैं इसलिए मैं उन को कहता हं कि वह सदन् से बाहर चले जायें।

(Shri Madhu Limaye then left the House).

श्री हुकम चन्द कछवाय (देवास) ः मैं यह मोशन रखता हूं कि इधर पिछले तीन, चार रोज से आये दिन यह जो कुछ माननीय सदस्यों के हाउस से निकाले जाने की घटनाएं हो रही हैं प्रतीत ऐसा होता है कि वे इसलिए निकलना चाहते हैं ताकि अखबारों में रोज उन के बारे में चर्चा झाती रहे इसलिए इन घटनाश्रों का समाचार ग्रखबारों में न छापा जाय ।

श्री ग्र० प्र० जैन (तुमकुर) : मैं भी इस का समर्थन करता है कि यह खबर ग्रख-बारों में नहीं निकलनी चाहिए।

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Shri U. M. Trivedi (Mandsaur): When the motive is bona fide, it is all right. But when the motive is mala fide, this House has got and you have also got the power that this matter may not be reported in the press. The mala fide purpose is also served if it is published.

Shri Kapur Singh (Ludhiana): Regarding the suggestion made by my hon, friend, Shri Kachhavaiya that news of this kind should not be given prominence in the Press. I submit that this House has no power, and if this House has any power, this power should not be used to restrict freedom of the Press. The Press has its own conscience, has its own rules and has its own ways of selecting what should be played up in the Press and what should not be played up in the Press. We may appeal to them, but beyond that we may not go.

श्री प्र० प्र० जैन : इस हाउस को हमेशा इस बात का ग्रस्त्यार है कि वह इस बात को रोक सके।

म्रध्यक्ष महोदय : मैं माननीय सदस्य से इत्तिफ़ाक करता हं, लेकिन सवाल यह है कि ऐसा करना चाहिए या नहीं।

श्री प्र० प्र० जैन : हाउस को हमेशा इस बात का ग्रन्थ्यार है कि इस किस्म की हिदायत प्रेस को दे सके । कुछ सदस्यों ने इस बात का तहैया कर लिया है कि वे यहां पर इस किस्म की कार्यवाहियां करें, जिस से सदन की कार्यवाही न चल सके और उन को पब्लिसिटी मिले।

श्री किशन पटनायक (सबलपूर) : यह ग़लत बात है।

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श्री ग्रा० ग्रा० जॉन : जो सदस्य इस तरह की कार्यवाही कर के फ़ायदा उठाना चाहते हैं, हमें उन को इस तरह फ़ायदा उठाने से रोकना चाहिए । यह बड़ा मनासिब होगा कि प्रेस को यह हिदायत दी जाये कि यहां पर महेज पिंवतिसटी के लिए जो इस किस्म की कार्यवाही हो रही है, उस को न अकापा जाये ।

ग्रध्यक्ष महोदय : मुझे इस बात की बहुत खशी है कि यहां यह एहसास हुआ कि वाज वक्त ऐसी बातें इस गरज से की जाती हैं कि वे अबवारों में छप सकें। मेम्बर साहब ने इस बारे में एक मोशन भी दी है। इस से मझे वाकई बढ़त तसल्ली हुई है ग्रीर मेरा खयाल है कि बाकी माननीय सदस्य इस से इतिकाक करेंगे, लेकिन मेरा खयाल यह है कि जल्दी में हमें ऐसी पाबन्दी नहीं लगानी चाहिए । जब ऐसे लोग बिल्कुल ज्यादा ऐसे काम करते जायेंगे, तो पब्लिक भी अपने ऋाप उस का अन्दाजा लगाती जायेगी। इस-लिए मैं चाहुंगा कि इस वक्त इस पर ज्यादा जोर न दिया जाये और न इस पर और 'डिस्कशन किया जाये ।

Dr. Swell: The Prime Minister was going to reply to my question,

Mr. Speaker: That has been lost

Shri Hari Vishnu Kamath: He may repeat it.

Pai (Rajapur): Shri Nath Prime Minister has made an important statement and today is the day of this session. Will you please permit us to put a few questions, Sir?

Mr. Speaker: Yes, Dr. Swell may repeat his question.

Dr. Swell: May I know what are the reasons which persuaded the Government to accept the late Minister's proposal to take this question of our dispute with China to the International Court at the Hague and dissuaded the Government from accepting a similar proposal that partial third party under the auspices of the UN may be requested to go into the question of our border dispute with China and to demarcate it on scientific lines?

Shri Lal Bahadur Shastri: Firstly, I do not know who makes that proposal and who has made that proposal. If there is no such specific proposal from any quarter, why should raise it and discuss it?

Dr. Swell: Yesterday the Foreign Minister in the other House had referred to it.

Mr. Speaker: No further ments. Mr. Nath Pai.

Shri Nath Pai: Every time a reference is made about Government's intention with regard to negotiations with China, the Prime Minister and other spokesmen of the Government say this simple thing that we are pledged to peaceful negotiations and we shall not do anything which may infringe the honour and dignity of the country. We are sure that he would be bearing in mind the honour of the country. But what we are worried about is the territorial integrity the country. Will the Prime Minister make a categorical assurance to this House that no agreement reached with China which may involve in any way giving even an inch of the territory of the country? (Interruptions).

Shri Lal Bahadur Shastri: There is no question of any negotiation just at present. All these things could arise when a discussion takes place or it is fixed (Interruptions).

Shri Nath Pai: Sir, I admire the parliamentary skill which Shri Shastri and his colleagues are evolving avoiding replies to our questions (Interruption). Sir, I want you to What hindrance is help us. what comes in the way of giving this solemn assurance to Parliament that no negotiations will be entered into, no agreement will be reached which may involve our territory? My emphasis is only on peace, dignity and honour (Interruptions).

Shri Hari Vishnu Kamath: Sir, I rise to a point of order. You have ruled times without number that the minister's answers should be precise, concise and very clear. Now my hon. colleague, Shri Nath Pai's question, was whether the Government will give an assurance that not an inch of territory will be bargained or negotiated away. The Prime Minister said that we are not to negotiate at present and all these questions will arise, if I heard him right, when we go to the table, when we go to negotiate. That means he has got at the back of his mind the possibility of this question arising. Therefore, we want to know the Government's attitude at this stage.

Mr. Speaker: Inferences and interpretations are for hon. Members to draw.

Shri Hari Vishnu Kamath: That shows the unclarity of the answer. It is the most vital issue for the country, for India, for our motherland. (Interruptions). There is profound silence on the Treasury Benches. Parliament had pledged itself, had passed a resolution on 14th November, 1962.

Shri Nath Pai: Sir, you are so indulgent that you are persisting in looking this side that the Prime Minister is failing to catch your eye. He has been looking towards you for allowing him to give a reply to my question. (Interruptions).

Shri Hari Vishnu Kamath: May your glance fall on him also.

Mr. Speaker: Shri Prakash Vir Shastri.

श्री प्रकाशबीर शास्त्री (बिजनीर) : पहले प्रधान मंत्री, श्री जवाहरलाल नेहरू, ने इस सदन में यह घोषणा की थी कि जब तक चीन भारतीय धरती से नहीं हट जाता है, तब तक उस के साथ बातचीत का कोई प्रश्न ही पैदा नहां होता । उस के बाद जो स्थितियां बदली हैं उन में दो तीन प्रकरण इस प्रकार के ग्राए हैं, जैसे पाकिस्तान के साथ चीन का समझौता होना, जिस में चीन के द्वारा उस भारतीय घरनी पर ग्रपना ग्रधिकार करने की बात कही गई है, जिस पर पाकिस्तान गैर-कानूनी कब्जा किए हुए हैं, नेका ग्रीर लड़ाव के कई लाख वगं-मील हिस्से पर चीन का दावा ग्रीर तटस्थ राष्ट्रों के सम्मेलन में कोलम्बो-प्रस्ताव-देशों की जो बैठक प्रधान मंत्री बुलाना चाहते थे, चीन द्वारा उस को न होने देना,

श्रष्यक्ष महोदय : कुछ माननीय सदस्य तो यह मिसाल कायम करें कि सवाल मुख्तसर हो । इतना बड़ा स्टेटमेंट कर के सवाल पूछना ठीक नहीं है ।

श्री प्रकाशबीर शास्त्री : इन परिस्थि-तियों में मैं प्रधान मंत्री जी से यह जानना चाहता हूं कि जबिक चीन का रुख धीरे-धीरे ग्रीर बिगड़ने की ग्रीर है, ग्रीर कड़ा तथा कड़वा होने की ग्रीर है, तब भारत सरकार ग्रपने पुराने समझौतावादी श्रीर समन्वयवादी रुख को कब तक कायम रखेगी?

श्री लाल बहादुर शाहशी: जो हमार निश्चय है, उस निश्चय को ग्रौर कोलम्बो प्रोपोजल्ज को पालियामेंट ने भी माना है। हम उन प्रस्तावों पर कायम हैं ग्रौर ग्रगर कोई कार्यवाही होने वार्ला है, तो वह उन प्रस्तावों के ग्रनुसार ही होगी।

Shri Kapur Singh: Sir, I appreciate your indulgence in permitting me to have it on record that, so far as this part of the House is concerned—I may not speak for the entire House—the reply which the hon. Prime Minister has given to the question put by Shri Nath Pai has left us not only unsatisfied but uneasy too.

Shri U. M. Trivedi: The question which has been put is a very pertinent question but the reply that has been given . . .

Statement re:

Mr. Speaker: What is the question? Let him ask it.

Shri U. M. Trivedi: I am not putting any embellishment to it. I want to know definitely and categorically from the Prime Minister what prevents him from giving a categorical answer to a categorical question that not an inch of land will be surrendered to China while negotiating. This is a pertinent question and a categorical answer is called for, particularly view of the diabolical reply that he has given today which will cause unrest in the minds of the public large.

Shri Lal Bahadur Shastri: We are not going to give up our Indian territory. But it is true that the Colombo Propsals are there and we have keep them in mind.

श्री किशन पटनायक : यह मानते हए कि दूसरे माननीय सदस्य लोग जो भाषण यहां देते हैं या सवाल करते हैं वे ग्रखबार में उसे छपवाना नहीं चाहते हैं. मैं यह चाहता हं कि प्रधान मंत्री जी ने ग्रभी जो वयान दिया वह डा० लोहिया, श्री शास्त्री ग्रीर श्री वनर्जी के जिस प्रस्ताव को ग्राप ने ऐडमिट किया था उस में सिर्फ एक तिहाई का उत्तर दिया, दो तिहाई पर कुछ नहीं कहा। मैं ने ग्राप को ग्राज पत्र भी लिखा था ग्रीर मछली वाजार के स्पष्टीकरण के बारे में उस में कहा है।

श्राध्यक्ष महोदय : उस का जवाब तो मैं ने दे दिया है। ग्रब ग्रीर समय मैं इस में नहीं लगा सकता।

श्री रामेश्वरानन्ध (करनाल) : एक अपन मुझे भी प्रुष्ठ लेने दीजिए।

ग्रध्यक्ष महोदय : ग्रब इस वक्त बस ।

श्री राषेश्वराषन्द : मैं मोधा प्रश्न पूछ्गा ।

ग्रध्यक्ष महोदय : ग्रव स्वामी जी, ग्राप के आगे तो मझे झकना ही पडता है।

श्री रामेश्वरानन्व ग्रध्यक्ष महोदय. मैं हमेशाझ कता रहा हं। ग्रब भी मैं ग्राप की ब्राजा से पुछना चाहता है।

ब्रध्यक्ष महोदय : मगर इस इकरार पर कि ग्रागे जब मैं कहंगा तो उस वक्त ग्राप झक जायेंगे।

श्री रामेश्वरानन्द : चीन का हमारे प्रति पहले से भी कठोर व्यवहार है स्रोर हमारी भमि पर भी उस का ग्रधिकार है। हमारे पड़ोसी देशों से भी उस ने सम्बन्ध स्थापित किया है। इन हालात में भी हम चीन के साथ बात चीत करने के लिए तैयार हैं तो क्या इस से हमारा सम्मान यथापूर्व रहेगा ?

मध्यक्ष महोदय : बतलाइये प्रधान मंत्री साहब ।

श्री लाल बहादूर शास्त्री समझता हं कि इस में कोई ग्रसम्मान या अनादर की बात नहीं है। हमारी एक नीति है कि ब्रगर कोई बात सूलह से तय हो सकती हैतो हम उस को तय करना चाहते हैं। बाकी इस में हमारी कोई इज्जत घटेगी, ऐसा मेरा खयान नहीं है। बल्कि उस से हमारी इज्जत दुनिया में बढ़ी ही है।

श्री रामेश्वरानन्व : ग्रध्यक्ष महोदय, . .

म्रध्यक्ष महोदय, बस स्वामी जी, मैं ने श्राप से इकरार ले लिया था। ग्रब ग्राप को नहीं पुछना चाहिये।

श्री रामेञ्चरानन्द : इसी बात पर ।

म्राच्यकः महोषयः इस पर भी नहीं। श्चाव ग्राप बैठ जाइये।

Now the Finance Minister.

The Minister of Finance (Shri T. T. Krishnamachari): Mr. Speaker, Sir.

Shri J. B. Kripalani (Amroha): Sir, I have been standing for some time.

Mr. Speaker: I am sorry. I have already passed on to the next subject. It will create great difficulties for me. So, I would request the hon. Member to resume his seat.

Shri J. B. Kripalani: Sir, I rarely get up, and whenever I try to catch your eye, I miss it. It is my misfortune.

12.50 hrs.

STATEMENT RE: ECONOMIC SITUATION IN THE COUNTRY

The Minister of Finance (Shri T. T. Krishnamachari): Hon. Members would recall that in the last session of the Parliament I had occasion to review economic conditions in the country. During the current session the House has had several opportunities for discussing the emergent economic situation, particularly in regard to agricultural prices. The steps we have taken, and propose to take, to increase agricultural production and to regulate the distribution agricultural commodities also been the subject of discussion both in this House and outside. My intention in making a statement in the House today, however, is to deal with some other areas which have an equal bearing on the health of the economy.

2. The steps we took during the first two years of the current plan period to overcome the shortage of transport, power and coal have had a salutary effect on industrial production Despite the difficulties created by the Chinese attack on our borders. industrial production 1963-64 increased by 9.2 per cent as against an increase of 8 per cent in 1962-63 and 6.4 per cent in 1961-62. It is too early yet to forecast the outlook on industrial production for the current year as a whole. It is, however, clear that in many of our important industries we have now reached a situation where further increases in production will depend materially on our ability to bring new capacity into operation as soon as possible. In the public sector, programmes for expansion in a number of basic industries, such as steel and machine building, are well way. In the private sector arrangements for licensing establishment of new capacity as well as for providing foreign exchange import of equipment have been completed: Simultaneously, we taken many steps, such as the establishment of the Development Bank and the Unit Trust, to provide adequate resources for the promotion of industrial activity.

Nevertheless, it is generally felt-and this feeling is to a large extent true-that the investment climate is not there, that is, there is something lacking in our present for stimulating arrangements greater flow of savings into industrial investment. While these arrangements are fairly adequate in regard to loan finance which along internal resources of industry constitute a very important element in industrial investment. lacuna in respect of individual investment in equities is there. But in a community in which we seek to extend the area of participation by the people in industrial expansion, there is need for greater stimulation of investment in equities. I feel that our present arrangements in regard are not adequate. As House is aware the state of the capital market for equity issues, particularly those of new issues, is far encouraging. A large proportion of equity issues has had to be taken up by under-writers in the recent past. The main reason for this is that the investing classes, particularly with modest means, find it difficult to wait for several years without any return on their investment in the shape of dividends. Those who cannot afford to wait at all, prefer

[Shri T. T. Krishnamachari]

debentures and other forms of investment which give some immediate return. Others who look for a higher return and for that purpose are prepared to wait for some time, still prefer to stake a claim on the first profits of new companies bv subscribing for preference shares. Most, therefore, are inhibited from subscribing to the ordinary shares of new companies. At the same time, it is precisely in important industries where the gestation period is somewhat long that creation of capacity by building up new units is particularly desirable. In order to deal with this situation and to encourage private investment in equities from now onwards Government desire to announce some measures which I propose to include in the next Finance Bill.

4. The intention is to provide that investment by individuals in ordinary equity shares floated for the first time by new companies embarking on industrial ventures will be entitled an an assistance from Government which will go to reduce the amount of the ultimate outgo from the individual in respect of investments during that year. This assistance take the form of tax credit certificates valid for a limited number of years. This assistance that Government intends to give in regard to any particular investment in industrial companies will be spread over four years. To ensure that the investment is made by a genuine investor and not made for speculative purposes, the scheme has been devised as follows: For investments upto Rs. 15,000, tax credit certificates will be issued for an amount equal to 5 per of the value of the investment each year for four years so long as the shares are held by the investor and are not transferred. For the next Rs. 10,000 of investment, the assistance will be of the order of 3 per cent per year for the same period, and for the next slab of Rs. 10,000, it wil be 2 per cent per year for the same period. In all,

therefore, there will be a ceiling of Rs. 35,000 in terms of investment by an individual during a given year which would qualify for this tance. Assuming that the full amount is invested in a year, the total value of the tax credit certificates earned on investments in any given will be limited to Rs. 1,250 per year for a period of four years. The investment need not be in any one particular company alone. It will be the aggregate that counts for the assistance. These tax certificates can be used to discharge all incometax liabilities. In cases where the total liability in respect of taxes, I would like to say all direct taxes, is less than the amount of the tax credit certificate, or where there is no tax liability at all, amounts refunded after twelve months from the date of issue of the certificate. The amounts covered by the tax certificates will be treated as capital receipt and not taxed income as it is intended to reduce the amount of the ultimate outgo from an individual in respect of investments which qualify for this tance. While any such investment will, if transferred or sold during the period of four years, cease thereafter to qualify for this tance, cases of devolution by inheritance will not be regarded as transfers.

5. As I have said at the outset, it is Government's intention to provide that subscriptions to all new issues by industrial concerns made from now onwards will qualify for tax credit certificates. Further details, such as the Industries to be covered and the procedure for obtaining tax credit certificates are being explained shortly in a Press Note. Hon. Members will note that in devising assistance Government have particular care to encourage growing class of people who have only modest surpluses to invest even though they may not have significant tax liability. It is my hope that this measure, together

with all the other measures that we have already taken, will encourage equity investment by individuals and would further facilitate the establishment of new industrial units in the country.

- 6. The Government Securities market has for sometime now depended mainly for subscription from institutions, some of them Government agencies. Private subscription Government securities has been very small. Possibly, private investment goes into other forms of investment opportunities provided by ment. Even so, it seems necessary for Government to cultivate market. Income earned on Government securities is at present subject to the unearned income surcharge. It is proposed to provide that in the case of individuals, the surcharge leviable on unearned income will not be levied on income arising from interest on Government securities.
- 7. I would also refer to another change which it is proposed to be introduced. We have been receiving a significant amount of remittances from our nationals and others who residents of this are not normally country. Of late, there has been a decline in the total amounts received by way of such remittances and the Government has received a number of representations in regard the facilities which we provide to non-residents who wish remit to money to India. I would reiterate that the money repatriated by non-residents is not subject to taxation even as at present. What is more non-residents who bring money into India for temporary periods are allowed to repatriate freely these funds provided they are kept in a non-resident account and income-tax interest earned. is paid on any Because of this provision regarding the payment of income-tax on internon-residents earned. many particularly those of Indian origin, who might have otherwise liked to keep their funds in India for varying

periods are discouraged from doing so as many other countries offer more attractive facilities. It is, therefore. proposed to provide that interest accruing in a non-resident on moneys transferred by a non-resident to India from abroad through banking channels recognised maintained in any bank in India will be exempt from Indian taxation. Such interest will not be included in the taxable income if any, of the resident for the assessment vear 1965-66 and subsequent years. patriation of these funds together with interest earned will of course continue to be allowed freely as at present.

8. The measures T have iust announced all relate to taxation matters and will therefore naturally to form a part of the next Finance Bill. I have, however, decided to announce them at this stage and make them applicable from now onwards as I feel that, even during the next two months, these measures would have a beneficial effect on the economy.

Shri P. K. Deo (Kalahandi): Sir, this statement may be circulated.

Shri Hari Vishnu Kamath: (Hoshangabad): This statement should be circulated.

Mr. Speaker: All right.

12.55 hrs.

GOLD (CONTROL) BILL-contd.

Mr. Speaker: The House will now take up legislative business. Submission to the vote of the House of the following motion moved by Shri T. T. Krishnamachari on the 23rd December, 1964, namely:—

"That the Bill to provide, in the economic and financial interests of the community, for the control of the production, supply, distribution, use and possession of, and business in, gold and ornaments and other articles of gold and for matters connected therewith, as amended, be passed."

6720°

[Mr. Speaker]

The question is:

Shri Hari Vishnu Kamath: On a point of order, Sir. I wish to invite your attention to rule 367 of the Rules of Procedure and make a few submissions in connection with that. Yesterday afternoon when you were not in the Chair....

Mr. Speaker: First of all, I have to apologise to the House. Ordinarily, I remain present in the Chamber....

Shri Hari Vishnu Kamath: No; that is all right.

Shri Nath Pai (Rajapur): No aspersions on you.

Mr. Speaker: But I am sorry that I was not here. Yesterday I had trouble in my eye; therefore, I left at half past three o'clock. I wanted to apologise to the House; otherwise, normally I do remain here till the House rises.

Shri Hari Vishnu Kamath: Far be it from my mind to find fault with you.

Mr. Speaker: I do not say that the House finds fault with me. But Shri Ranga has written to me.

Shri Hari Yishnu Kamath: Your spirit of dedication to the House, to Parliament is worthy of emulation by the Treasury Benches also.

Shri Nath Pai: Now that you yourself have apologised for your very temporary absence from the House, may we....

Mr. Speaker: That question cannot be taken up now.

Shri Hari Vishnu Kamath: Yesterday, in the afternoon, as the glittering debate on the Gold (Control) Bill limped to its foregone conclusion, the close of the debate was marked, unfortunately, by a few sizzling moments. I am reading from the transcript, because there was infringement, maybe technical, of rule 367. If there had not been that infringement, all this trouble or whatever you may call it would not have arisen in the House. May I read out rule 367?

Dr. M. S. Aney (Nagpur): It was agreed that nothing of the talk that took place between Shri Ranga and Mr. Chairman would be on record.

Shri Hari Vishnu Kamath: ! do agree that that was agreed between the Chairman and Shri Ranga. But. my point is different. Sub-rule (1) of rule 367 says:

"On the conclusion of a debate, the Speaker shall put the question and invite those who are in favour of the motion to say "Aye" and those against the motion to say "No"."

Then, the second one says:

"The Speaker shall then say: "I think the Ayes (or the Noes, as the case may be) have it".".

Then follows:

"If the opinion of the Speaker as to the decision of a question is not challenged, he shall say twice:"—

it says, "he shall say twice"-

""The Ayes (or the Noes, as the case may be) have it" "—

that is, the Ayes have it; or, the Noeshave it, the Noeshave it.

Now if you look to the transcript of the debates—I have got a copy, the reporters' copy, here from the Library—what happened was that my hon. friend, Shri Sonavane who was in the Chair....(Interruption).

An hon. Member: Sonavane, and not Sonavane.

Shri Hari Vishnu Kamath: I said, "Sonavane". I have known him for more than ten years.

Mr. Speaker: Why spend time on whether it is "Sonavane" or "Sonavane"?

Shri Hari Vishnu Kamath: I did not do it; other Members said that.

Mr. Speaker: He might briefly state his point of order. Why take time?

Shri Hari Vishnu Kamath: I have quoted the rule. You wanted us to quote the rule in advance: that is why I quoted rule 367 first.

Now, will you kindly take the reporters' copy of the transcript with you? My hon. friend, Shri Masani, at the close of the debate, as the Chairman was about to put the question to vote, said:

"Sir, on a point of order. There is another business before the House".

If you look to the previous page, the time given there is 16.30. It was already past 4.30 and at this page it would be 4.32 or 4.33; it shall be 16.33, perhaps. According to the agenda, the list of business, yesterday there was another item to be taken up at 4.30, that is, the Minister's reply to the debate regarding the price of cars. My hon. friend, Shri Masani, rightly raised that point. He was quite right in raising that point that there was other business before the House at 4.30 p.m. and he said:

"further consideration of this motion will have to be postponed till tomorrow."

He was absolutely right, perfectly right, in saying that. What does the Chairman say? It is:

"Mr. Chairman: There is no point of order.

Shri M. R. Masani: It is a point of order."-

-he rightly repeated it again. Then, further the Chairman says:

"Mr. Chairman: It is a matter of convenience to take up that item ".

Sir, in Parliament, I think, you have hardly-if my memory does not bethat convenience tray me-ruled should take precedence.... (Interrupmon).

13 hrs

Shri Harish Chandra Mathur (Jalore): Convenience of the House.

Shri Hari Vishnu Kamath: He did not make it clear. He says:

"It is a matter of convenience.."

Then, Mr. Masani said:

"We cannot allow any deviation from the procedure ... "

-rightly again-and the Chairman again repeats:

"It is a question of convenience."

Whose or for whom, he did not say. And then Mr. Ranga rightly interrupted him saying:

"It is not a question of convenience."

(Interruption) Why all this interruption? Now, the crucial part is

Mr. Speaker: He should draw it to my attention briefly

Shri Hari Vishnu Kamath: you have the background, it is rather difficult to understand. The crucial part is:

"Mr. Chairman: The question is:

'That the Rill, as amended, be passed.'

Those in favour of the Bill may say 'Aye'.

Several hon. Members: 'Aye.'

Mr. Chairman: Those against it may say 'No'.

Some hon. Members: 'No'."

. He should have then said, according to sub-rule 2:

"I think the 'Ayes' have it".

The record does not show that. He did not say:

"I think the 'Ayes' have it".

[Shri Hari Vishnu Kamath] He straighway goes on to say:

"The Ayes have it: the Ayes have it".

I think that is a violation of the rules. There should be a proper procedure followed. There are the Rules of (Interruptions). It is . Procedure. not proper that the Rules of Procedure should be laughed at

Mr. Speaker: I am not laughing.

Shri Hari Vishnu Kamath: Not you, Sir. Some Members do unfortunately

Therefore, I feel that the storm, the heat, yesterday would have been prevented and the time of the House would have been saved yesterday, if the rules had been properly observed. Ultimately, what did he decide? Mr. Hathi also interjected and helped....

The Minister of State in the Ministry of Home Affairs (Shri Hathi): Not to waste time now. I helped you. I thought it would be taken up immediately.

Shri Hari Vishnu Kamath: Mr. Hathi said:

"....I think the best thing would be to keep it pending. We will inform the Speaker what has transpired and then whatever decision he takes will be followed by us."

Now, Sir, I make an appeal to you today to ensure that such things, such incidents, do not take place and the rules are observed properly. That is what I wanted to stress and emphasize.

Mr. Speaker: I will take greater care....

Shri Hari Vishnu Kamath: Not you Sir. You always have been taking care.

Mr. Speaker: I am responsible for everything that happens, whoever might be in the Chair. I am responsible for everything that happens. (Interruption). I may assure him....

Shri Hari Vishnu Kamath: You have yourself rightly ruled in the past that the decision, the ruling of the Chair, whoever is in the Chair, whether it is the Chairman or the Deputy-Speaker, cannot be overruled by you. They are responsible....

Mr. Speaker: Therefore, according to Mr. Kamath's own statement I cannot overrule it. So, what has happened is final.

Shri Hari Vishnu Kamath: But you must advise them....

Mr. Speaker: Just now he said it ...

Shri Hari Vishnu Kamath: You are not responsible.

Mr. Speaker: I was wrong and he corrected me that whoever is in the Chair has complete authority at that moment. (Interruption). order. So far as this is concerned, I may assure the House that certainly we will sit together and just see that no complaint arises of this sort. am really amazed just to listen that because the Chairman did not say, "I think the Ayes have it", the whole thing is upset. I do not agree that if he had said, "I think....", then that would have made a difference at that moment.

Shri Harl Vishnu Kamath: It three times in all. It is in the rule.

Mr. Speaker: I have read it. Sometimes we mean what is written in the rules though we may not have conveyed that much in the very words. Therefore, if sometimes we say, "The Ayes have it, the Ayes have it" that conveys "I think, the Ayes have it"...

Singh Shri Kapur (Ludhiana): There is a material difference between the two.

Shri Hari Vishnu Kamath: Amend the rule in that case.

Mr. Speaker: Then, again I must say that when the Chairman said that there was no point of order, what he meant was that even if there is another business put down at 4.30 p.m., then it is also for the House to see that the business that we have in hand is finished and the other business might be pushed back a little. There is no harm in that. That is done every day. That is what he meant by convenience of the House.

Shri Hari Vishnu Kamath: He did not mean that. He did not say that.

Mr. Speaker: Now, I am going to put it before the House. The question is.

Shri Sinhasan Singh (Gorakhpur): On a point of order, Sir. My point of order is different, whether you can put it again to the vote of the House after the House had voted for it yesterday when the Chairman who was in the Chair had declared it as passed . . .

Mr. Speaker: I have followed him.

Shri Sinhasan Singh: It was Home Minister who said that it should be taken up again today. I do not know whether such a precedent can be created. My submission is, after the House has once passed, can there be again re-voting on it?

Mr. Speaker: I have followed him. That also is a question....

Shri Sham Lal Saraf (Jammu and Kashmir): There is something more also...

Mr. Speaker: Order, order. First I should be heard when I am on my legs. (Interruption) Order, order, It is not only the Home Minister who said it that we will place it again on the agenda today. The Chairman sale said it. Therefore, that question

Now, even if a vote does not arise. had been taken and the Chairman had declared it, subsequently he said it that it would be put for submission to the House and, therefore, because it is also the decision of the Chairman, I am to abide by it.

Shri Kapur Singh: My point order is this. You have just now been pleased to give an indication that so far as the rule which my hon. friend has quoted is concerned, would not materially affect the procedure of the House whether the expression "I think the Ayes have it" is I wish to submit omitted or not. that there is a material difference between these two expressions. The expression "I think the Ayes have it" is a question of opinion whereas the expression "The Aves have it, the Ayes have it" is a statement of fact. There is a material difference between the two and if the proper wording of the rule is not observed, it makes a material difference to the proceedings of the House.

Mr. Speaker: I agree there is a difference between the two. As I said before, when we say in a summary manner, "The Ayes have it, the Ayes have it", we mean, "I think the Ayes have it" because every time it is challenged, we allow that. If that is not allowed, then the Members can have a grievance.

Shri Hari Vishnu Kamath: Amend the rules.

Mr. Speaker: The question is:

"That the Bill, as amended, bepassed".

Let the Lobbies be cleared.

The Lok Sabha divided:

Nambiar (Tiruchirapalli): There is real gold on our side.

Shri Kapur Singh: I have made a genuine mistake while voting. wanted to vote for 'Noes' but I have wrongly pressed the button for 'Ayes'.

श्री माते (टीकमगढ) : मैं लाल दबाना चाहताथाले किन सफोद दब गया।

ग्रब्यक्ष महोदय: मैं इस को नहीं में गिन लेता हं।

Shri Ram Harkh Yadav (Azamgarh): I want to vote for 'Ayes'.

Shri A. S. Saigal (Janjgir): machine on my table has not worked. I think that there is some defect with the machine. I want to vote for 'Ayes'.

Moraska, Shri

Division No. 14]

AVES

Jadhav, Shri M. L.

[13.13 hrs.

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Achal Singh, Shri Achuthan, Shri Alagesan, Shri Alva, Shri A. S. Aney, Dr. M. S. Anjanappa, Shri Ankineedu, Shri Azad, Shri Bhagwat Jha Bakliwal, Shri Bal Krishna Singh, Shri Barkataki, Shrimati Renuka Barupal, Shri P. L. Basumatari, Shri Baswant, Shri Besra, Shri Bhagat, Shri B. R. ? Bhagavati, Shri Bhakt Darshan, Shri Bhanu Prakash Singh, Shri Bhattacharyya, Shri C. K. Borooah, Shri P. C. Brajeshwar Prasad, Shri Brii Rai Singh, Shri Brij Raj Singh-Kotah, Shri Chandrasekhar, Shrimati Chandriki, Shri Chaudhry, Shri Chandramani Lal Chaudhuri, Shri D. S. Chavan, Shri D. R. Chavan, Shri Y. B. Chayda, Shrim ti Joraben Chuni Lal, Shri Das. Dr. M. M. Das, Shri Sudhansu Dass, Shri C. Deshmukh, Shri B. D. Deshmukh, Shri Shivaji Rao S. Dey, Shri S, K. Dighe, Shri Dinesh Singh, Shri Ering, Shri D. Gaekwad, Shri Fatesinhrao Ganapati Ram, Shri Gandhi, Shri V. B. Ganga Devi, Shrimati Hansda, Shri Subodh Hazarika, Shri J. N. Heda Shri Himatsingka, Shri

Jadhav, Shri Tulshidas Jain, Shri A. P. Jamunadevi, Shrimati edhe, Shri Joshi, Shri A. C. Joshi, Shrimati Subhadra Jyotishi, Shri J. P. Kabir, Shri Humayun Kajrolkar, Shri Kamble, Shri Koppen Shti Keishing, Shri Rishn Khadilkar, Shri Kha na Shri Mehr Chand Kisan Veer, Shri Koujalgi, Shri H. V. Kripa Shankar, Shri Krishnamachari, Shri T. T. Kureel, Shri B. N. Lakhan Das, Shri Lakshmikanthamma, Shrimati Lalit Sen, Shri Laskar, Shri N. R. Mahadeo Prasad, Shri Mahadeva Prasad, Dr. Mahtab, Shri Mahishi, Shrimati Sarojini Maimoona Sultan, Shrimati Majithia, Shri Malaichemi, Shri Mandal, Dr. P. Mangal, Shri J. Mandal, Shri Yamuna Prasad Muniyangadan, Shri Mantri, Shri Marandi, Shri Maruthiah, Shri Masuriya Din, Shri Mathur, Shri Harish Chandra Mathur, Shri Shiv Cheran Mehdi, Shri S. A. Mehta, Shri Jashvant Melkote, Dr. Mengi, Shri Gopal Dutt Minimata, Shrimati Mishra, Shri Bibhuti Mishra, Shri M. P. Mohsin, Shri

More, Shri K. L. More, Shri S. S. Mukerjee, Shrimati Sharda Munzni, Shri David Murli Manohar, Shri Murthy, Shri B. S. Muthiah, Shri Naidu, Shri V. G. Nallakova, Shri Nanda, Shri Nayar, Dr. Sushila Nigam, Shrimati Savitri Niranjan Lal, Shri Oza, Shri Paliwal, Shri Pande, Shri K. N. Pandey, Shri R. S. Pandey, Shri Vishwa Nath Panna Lal, Shri Pant, Shri K. C. Paramasivan, Shri Parashar, Shri Patel, Shri Man Sinh P. Patel, Shri P. R. Patel, Shri Rajeshwar Patil, Shri D. S. Patil, Shri S. B. Patil, Shri S. K. Patil, Shri T. A. Patil, Shri V. T. Pattabhi Raman, Shri C. R. Pillai, Shri Nataraja Pratap Singh, Shri Raghuramaish, Shri Rai, Shrimati Sahodrabai Rajdeo Singh, Shri Raju, Dr. D. S. Raju, Shri D. B. Ram Sewak, Shri Ram Subhag Singh, Dr. Ram Swarup, Shri Ramakrishnan, Shri P. R. Rampure, Shri M. Rane, Shri Rao, Shri Jaganatha Rao, Shri Krishnamoorthy Rao, Shri Muthyal

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Rao, Shri Ramapathi Rao, Shri Rameshwar Rao, Shri Thirumala Raut, Shri Bhola Reddy, Shri K. C. Reddy, Shrimati Yashoda Roy, Shri Bishwanath Sahu, Shri Rameshwar Saigal, Shri A. S. Sanji Rupji, Shri Saraf, Shri Sham Lat Satyabhama Devi, Shrimati Shah, Shri Manabendra Shah, Shrimati Jayaben Shankaraiya, Shri Sharma, Shri A. P. Sharma, Shri K. C. Shashi Ranjan, Shri Shastri, Shri Lal Bahadur Shastri, Shri Ramanand Sheo Narain, Shri

Shinde, Shri Shyamkumari Devi, Shrimati Siddananjappa, Shri Sidheshwar Prasad, Shri Singh, Shri K. K. Singh, Shri R. P. Singha, Shri G. K. Sinha, Shri Satya Narayan Sinha, Shrimati Tarkeshwari Sinhasan Singh, Shri Sivappraghassan, Shri Soravane, Shri Soy, Shri H. C. Subbaraman, Shri Subramaniam, Shri C. Sumat Parsad, Shri Surendra Pal Singh, Shri Surya Prasad, Shr i Swarn Singh, Shri Tahir, Sri Mohammed

Tiwary, Shri D. N. Tiwary, Shri K. N. Tiwary, Shri R. S. Tula Ram, Shri Tyagi, Shri Upadhyaya, Shri Shiva Dutt Vaishys, Shri M. B. Valvi, Shri Varma, Shri M. L. Varma, Shri Ravindra Veerabasappa, Shri Venkatasubbaiah, Shri P. Vijaya Raje, Shrimati Virbhadra Singh, Shri Vyas, Shri Radhelal Wadiwa, Shri Wasnik, Shri Ralkrishna Yadab, Shri N. P. Yadav, Shri Ram Harkh Yadava, Shri B. P. Yusuf, Shri Mohammad

NOES

Thimmsish, Shr

Alvares, Shri Bade, Shri Badrudduja, Shri Besent Kunwari, Shrimeti Bhattacharya, Shri Dinen Bhawani, Shri Lakhmu Bheel, Shri P. H. Biren Dutta, Shr Buta Singh, Shri Chatterjee, Shri H. P. Dandeker, Shri N. Dasaratha Deb, Shri Deo, Shri P. K. Dharmalingam, Shri Dwivedy, Shri Surendranath Gokaran Prasad, Shri Gulshan, Shri Gupta, Shri Kanshi Ram Gupta, Shri Priya Kachhavaiya, Shri Hukam Chand Kakker, Shri Gauri Shanker

Kamath, Shri Harl Vishnu Kandappan, Shri S. Kapur Singh, Shri Kar, Shri Prabhat Kohor, Shri Koya, Shri Krishnapal Singh, Shri Kumaran, Shri M. K. Larmi Dass, Shri Mahananda, Shri Mahato, Shri Bhajahari Mahida, Shri Narendra Singh Manoharan, Shri Masani, Shri M. R. Mate, Shri Mehta, Shri Jashvant Mukberjee, Shri H. N. Murmu, Shri Sarkar Nambiar, Shri

Patnayak, Shri Kishen

Ramabadran, Shri Rameshwarenand, Shri Ranga, Shri Reddy, Shri Narasimha Roy, Dr. Saradish o Seghiyan, Shri Shastri, Shri Prakash Vir Shinkre, Shri M. P. Siddhanti, Shri Jagdev Singh ' Singh, Shri Y. D. Singha, Shri Y. N. Sivasankaran, Shri Solanki, Shri Swamy, Shri M. V. Swamy, Shri Sivamurthi Trivedi, Shri U. M. Utiya, Shr Venkaiah, Shri Kolia Vishram Presad, Shri Yashpal Singh, Shri

Mr. Speaker: The result of the division is as follows:

Ayes: 209; Noes: 62*.

The motion was adopted.

13.11 hrs.

MOTION RE. THIRTEENTH AND FOURTEENTH REPORTS OF U.P.S.C.

The Minister of State in the Minkstry of Home Affairs (Shri Hathi): I beg to move:

"That this House takes note of the Thirteenth Report of the

*Noes; The name of one Member

could not be recorded.

1992 (Ai) LSD-5.

[Shri Hathi]

Union Public Service Commission for the period 1st April, 1962 to 31st March, 1963, together with the Government's Memorandum thereon, and the Fourteenth Report of the Union Public Service Commission for the period 1st April, 1963 to 31st March, 1964, laid on the Table of the House on the 19th December, 1963 and 18th November, 1964, respectively."

Motion re:

13.12 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

The report along with the memorandum was laid on the Table of the House, as I have just mentioned, and it is now for this House to consider both the reports, that is, the report for the period 1962-63 and the report for the period 1963-64.

The U.P.S.C., as the House knows, is a body appointed under article 315 of the Constitution and is entrusted with certain powers and functions under article 320 of the Constitution, and Government are enjoined that before they take any action in respect of certain matters enumerated therein, they should consult the U.P.S.C. We invariably do so.

As regards the functions, they have been mentioned in article 320, and for each of the two years, the reports mention the various functions performed and the progress made by the U.P.S.C.

The House will find from the report for the year 1962-63 that during that year there were 12,600 cases referred to them, or on which the U.P.S.C. was consulted in regard to various matters. Out of this total number 12,600, there has been only one case where the Commission's advice was not accepted. The reasons for the non-acceptance of the Commission's advice in respect of that only one case has been explained in the Government's Memorandum, and I would not like to take the time of the House by mentioning those rea-

sons. They are in the memorandum which we have laid on the Table of the House.

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of U.P.S.C.

In the report for the year 1963-64, hon. Members will find that the total number of cases referred to the Commission was 14,425. Out of these. there has not been even a single case where the Commission's advice has not been accepted. This will show that Government take into consideration the advice offered by the U.P.S.C. and follow it. It is only in one case out of a total of 27,000 in two years the Commission that the advice of has not been accepted, but there also it is not that the advice has not been accepted in principle; in principle it has been accepted, but the only question was whether the punishment should be heavier or lighter. But that has all been explained in the memorandum submitted by Government. So there also it was not that the advice of the Commission was not accepted. On the contrary, Government wanted to give a rather stricter punishment than was recommended by the Commission. The guilt of the officer concerned was established; the only question of difference was on the quantum of the penalty. There the Government imposed a slightly stricter penalty than recommended by the U.P.S.C. So even if we say that the advice was not accepted, that was the one single case, single exception. In all the others, 27,000 cases in two years, the advice of the Commission has invariably been accepted.

I would not like to deal with the various points in the Reports just now. I shall await the suggestions of hon Members; I think they will have some suggestions to offer....

Shri Hari Vishnu Kamath (Hoshangabad): Useful suggestions.

Shri Hathi:which I hope will be useful and also constructive. At

this stage. I would not like to go into details. But I would only mention one or two salient points.

Motion re:

The workload on the Union Public Service Commission has increased from year to year. In spite of that, the disposals and recommendations have been quicker. In spite of the heavy load which the Commission has had to bear, there has not been any delay in the references or the appointments, and on the whole, we have been able to recruit sufficient numbers every year of candidates we wanted.

Sir, I move.

Mr. Deputy-Speaker: Motion moved:

"That this House takes note of the Thirteenth Report of the Union Public Service Commission for the period 1st April 1962 to 31st March 1963, together with the Government's Memorandum thereon, and the Fourteenth Report of the Union Public Service Commission for the period 1st April 1963 to 31st March 1964. laid on the Table of the House on the 19th December 1963 and 18th November 1964, respectively".

Shri Hari Vishnu Kamath: On a point of order. I am sure you will agree that though there was no quorum when the Minister spoke, at least when the debate goes on....

Mr. Deputy-Speaker: Let him say there is no quorum.

Shri Hari Vishnu Kamath: I have said that there was no quorum when the Minister spoke. At least during the debate, there should be quorum.

Mr. Deputy-Speaker: I did not hear him. Otherwise, I would have had he bell rung then.

Shri Hari Vishnu Kamath: I did not raise it then. I am raising it now: though there was no quorum during the Minister's short and sweet speech, at least for the debate there must be quorum

of U.P.S.C.

श्री अकम चन्द कछवाय (देवास) : कोरम के बाद मंत्री जी का फिर से भाषण करवाया जाय ।

Mr. Deputy-Speaker: The bell is being rung-Now there is quorum.

श्री हरूम चन्द कुछवाय : उपाध्यक्ष महोदय, मेरा एक प्वाएंट आफ आईर हैं। जब लोक सभा की कार्यवाही चलाने के लिए यह नियम है कि कोरम के बगैर लोक-मभा की कार्यवाही वैध या नियमानकल नहीं मानी जायगी और कोरम होने के बाद ही वह कार्यवाही ठीक मानी जाती है स्रौर बिना कोरम के यदि कोई कार्यवाही होती है तो उस को रेकार्ड में नहीं लाया जाता है इसलिए मेरा यह निवेदन है कि चकि मंत्री जी के उस समय भाषण के अवसर पर कोरम नहीं था इसलिए वह कार्यवाही फिर होनो चाहिए. दवारा उन से भाषण करवाया जाय।

उराध्यक्ष महोदय: उस समय कीरम को चैलेंज करना चाहिए ।

Shri Sezhiyan (Perambalur): I beg to move:

That for the original motion, the following be substituted, namely:

"This House, having considered the Thirteenth Report of the Union Public Service Commission for the period 1st April, 1962 to 31st March, 1963, together with the Government's Memorandum thereon, and the Fourteenth Report of the Union Public Service Commission for the period 1st April, 1963 to 31st March, 1964, laid on the Table of the House on the 19th December, 1963 and 18th November. 1964, respectively, is of opinion that.—

(a) whereas it is highly desirable and equitable to provide

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[Shri Sezhiyan]

opportunity to every one to write the All India Civil and other Service Examinations in his own mother the proposal to introduce Hindi to the exclusion of other languages like Tamil, Telugu, Kannada, Malayalam, Bengali, Marathi, Guiarati well developed and other national languages in India. will be a great injustice to the non-Hindi people.

- (b) if Hindi becomes the medium of examination of public services, it will have a tactical advantage over the other language medium instruction and institutions: and
- (c) the introduction of Hindi as medium of All-India examinations will create permanent and ever-increasing handicap to non-Hindi people."

Deputy-Speaker: Both original motion and the substitute motion are now before the House.

As there is, as usual, a large number of speakers, I would like hon. Members to take at the most about 15 minutes each.

Shri N. Dandeker (Gonda): Mr. Deputy-Speaker, Sir, I would like to begin my observations by saying that if I make any criticism or suggestions it is not because I think that the Union Public Service Commission has not performed its functions well; on the contrary, I would like to state it explicitly that the Union Public Service Commission in particular among the few statutory constitutional bodies that function with admirable efficiency and despatch and doing exceedingly well.

On going through the reports, some of the matters that occurred to me as of importance are: firstly, the growing tendency on the part of Government to keep out from the purview of the Union Public Service Commission the increasing number of autonomous Central Government bodies and public sector corporations and companies. I wonder whether there is any particular reason of policy why autonomous bodies are excluded;-I am not here referring to autonomous bodies that have separate Service Commissions of their own like the Railways which have their own separate service commission but autonomous bodies which do not have their separate public service commissions and also public sector corporations and companies that have separate recruitment commissions. I wonder why the recruitment to these bodies and organisations is not being handled by the Union Public Service Commission. I am told, for example, that there is now a possibility that the Indian Council of Agricultural Research,-which has a very large staff.-is intended to be taken out of the competence of the Union Public Service Commission by making it an autonomous body to look after its own recruitment. I suggest Government might consider-to repeat a little bit-whether for these organisations which have no properly constituted service commissions of their own already, recruitment should not be handled by the U.P.S.C. or by some other commission especially constituted

The second point, to which I would like to invite the Minister's attention.-because I think it is a rather serious matter,-is the number of cases in which-I am referring to appendix IX-the very large number of cases in which the Commission was unable to recruit suitable candidates for the posts which were advertised and for which interviews have taken place. I am really surprised that the list should be so large and so varied, covering, for instance, architecture, art, aviation, economics and statistics, technical services, educational, etc.-

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this seems to be quite a large number. There are other departmen's also like engineering which account for quite a large number, with the result that against a large number of vacancies for which advertisements were issued and candidates were interviewed, actual recruitment did not take place because candidates of the requisite standard were, the Commission says, not available.

Now, I take it that the finding of the Commission is right, that it could not get candidates of the standard required. But what worries me is this; are the qualifications that are being laid down, and specifications in terms of experience being laid down, such as fit only particular persons and not the generality of those whom the posts are advertised? Secondly, and this is perhaps more important, I wonder whether, particularly for technical, scientific in educational recruitment cases, the emoluments offered are adequate. seems somewhat puzzling tha situation should prevail even we have a very large, extraordinarily large number of unemployed people, many of them exceedingly well educated; and there is also a list issued by the Council of Scientific and Industrial Research of technically qualified people who are on their rolls and who have not got jobs. It seems to me that there is something wrong somewhere that the Union Public Service Commission is unable to get men of the quality or qualifications required after having advertised and interviewed them for recruitment to particular services. think there is something serious here that needs looking into, it is not enough that it is consigned merely to a statistical statement that occurs year after year.

The third point to which I would like to invite the attention of Government is the material that is contained in Appendices XIII and XIV, namely, lists of posts for which requests were

cancelled after advertisements but before interview, and lists of posts for which requests were cancelled after advertisement and interview. no know what the cost is per candidate advertised for, what cost each candidate himself incurs for having to apply for various posts and appear for interviews, and what it costs the Commission actually to select candidates for interviews and then inter-But it seems to me a viewing them. tremendous waste of public time and money that there should be such large numbers of cases where requests were cancelled after advertisement but before interview, particularly those which were cancelled after advertisement and after in-I think this is another area which does require careful examination.

Finally, and perhaps. even more serious, especially from the point of view of the candidates who apply. who have been interviewed and been selected, is the list contained in Appendix XV, namely list of cases where the offer of appointment was delayed by Government. It really is the most astonishing list of cases. The total number is very large the Commission's statement is extremely lucid, giving as it does the date of recommendation and the date of offer of appointment. There is a case where the recommendation was made in August, 1961 and the offer of appointment was made in October, 1963. There was another case where the recommendation was made January, 1963, but no offer of appointment has been made yet. And so, it goes on and on. Various Ministries are concerned-the Ministry of Defence, the Ministry of Education, the Ministry of External Affairs, Ministry of Finance, the Ministry Food and Agriculture, the Ministry of Home Affairs, and whole lot others. There is *remendous a amount of public expenditure involved on advertising and interviewing the selected candidates, but much more serious than that is the trouble

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[Shri Dandeker]

which the candidates have to under-I know of several cases where the candidates have been interviewed and selected months ago, years ago, and they are still waiting. do not know what to do, whether to accept alternative employment not, whether to "approach" somebody for the job for which they were selected, or to find out what holding up the traffic.

Finally, Sir, just one more point, and I shall have done. I am giad that the references to the Public Service Commission of disciplinary cases are being dealt with on the lines recommended by the Commission. deed, it was very satisfying to hear that there was only one case in 1962-63 where the recommendation was not acceptable, and none in 1963-64. That is a matter on which I think Government deserve to be congratulated.

There is nothing more that I would like to add. In summing up I would like to recapitulate and emphasise three points-firstly, exclusion from the Commission's jurisdiction of various autonomous bodies, public sector corporations and public sector companies that have no recruitment commission of their own; secondly, this business of advertising posts and then cancelling them either before or after interview; and thirdly, the large number of cases in which appointments have been delayed by Government, sometimes ranging over a period of 1-1|2 or two years.

Shri Harish Chandra Mathur (Jalore): These two reports which we have before us are of an extremely routine nature, which show hardly any awareness of the grave problems with which the administration is faced today

I will first deal with the reports as such, and then go into more basic, more important matters, to indicate what is lacking both at the Government as well as the Public Service

Commission level, certain deeper issues which should have much earlier received the attention both Government and the Commission.

The Fourteenth Report says that the Commission is grateful to the Ministers and the departments of the Government of India for the cordial co-operation that they have given So. we should be able to say three cheers for both the Government of India and the Commission, but, unfortunately, it is not so. Both the Government and the Commission, I am guite clear in my mind, have completely failed to take note of and show any awareness of the maladies from which the administration is suffering.

Our Constitution provides for certain functions and responsibilities which the Union Public Service Commission has to discharge to be able to maintain the tone and temper of the services, to be able to command confidence in the Public Service Commission right from recruitment training, promotion and discipline. which is lacking today very much. It can be said without any fear contradiction that the moral tone and the efficiency of the administration today is lower than it ought to be. Who is responsible? Either the Home Ministry or the Union Public Service Commission, which is supposed to play an important role in this matter.

As I told you, I will first deal with certain minor points. This Commission has mentioned from year to year about certain irregularities which are being perpetuated—delayed ences and unauthorised appointments which continue for a long time. What I am concerned with is only thing. I can understand that in such a large Government, in such a widespread organisation, such cases are bound to occur, but whether the Government takes any note of it is the important question. Are those officers, are those Ministers fully aware that they are responsible for it? Has any action been taken on these facts

brought out by the Commission in their reports from year to year? asked the hon. Home Minister earlier about this. On the showing of the Public Service Commission. have been unconscionable delays. there have been unauthorised appointments which could not be justified, and yet, I am afraid, that not in one single case has action been taken against the person who was responsible for such dereliction of duty.

My hon, friend who initiated discussion, spoke about the public sector enterprises, and the great point which he wanted to make was that the jurisdiction of the Public Service Commission has been ousted. ernment have never shown any interest to take out of jurisdiction of the U.P.S.C. anything which belongs to it by statutory provision. Thev have got to place before the House any limitations which they have to put on the U.P.S.C.

Shri Hari Vishnu Kamath: Sir, on a point of order, Sir. I am always anxious and so are you and the House too, that when my hon. friend Mr. Mathur makes a useful and substantial contribution to the debate there should be quorum in the House.

Mr. Deputy-Speaker: The Bell rung....Now, there is quorum.

Shri Harish Chandra Mathur: I was referring to the objection raised by my hon. friend Mr. Dandeker about the exclusion of recruitment by public undertakings from the U.P.S.C. would be a very sad day if it is handed over to the U.P.S.C. in the present set up: their difficulties of the public undertakings will be doubled there would be such a stagnation and such difficulties that we will never be able to get over them. It is not as if in this country alone the public sector enterprises are not within the purview of the U.P.S.C. It is not so anywhere in the face of the earth. In United Kingdom, they have the public service commission with ancient traditions and with very high principles; there too recruitment to the public

undertakings is not done by this Commission. Let us not commit the mistake of further restricting the free functioning of the public undertakings. Then what should be done about it? It is also my grievance that we have not thought of some institution which would satisfy demands of the public undertakings. The ball lies in the court of the Government. Government have not been able to build up any such institution; there again the public undertakings are suffering from this handicap.

Another point is about the medium of examination. The hon. Member submitted that this will put the non-Hindi speaking States in a difficult position. That apprehension is not well-founded. There is not much force in that. Rather my apprehension is that those of the candidates who participate in these competitive examinations and write their answers in Hindi will be at a particular disadvantage. I do not know whether those people who speak in this House in Hindi get a better hearing in the House, in the Press or in the The examiners who exacountry. mine the copies of these people who write in Hindi or in English will hardly be mindful of giving the proper place to Hindi and therefore I think that there is the danger that those people who answer their books in Hindi will be at a disadvantage. The hon. Minister should tell us how he proposes to deal with that matter and what arrangements have been made to see that there are proper standards and equality and equity is maintained.

I am speaking on certain important matters. I object to the very composition of the Commission as it is today. I do not know that this should be presided over by only a particular class of officer. I have nothing against the All India services IAS or ICS officers. They have a distinct role to play; they have their place. But it is not proper to put in it people of a particular service as the

[Shri Harish Chandra Mathur]

chairman of the commission because he has a particular life-long background and influence where there must be free and imaginative hinking.

I find that Mr. Zaheer retired on May 31, 1963. I do not mind if there are 1, 2, 3 or 4 Muslims on U.P.S.C. But I simply hate the idea of a Muslim being replaced always by a Muslim. I raised this point earlier. Mr. Zaheer retires on 31st May and another Muslim takes over from 1st June. Howsoever impartial members of the public service commission are, without casting any aspersion directly or indirectly, the very method of appointment gives suspicion to these people who appear before him and also his background and influence on the person concerned. I do not see the reason why in an earlier vacancy another Muslim could not be appointed. Let there be two or three Muslims. But, no. It is a regular practice that when a Muslim retires another Muslim takes the place. You are bringing in this caste even in the U.P.S.C. and this is something very much to be deprecated.

The hon. Minister should throw some light on the personality test and say what marks should be reserved for the personality test; that question has agitated the mind of the House. They have come down possibly from 400 to 300 for IAS. We want to know what the result of the study that they had done is. That is not before us. We do not know what their conclusions are or whether they are correct or nor why they have come down from 400 to 300. Did they find any case which warranted such a conclusion?

I am hastily passing from one point to another. I find the present position regarding disciplinary action is thoroughly unsatisfactory. Two cases, almost classic cases, are before us—the case of Mr. Kapur of Punjab who was under suspension and who is under suspension all the time and that of Mr. Grewal. For how many years

did Mr. Grewal remain under suspen-The ordinary practice should be that they should be able to decide within six months. Even after particular officer was cleared by court, something else kept on hanging and I find that both the Union Public Service Commission and the Ministry almost helpless. This is not a state of affairs which will inspire any confidence in the services. Here is the case of Mr. Kapur, I was really amazed to find the Home Minister saying that they have no objection to his being reinstated. Why are they running away from the responsibility? If they feel that he should be reinstated, why do they not reinstate him? T understand he has been cleared by the court in almost all the cases. If it is not so, then let the administration say so. Now, to refer the case to the Vigilance Commissioner surprises me still further. Here, you are bringing in a fifth wheel in the coach. What is the position of the Vigilance Commission? After all, if the Vigilance Combody, mission, such a high-powered gives an advice that he has to punished or something else has to be done, it would be referred to Union Public Service Commission and then there would be a clash of authority between two such institutions. This is most surprising, and it only indicates a lack of responsibility at the highest level and it also indicates a greater confusion. I think we should have some better understanding of the situation.

I submit that the purpose and objective which were before us have not been fulfilled by the Union Public Service Commission. In their routine manner, they have tried to do their very best. I was reading only the other day a very lucid account of how deterioration has come in the services of the United Kingdom also, a country which is almost a sort of model before us. I have a book entitled British Government Observed by Brian Chapman. The author has given a very revealing account of why British

of U.P.S.C. indicates why all other European countries, where things were abolished after the war and where there were so many difficulties, have gone far ahead on these two fronts.

Government has suffered vis a vis the European particularly. countries. France, and one of the main reasons which he has praised is the administrative efficiency. The British system, the British services, their institutions, which are responsible for keeping the good health of the services have completely been out-dated and outmoded. He has been talking of the Victorian Age and has said that what grandfathers grandfathers and great were doing cannot serve the purpose today. But we are talking of great, great grandfathers. Those types services were necessary in the colonial period and were necessary for serving certain imperial purposes. But today, there are two things which have completely changed the complexion of the relationship of the services and their duties and responsibilities. First, services and the citizen. The relation between the services and the citizen is. unfortunately, most irritating. Today, the people are dissatisfied with Government; the people are dissatisfied with the administration because we have not been able to bring about a proper recruitment; we have been able to bring about a proper training and we have not been able to bring about any change which completely change the atmosphere and completely change the needs of the society: that is the relationship between the citizen and the services. Today, the citizen is not what he used to be. This is one very important point which has been made out in the book to which I now referred. The administration was supposed to be an instrument of some sovereign body; that is not so today. But that is the mentatality which you have in the Government as well as the services. That has to be completely changed and trans-

Mr. Deputy-Speaker: The hon. Member's time is up.

Shri Harish Chandra Mathur: I will finish in two minutes, Sir. The book has described why they have completely outstripped Britain and why proper decisions are not being taken in Britain; why delayed decisions are taken and why, if they are taken, they are not being fulfilled. It would be interesting to read a few sentences out of it. It says:

"First, the traditional view of the State as the administrative machine through which sovereign powers were exercised (a view already challenged at the beginning of the century by Duguit) had become entirely unacceptable to wide sections of public opinion as well as the jurists."

Then he says that the United Kingdom is not prepared for any radical changes and that is the cause of this decine. The same unfortunately is the case with our Government. They are not prepared for any radical changes in the services, their structure, their mode of behaviour and their procedures, and that is why our plans are failing and that is why our citizens are irritated.

The second point which the book mentions is this:

"Since 1946|47 every west European country has been engaged in various ways with improving the selection, training, and supervision of public servants, and with profound reforms of different branches of public administration."

He goes into other minor details which are interesting. They have realised that the Central Government reform,

The second thing is, administra ion and development. Here again, the administration sits almost as a dead weight and the procedures and methods the training and background and their psychology are very critically analysed in this book. It clearly

formed.

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[Shri Harish Chandra Mathur]

local reform, judicial reform and educational reform are all too closely related to be dealt with in isolation. The unfortunate position here is that we are dealing with a department here and a department there in isolation. I am also supposed to give a report to the Home Minister about one or two departments. In this delaying and in this patch-up manner, how can bring about any revolutionary reform or radical reform which will satisfy the citizen?

My hon, friend all the time talked about the ruling classes. Who is the ruling class now? The ruling class is not my hon. friend Shri Hathi. The ruling class is the bureaucracy. ruling class is the bureaucracy which is completely disgruntled. The ruling class is the bureaucracy which is dissatisfied. The ruling class bureaucracy which has no respect for the Ministers, which has no respect for democracy; they have no respect for public life. It is here that the Union Public Service Commission and hon, friend the Home Minister should sit together and apply their mind as to what radical change they have to bring about and consider whether these antediluvian institutions will serve the present needs of the country or not. I think it is high time that, if they want a bigger plan like the fourth Five Year Plan to be a success and if we want to give satisfaction to the citizens of this country, we were prepared for radical reforms. It is high time they sat together and gave satisfaction to the country at large.

Shri Man Sinh P. Patel (Mehsana): At the very outset, I would like congratulate the hon. Minister giving an opportunity for the discussion of these two reports together. I would have definitely appreciated the Ministry could have selected necessary time or opportunity for the discussion of these two reports separately, to discuss each year's report separately, but still, I am glad to have an opportunity to ventilate our own views regarding the selection of the bureaucrats of the country who are indirectly, as suggested by my friend, ruling the nation today.

First of all, a fear was expressed by my hon, friend Shri Dandeker regarding the medium of instruction. cause, in future, either at the instance of the Ministries or because of a policy decision of the Government, the Union Public Service Commission is likely to test the examinees in Hindi language. No doubt a small beginning might have been made, but as has pointed out by my hon. friend Harish Chandra Mathur, the imaginative thinking of the examiners will necessarily prevail. What we are concerned with at the moment is that we are trying to replace the medium of instruction up to the university level by the regional language. No doubt a warning is given by the Education Minister that this policy may be slow in its implementation, but there are certain universities in the country a the moment which have adopted the regional language as the medium of instruction up to the university level. There may be a position that fluency of the language, especially of the English language to which we are accustomed, may become a fundamental ingredient in the selection of people, as has been repeatedly said by many people. Then there will be a disadvantage to these students of regional language Universities.

Regarding the personality test, want to have a categorical statement from the hon. Minister. By standard is this personality test conducted? Probably fluency of language makes an impression on the examiners. But many times we had occasion to see fresh IAS officers. I have seen an IAS officer only 4'-10" in height and another IAS whose weight was only 85 lbs. I can give the names. I want to understand what is this personality test. Is it something other than the worth or the talent of the subject? Is it fluency of

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mentary life. Unless this change is brought about in the officers, the peo-

ple will not feel happy.

language, height, weight or wearing spectacles, or what is it? In any case, fluency of language should not be the sole criterion and only knowledge of the subject should be considered. My own fear is that some other considerations like expertness in language will prevail as major ingredients of selections.

prevail as major ingredients of selection.

14 hrs.

I am glad a good beginning has been made with the UPSC examinations through the Hindi medium. I would urge on the Minister that wherever it is possible, UPSC examinations may be held in the regional danguages also.

I now come to the administration. We are not concerned simply with administration of the country. We have to show to the people that here is a serving government to the people. We have to see that the relationship of the bureaucrat—the new IAS officers who have to do more with the development schemes—and the people should change and the people should feel that change.

I am prepared to quote what is happening in Gujarat. A senior officer of the IAS who was previously a Collector is put in charge of the panchayats. Senior officers of Government were transferred to the panchayati raj institutions and junior officers were in the collectorate. For the flag hoisting ceremony on August, which was to be performed by these junior officers, the senior officers were absent. This is the approach of the IAS officers. The feeling of seniority and juniority is there even in non-official institutions like the panchayati raj. I would ask the hon. Minister whether there is any training now being given to these officers so that when they are transferred to the nonofficial panchayati raj institutions at the district or taluk level, the feeling of ruling is changed into one of serving the citizens? I have been seeing the working of these institutions since my youth and I have also had so many years of experience in parlia-

As the hon. Member who preceded me pointed out, some people still feel that it is the IAS officers who are ruling the country and not the Ministers. After seventeen years of democratic institutions functioning in this country, in this Sovereign Republic of ours, is it not possible to show to the people that it is the policies of the Ministers in the Cabinet as a whole either at the Centre or in the States or in the panchayati raj institutions that are going to be accepted and not the policies of bureaucracy? been sadd It has that it is not enough that a man should be honest, but others must say that he is honest. Similarly, it is not we alone, the Members of Parliament. should say that the country is being governed by the Cabinet, but the people at large, the common man in the street, the businessman or licenceholder, must feel that the policy that is being carried out is that of Cabinet and not that of my friends selected by the UPSC.

We are suffering from administrative inefficiency. About the food question, the Ministers are saying that there is no administrative efficiency to deal with the situation. It is most unfortunate. Before independence, controls were there from 1943 up to 1952. The machinery was wide enough and even we, the people in the small could feel that the controls were being executed through an efficient machinery. But today, after 17 years independence, with all the legislation and restrictions we have, we are not in a position to arrange things in such a way that the administration can be carried on with efficiency. Where does the fault lie? That is the question. Is it in the Government or is it in the selection method of the UPSC?

I will now come to the particular aspects of the Report. From Appendix II, we find that the number of appli-

[Shri Man Sinh P. Patel]

cations is ten to twelve times the number of candidates required. It is a good fortune that interviews are also being called to the tune of 90 per cent of the original number of applications. But at the same time, according Appendix IX, we find that enough number of qualified persons are not available for certain technical jobs. That is the sorry state of affairs at the moment. There may be some faults regarding the advertising procedure, which may be such that for certain complex type of jobs, right persons may not be called upon or selected. Sometimes appointments are being made by the Ministry in anticipation of the sanction and their retention is always being accepted by the UPSC. In the case of such ad hoc appointments made by the different Ministries, is it not an indirect way of compelling the UPSC to see that average men are to be retained and confirmed, because the right type of persons are not available? No doubt it is a healthy feature that the Union Government has not tried to differ from the cases referred to in the last year's report especially.

Now, Sir, there is one question regarding which one good suggestion has been made by Shri Dandeker. Recently I came in contact with a candidate who went for an interview at Dehra Dun for being absorbed in the Oil and Natural Gas Commission which is public undertaking. The post was in the grade of Rs. 250-400. Now, such public undertakings have their headquarters at the far northern end of the country. For such small postsbecause Rs. 250 to Rs. 400 is Grade IIcandidates have to come to this northern end. There are about four divisions going on in Gujarat, Anand, Ankleshwar etc. Candidates are being called for interview by this public undertaking and they have to come to the headquarters at Dehra Dun because there is no system interview the candidates in the respective regions. I would earnestly suggest to the Ministry concerned that for the public undertakings the purview of selection of candidates should not necessarily rest with the Union Public Service Commission. There should be a separate system of a Service Commission of a permanent nature whereby regional selections also can made.

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In the first paragraph the number of examination centres is shown. It is reported that there are about 270 centres in about 330 districts for the country as a whole. There are about 19 districts in Gujarat. There are many districts where there are no examination centres at all. To make the Union Public Service Commission have common feeling for the nation as whole, there should not be any division like north, south, east or west and a common standard should be evolved.

Mr. Deputy-Speaker: Shri Sezhiyan.

Shri Sezhiyan: Mr. Deputy-Speaker, Sir,

Shri Narendra Singh (Anand): Sir, may I draw your attention to the fact that there is no quorum in the House to hear the hon. Member?

Mr. Deputy-Speaker: The hon. Member may resume his seat. The Bell is being rung.

Yes, now there is quorum. Shri Sezhiyan may continue his speech.

Shri Sezhiyan: Sir, the Union Public Service Commission is entrusted with the important duty of selecting personnel for the All-India Civil Other Services. It is said that Great Britain the Government is carried on not by the Cabinet, not even by the individual ministers, but by the civil services. In India also, I think the same role is obtainable for the Indian Administrative Service. As Mr. Mathur put it earlier, it is the Administrative Service which is the ruling class here. Therefore, greater attention should be paid to the selection of these personnel who indeed rule this country.

govern-With rapid expansion of spheres, mental activities in various with more powers being assumed and centralised, with big public takings coming into operation, the administrators should have-they are also having—an important role shaping the destiny of this country. Therefore, the conditions and method that relate to the selection of these personnel should be scrutinised well before we proceed further.

Sir, here I want to say something about the composition of the previous Civil Service obtainable in this country under the British regime. In those days the composition of the Civil Service was mainly composed of Britishers. Englishmen predominated up to the turn of this century. Almost the entire civil service was composed Englishmen. Then certain of only thoughts were given for recruitment of Indians also. Slowly Indians were also taken to the cadre of Civil Service. Till 1935 only about one-third of the composition of the Civil Service was converted into Indian and just before In-, dependence it was about half.

Why I am pointing out this is this. These examinations were conducted for a long time in London and afterwards in India also. But the medium English these examinations being and English-oriented, the Englishmen whose mother-tongue is English preover the ponderated easily Indians who were at a disadvantage as far as this was concerned. The speakers also referred to it and I also refer with concern to the introduction of Hindi as a medium of the UPSC examinations. These fears and apprehensions are not new. These have been as old as the Constitution itself. the Constituent Assembly there have been very many persons who expressed these fears, as Mr. B. Das who

came from Orissa put it very clearly. He said:

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"The fears and suspicions that we harbour today were harboured by us till a couple of years ago. when the officialdom was manned by the Britishers and the civil service examinations were conducted in London. Naturally the Englishmen preponderated in Now that the civil services and other examinations are being held in Delhi, naturally hereafter the Hindi-speaking provinces the immediate not talking of future but of fifteen years hence) the people of the Hindi-speaking provinces such as U.P. and C.P. will preponderate in the civil and other services of our country."

Then he went on to say:

"But I am not willing to reconcile myself to the position tr for the next fifteen twenty or thirty years the sons of the Hindispeaking people, whether they belong to U.P. or to the C.P. will preponderate in the all-India services."

Even while the consideration of the question of official language was before the Constituent Assembly, these fears of non-Hindi speaking people were expressed. Nothing has been done to assuage those fears or to expel those apprehensions.

Here I want to point out one thing. Very many persons come to us and say that we Southerners are very intelligent and we can easily master the language, "after all Hindi is a very easy language to learn." All that I can say is, it is a cruel joke. It is a fallacy to say that Hindi is easy to learn. Everybody thinks his mother tongue is easy to learn. I come from Tamilnad and I may think that Tamil is very easy to learn because it is my mother tongue. But in practice it is very hard to learn Hindi for the non-Hindi speaking people. Even in the Constituent Assembly one hon. Member coming from Mysore, though he had achieved proficiency in Hindi, had to say:

"Sir, I have to learn Hindi, I have translated some books from Hindi into my own language Kannada also. But it is a difficult language for me to make up my mind to speak before this House. We cancannot learn the technicalities of the language, the idiomatic language of the Hindi-speaking people. It takes time. I would give a chailenge. Let either Shri Govind Das or Tandonji or Guptaji live among the Tamil people and learn speak the Tamil language; the time taken will be not 15 years but 20 or 25 years. It is really a difficult problem."

The person who said this is the present occupant of the Chair, Shri S. V. Krishnamoorthy Rao. It is a very difficult problem, for a non-Hindi man to master Hindi. Persons who have come from non-Hindi-speaking areas who have been very much proficient in Hindi have often expressed view. If you like I will give you another opinion of a very eminent person, Dr. Suniti Kumar Chatterjee. He is a non-politician. He has written a number of books in Hindi. been an author and a noted linguist, and his books in Hindi have been acclaimed as good ones by Hindi Pandits and have won prizes. For his services in Hindi the Sahitya Sammelan conferred on him the title Sahitya Vachaspati. Regarding Hindi as the official language and the language of the UPSC examinations. This noted doctor, Dr. Suniti Kumar Chatterjee has this much to say. I am quoting this because it has some particular significance to the subject under discussion.

श्रीहरूम चन्द कब्रुवाय : उपाध्यक्ष महोदय हाउस में कोरम नहीं है।

Mr. Deputy-Speaker: The hon. Member might resume his seat. The bell is being run.....Now there is quorum. The bell has been rung for so many times during the last hour, which is a bad reflection. I hope

hon. Members will stick to their seats. Now, he might continue his speech.

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Shri Sezhiyan: Dr. Suniti Kumar Chatterjee had this to say:

"With English as a neutral language affecting all equally, and as the liaison language not only between India and the world but also among the various linguistic areas and States within India, it was a question of no special favour for any language at the expense of the rest. Now the Indian public as a whole (from the South. West and East) must pay for the development of Hindi which as yet has no intellectual significance or value for the rest of India. It must pay not only in money but also, as people in the non-Hindi areas feel, in a huge waste of time and energy and temper in trying to acquire and master a language not yet distinguished in any way above their own, and a language which is still in the making. Whatever concern or solicitude or goodwill might be out wardly shown them, the languages of India other than Hindi will ultimately come as a result of these far-reaching recommendations to have but a secondary position even in their own That is an eventuality which cannot be gladly accepted by their speakers. They will feel that most of the recommendations. particularly under Education and Public Service Examinations the Administration, consciously or unconsciously, will bring about a fastening of the tentacles of Hindi on the public life and culture of the non-Hindi peoples in a manner which will make them helpless for ever."

This is the opinion of Dr. S. Chatterjee who has been with the title of Hindi Vachaspati by the Hindi Sahitya Sammelan..

Shri D. C. Sharma (Gursdaspur): He has been ungrateful.

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Shri Hezhiyan: He has been truth-

Then, leaving aside the opinion of individuals, what is the view of the non-Hindi-speaking States? For example, take Jammu and Kashmir. What is their view on the questionnaire issued by the Official Language Commission in 1956? I presume the hon. Member to my left was a member of that Government then.

Shri Sham Lal Saraf (Jammu and Kashmir): I appeared before that body myself.

Shri Sezhiyan: In reply to that questionnaire, the Government of Jammu and Kashmir stated:

"The residents of non-Hindispeaking areas will be at a considerable, even more or less a permanent disadvantage compared to persons from Hindi areas if English is replaced by Hindi as the medium of the Union Public Serivce Commission Examinations."

Therefore, this is not after all a new development. Whenever the question of the official language came up, or the question of the medium for the UPSC examination came up, all the non--Hindi-speaking States, whether it is Tamilnad, Andhra, Kerala, Mysore, Bengal or Jammu and Kashmir, they have all been apprehensive about it. If you are replacing English, well and good, if you could do that, replace it by another language; we have no objection, because we are not enamoured of English or allergic to Hindi. If English is to be replaced and if any other language comes up to that level, let us accept it. But let us not accept Hindi alone to the exclusion of other languages like Tamil languages which are much more developed than Hindi.

If, for the UPSC and other examinations, you give a place of honour to Hindi, what will happen is that persons coming from the Hindi-speaking

area will have an advantageous position and they will have preponderance among the successful candidates. If it is your contention, for the introduction of Hindi by replacing English that one cannot speak or express himself clearly in an alien language, extending the same logic, a person from Tamilnad cannot express himself clearly in Hindi. which is alien to him. Therefore, the logical conclusion would be to allow a person coming from Tamilnad Andhra to express himself in the UPSC and other examinations in his mother-tongue. That would be best solution. Here I have to say that this position has been unequivocally accepted by the Government of India much earlier, as early as 1955. the 2nd May 1955, the then Home Minister, Shri G. B. Pant, categorically stated in this House:

"The Government have decided to be guided on the subject by the principles contained in the resolution entitled Examination for All-India Services' which was passed by the Congress Working Committee on April 5, 1954."

What is that resolution of the Congress Working Committee? That resolution says:

"The Working Committee recommend that progressively examinations for the All-India services should be held in Hindi, English and the principal regional languages, and candidates may be given the option to use any of those languages for the purpose of examinations."

I would like to know from the Minister of Home Affairs whether this categorical statement, whether this assurance given to the non-Hindispeaking people, is ever going to be implemented. I am asking this question because assurances are quite often given just to assuage the feelings for the moment. As Mr. Nath

[Shri Sezhiyan]

Pai was saying the other day about our defence forces, as "invincible in times of peace and invisible in times of war" similarly, the assurances given during times of trouble are invincible but when the question of implementation comes, they become invisible. They are forgotten easily.

One hon. Member was saying "even if Hindi is coming in, what is there? Will there not be a dual manner of examinations?" Here I will give an example. Even now Hindi is one of the optional subjects along with other technical subjects

like pure mathematics or applies mathematics, English history or international law. Hindi is given a place of honour there. Any candidate appearing for the U.P.S.C. examination can take either any technical subject or Hindi as an optional subject. For purposes of illustration, I have taken the average of more than 200 for the years 1961, 1962 and 1963. The following is the statement showing the average percentage of marks for the optional subjects in the written tests for IAS|IFS|CS and IP8 examinations:

Subject	1961	1962	1963
Pure Mathematics .	 23	34	29
Applied Mathematics	25	28	25
Eng'ish Literature	37	36	33
Indian History	36	38	35
British History	43	33	29
World History	40	43	43
International Law	45	35	41
General Economics	43	39	33
Political Science	44	35	37
Law	35	40	41
Statistics	23	31	29
Advanced Accountancy and Auditing	36	38	33
Hindi	 43	46	44

This statement clearly shows that the average marks scored in Hindi is uniformly very high. Whether it is because the papers and the valuations have been easy or the persons who took those examinations were extraordinarily brilliant in Hindi, it is more than what one can say. In the case of pure mathematics, the average is only 23 whereas in the case of Hindi it is 43. Therefore, it is very apparent that this will give marked or undue advantage to those people whose mother tongue is Hindi,

if Hindi is given a distinct and exclusive place in the UPSC examinations.

And it is not only Tamilnad. In Andhra Pradesh recently a conference was convened by the Chief Minister on 23rd and 24th October at Hyderabad in which a resolution has been passed on this point about UPSC examinations. The Conference has expressed concern over the introduction of Hindi as the medium of All-India Service examinations. The Chief Minister, who is also the Minister of Education had

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come there, as also the Vice-Chancellors in Andhra Pradesh and other educationists concerned with collegiate and secondary education. And they resolution have demanded by their passed in that Conference that order to ensure adequate representation to candidates from the States which switch over to the adoption of regional languages as medium of instruction for collegiate education, use of regional languages for answering papers in the all-India competitive examinations should be permitted." That is the resolution which has been passed at that Conference convened by the Chief Minister, who also happens to be the Education Minister, of Andhra Pradesh. That demand cannot be brushed aside. Everywhere, Kashmir to Cape Comorin, as they say, wherever there are non-Hindi people, they have been very much agitated over this.

One thing more I will mention, because some persons are speaking about quota system. If you introduce the quota system it will take away the competitive nature of the examinations. If you allot, say, ten seats for Tamilnad, ten seats for Andhra, twenty seats for U.P. and so on, the competitive nature of the examination goes away. If you accept that system, what the harm in introducing regional languages? If you are allotting ten seats to Tamilnad, why not introduce Tamil there for the selection of ten seats allotted to them? Therefore, the agitation is there.

In the end I have to say that the introduction of Hindi cuts at the very root of this matter. Introduction of Hindi, to the exclusion of other languages, will not be a fair one and it takes away the competitive nature of the examination. It is not equitable, it is unfair and it will give an everincreasing and permanent disadvantage to those persons whose mothertongue is not Hindi and who will be relegated to the position of secondgrade citizens in their own country. I therefore request that the Home 1992 (Ai) LSD-6.

Minister should at least implement the assurance that has been the floor of this House and implement the Congress Working Committee's resolution has been accepted by the Government. We do not want any quota or other things. We do not want pity or charity. We want our language right, the right to use our language, the right to honour our language. The honour given to other languages. plead for that right. I want the fundamental right of using my own language in the UPSC examination, in the Parliament, at all levels possible. I do not want charity or quota or any such thing, but I want justice to be done to the people of the non-Hindi areas.

If you go on at this rate of imposing Hindi, what Shri T. T. Krishnamachari had said at one time, namely, "India, that is Bharat, that is U.P.", that will be proved in practice: India, that is Bharat, will become U.P., to that will be proved in pracice: India, imperialism goes on unabated.

Shri D. C. Sharma: Mr. Speaker, Sir, I congratulate the Home Ministry and the Union Public Service ' Commission for being in perfect harmony with each other. I am glad that this harmony has occurred after some wrangles, and I hope that this harmony will continue. But I ask myself one question: is this harmony good for the country, will it promote the causes for which we constituted the Union Public Service Commission? My feeling is that in this world where cataclysmic changes are taking place, this world which has passed from the age of electricity to the space age, this Union Public Service Commission perserves in its old attitudes, sticks to its old yardsticks for measuring people and tries to bite much more than it can chew.

Now, I first of all want to ask the hon. Minister, what is the average age of the Members of this Commission; how have they arived at that; what is the appointing authority; what is

[Shri D. C. Sharma]

the recommending authority; what are their qualifications. I think statement should have been laid on the Table of the House to let us see how far these persons are suitable for this job. Of course, I have nothing to say against them. They are all very good persons. But we should know how they are appointed, how they are recommended by the States, by this authority or that, and why it is that the Union Public Service Commission has become a paradise for retired persons. When I was in Lahore there was an ashram there, an ashram for old and superannuated persons.

An Hon. Member: You were not there?

Shri D. C. Sharma: I was not there, but I am not here either.

Shri Bade (Khargone): He went there for admission!

Shri D. C. Sharma: Sir, I was submitting very respectfully that this Union Public Service Commission has become a heaven for those persons who retire from this service or that service and find their ultimate home in the Union Public Service Commission.

Shri Bade: Who are suffering from rheumatism and diabates.

Shri D. C. Sharma: I ask you, is it not necessary that there should be infusion of fresh blood into the Union Public Service Commission? Why are young men ruled out from the Union Public Service Commission? Why are only, mostly, retired persons kept there? Why is it that they are thought to be the monopolists of wisdom and monopolists of every good thing in this world. I want to know.

Shri Bade: And monopolists of diseases?

Shri D. C. Sharma: I say that the first reform that is necessary in this Union Public Service Commission is

this that it should cease to be a port of rest, a harbour of rest for persons who have retired as Judges or as Vice-Members chancellors or as Railway Board or as Chief Engineers or as other officials. I think that if there is one thing which makes this Union Public Service Commission unacceptable to the people at large it is this that it always goes to help those persons who are the favourites of for-There are some persons want to draw their salary up to the last second of their lives. There are some good persons like that. I wish them well. But I would say that this is a sorry state of affairs and this should be put an end to as early as possible.

The seound point I want to make is My State of Punjab may have done many wrong things; I do not say it has not, but Punjab has done some good things also. But when I look at this report I find that this Commission is saddled with all kinds of duties, all kinds of recruitment. I would not put it like that, but I do not know how else to put it; it goes from the sublime to the ludicrous, it goes from the highest to the lowest. It appoints all the officers of the Indian Foreign Service and the Indian Educational Service, and it appoints also Grade III officers; it appoints clerks grade officers. It does all that kind of thing. I have nothing to say against Grade III officers or clerks. I have respect for them.

Somebody was asked: Who runs our Government? My friends, ICS peodo not run the Government.

An Hon. Member: Now, IAS.

Shri D. C. Sharma: The IAS people d_0 not run the Government; neither does the hon. friend, who is interrupting me all this time, run the Government.

Shri P. R. Patel (Patan): I only corrected Shri Sharma. Shri D. C. Sharma: Do not correct me. Please keep quiet.

I do not want to quote the story from the Puranas, but I tell you that it is the assistant who runs the Government of India and who belongs to the ruling party, because most of these officers only agree with him. I am not referring only to my own experience; it is also based upon the experience of others. It is not the Congress Party which is the ruling party, or the Ministers who constitute the ruling party, or the Members of Parliament. bothers about the Members of Parliament, the Members of the Lok Sabha or the Assembly? It is the assistant who puts up the note and it goes to the highest pitch as water goes up to the highest limit by means of some kind of a siphon.

Therefore, I would say that the Government should have another service commission. This Commission should be reserved for the recruitment of only Class I officers and so far as Class II and Class III officers are concerned, it should have a kind of a subordinate Union Public Service Commission which has to do with clerks and other things.

One of the most wonderful things that have read in this Report is "bulk recruitment" at page 11 of the Report for 1964. I have heard about bulk purchase of wheat when we suffer from shortage of wheat. I have heard about bulk purchase of cloth. I have heard about bulk purchase of other commodities; but the Union Public Service Commission, in its great wisdom. is now indulging in, what they call, bulk recruitment. You can understand what kind of recruitment it can what kind of procedure, they must have followed, what kind of tests they would have applied, what kind of attitudes they must have adopted. think, this Report, apart from other things, is vitiated by that paragraph in which a reference is made to bulk recruitment. I wish, that paragraph had not been there and it should not have of U.P.S.C.
marred the otherwise somoothly—
flowing report of the Union Public
Service Commission

Of course, I know, my hon. friend, the Minister, will come forward and give some justification for it; but, I tell you, the very word "bulk recruitment" is obnoxious to any person who has any democratic sympathies and who stands for any kind of excellence or merit in recruitment.

Now, I want to ask another question. This Government has followed the old Brahmanas. Of course, I am asked by Mahatma Gandhi to follow a classless and casteless approach to life; therefore, for me these things do not matter. But, look at the categories of jobs that we have in this country-permanent, provisional temporary, temporary and quasi-permanent. I tell you, you do not know the reaction of the people to these things-temporary, provisional temporary, quasi-permanent, permanent! You do not know. (Laughter) You laugh here because you have been favoured by gods to sit on the Treasury Benches, but I tell you there should be no quasi-permanent category here. There should be only one category. You join a post; you serve your period of probation and then you become permanent. Why is it that you have introduced in the Central Secretariat and at other places this quasipermanent status? I think, this is a negation of democracy and I feel, the sooner you do away with it, the better it is.

Another point and I will finish. I am glad that the marks for the personality test have been reduced. I am very happy that the personality test is carried on from one centre to another centre so that the personality can be judged in terms of the locale from which the examinee comes. I am happy about all this; but I want to put only one question. My hon friend, Shri Man Sinh Patel was giving his own reaction to this personality test and others have done the same. I

[Shri D. C. Sharma]

want to ask: What test do they apply? There are psychiatrists employed by the Defence Ministry and there has been a lot of criticism of those psychiatrists. What test do you apply to judge the attitude of a man towards the people, to assess the outlook of a person to the people whom he is going to serve, to estimate the worth of a man in terms of his capability being the servant of the people? An IAS, IFS or IPS man is not the servant of the Government in any sense of the word; he is not to serve the Ministry, he has to serve the people. What criteria have you selected to see that this gentleman will be a among the people, will be able to serve the people, will have a democratic sympathies-he may not have sympathy with the Congress Party; I do not care for that-will be a person who will be in harmony with the aspirations of the people, who will be able to listen to the grievances of the people, whose whole attitude will be people-oriented and not Ministry-oriented or Director-oriented?

Mr. Deputy-Speaker: The hon Member should conclude now.

Shri D. C. Sharma: That is what I mean to say.

One sentence more and I finish. is very strange that you-not you, Sir; I mean, they-should yourself be the judge and should also be the Court, the Supreme Court and everything. I am told at page 30, I think, of this Report about the follow-up of candidates. Everything is rosy in this garden of the Union Public Commission. Only 1:49 per cent were found to be not up to the mark, it says. How do you find that out? What are the criteria you employ? What your questionnaire? First of all, you sit in judgement upon the worth these candidates and then you yourself try to assess what their worth is. I will ask the Home Ministry to some other commission or committee to find out the worth of those persons

who have been selected by the Union Public Service Commission. It is not the Union Public Service Commission that is competent to judge the worth of a candidate after he has appointed.

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Shri M. Malaichami (Periyakulam): Mr. Deputy-Speaker, Sir, the Union Public Service Commission is an institution holding the pivotal position in the administration of the country. provides the fibre to the steel-frame of the administration. The work it has nudertaken is judicious, enterprising and one of foundation. In spite of the fact that we are able to understand from the report that the volume of work has tremendously increased, was able to cope with the work only on account of its energy and resourcefulness. The work and responsibility discharged by the Commission commendable. At the same time, we understand from the report, there are certain drawbacks in the matter of recruitment of candidates for technical and administrative posts.

We find that out of 254 vacancies in the Engineering Class II Service posts. only 84 candidates were available for appointment. In the case of administrative and foreign service posts, out of 4282 candidates who sat for the examination only 417 were recommended by the U.P.S.C. for appointment. Even this could have been made possible only on account of the marks awarded for personality test particularly Class I Service posts.

In the case of clerical service, it is still worse. The total number of posts advertised by the Commission 6465. For these posts, the applications received by the Commission 54,000 and odd. Out of these 54,000 and odd applicants, only 3906 applicants were recommended for appointment by the Commission. From this we can very easily understand present sad plight of our University education that the youth of the country receives in the present day. There is the clossal wastage in the field of

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education and the country is devoid of the requisite technical education. On the one hand, for technical jobs, the vacancies are being left unfilled for want of suitable candidates and on the other hand there are too applicants for administrative and clerical services and also the rejections are too many. While the applications are ten-fold, the appointments are very meagre. It only reveals that the system of education is defective and the system adopted by the U.P.S.C. does not fit in with the necessary purpose for which these examinations are being held. As my hon, friend Mr. Mathur said just now, the administration is being run by the personnel working in the services and they are yet to assist the Ministry in the proper discharge of administrative functions, colossal waste cannot escape the notice of anyone interested in the future of the country. So, our University education has failed to impart the requisite standard to the youth of the country and there is also lack of technical training.

Adding to the defective system of education, the method of selection by the U.P.S.C. also causes great frustration amongst the youth of the country. The present system of awarding marks under personality tests great harm to the candidates especially from the backward classes in the rural areas. What are the criteria comprising these personality tests? As to how the marks are awarded under these tests remains a secret. Sometime we find people with less resourcefulness but with some pull are able to get the posts while people who lack pull are not able to get responsible posts. We have enshrined in our Constitution the equality of status and opportunity and promoting them among all and ensuring social, economic and political justice. Ours is a socialistic country with the objectives of reducing disparity in income and avoiding concentration of power. This personality test is abhorable and not in consonance with the sacred principles of our Constitution

because it helps only concentration of power and increasing the disparity in income as the people who are already in the services are only in a position to get responsible posts and U.P.S.C. has not so far gained the confidence of the country that it is impartial in view of the fact that backward classes candidates from the rural areas are able to get their due share has not been proved by the Public Service Commission. There is a growing feeling in the country that only descendants of a hierarchy of officials and the privileged few can enter into service on account of the personality test.

Further, there are one or two defects in the conduct of the examinations by the Commission. Advertisements are made by the U.P.S.C. calling for applications from qualified candidates without spcifying the number of posts vacant. When the vacancies are a few which could even be filled up by confirmation or promotion within the department itself, many applicants rush in resulting in voluminous work and disappointment. This leads to necessary expenditure and inconvenience to the applicants who are already unemployed.

Sometimes the U.P.S.C. conducts examinations for certain cadre posts and completely scrap away the whole thing leaving the examinees in the lurch. The reasons why the examinations were scrapped away and what further steps the Commission had under consideration for providing employment to the examinees were not made known to them. This causes frustration. Government should see that such anomalies do not happen in the activities of the Commission.

The U.P.S.C. has also noticed that in the list furnished by a certain Ministry with proposals for promotion, the names of two senior-most eligible officers were left out in the list. This is rather a serious matter. This could not

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be merely dismissed as a case of oversight. It might have been even deliberate. There had been cases where offers of appointments recommended by the Commission had been delayed. This shows that the candidates who appeared for the examinations only suffered on account of personality test but they also suffered on account of repotism and out of turn promotions and the Government should see that such anomalies do not happen through the U.P.S.C.

Now, from January, 1965, Hindi is to become the national language of the country and for purposes U.P.S.C. examination Hindi will the language by which the candidates will be examined. Even during the course of the debate on the University Grants Commission's Report. have said that the three-language formula should be implemented in all the States and that no State should be made to feel that it is at a disadvantage on account of the language difficulty. Similarly, when conducting examinations, the U.P.S.C. should be made to give due consideration to the examinees from non-Hindi-speaking States who their examinations in English along with candidates from Hindi-speaking States who write their examinations in Hindi by giving adequate moderation without any handicap to any of the examinees in the competitive examinations. The admission should be streamlined to ensure that nepotism and out-of-turn promotions on that account do not take place. The Director of Grievances, if that post comes into existence, should also be empowered to look into the genuine grievances of the employees in the administration.

15 hrs.

श्री गीरी शंकर कलकड़ (फ़तेहपूर) : उपाध्यक्ष महोदय, मैं ने य० पी० एस० सी० की रिपोर्ट का ग्रध्ययन किया है। स्वतंत्रता-

प्राप्ति के पूर्व हम खद यह कहा करते थे कि ग्रंग्रेजी शासन नौकरशाही का शासन है भौर वह रेडटेपिज्म या नौकरशाही के स्राधार पर चलता है और इस प्रकार हम उस की बड़ी निन्दा करते थे। हम भी कहते थे कि जब भारत स्वतंत्र होगा, तब हम यह कभी भी ऐसी शासन को सहन नहीं करेंगे, जो कि नौकरशाही शासन हो। परन्त मझे बडे खेद के साथ कहना पड़ता है कि स्वतंत्रता-प्राप्ति के 17 वर्ष के पश्चात भी जो नौकरशाही शासन ब्रिटिश रेजीम में था, उस से कई गना ज्यादा नौकरशाही शासन बढ गया है भीर दिन-प्रति-दिन बढ़ता जा रहा है। इस तरह हमने कोई कदम नहीं उठाया है।

मुझे इस बात का खेद है कि ग्रंग्रेजी शासन के समय रिक्टमेंट यायु ० पी० एस० सी० की जो प्रणाली या पद्धति थी, राष्ट्रीय सरकार ने देश में बहत ज्यादा परिवर्तन होने पर भी उस को तब्दील करने की तरफ़ कोई ध्यान नहीं दिया। जिस प्रकार ध्मारा देश बढ रहा है. उस के एतबार से इस ग्रोर भी कदम उठाना चाहिए ।

मैं निवेदन करना चाहता हूं कि हमारा देश बह देश नहीं है, जो कि 15 ग्रगस्त, 1947 से पूर्व था। ग्राज तो हमारे सामने बहुत सी नई चीजे ग्रा गई हैं निर्माण का कार्य भ्रागया है, पब्लिक सैक्टर का कार्यभ्रागया है। ग्रव हम नागरिकों का द्ष्टिकोण बदल रहे हैं और ध्मारा यह संकल्प है कि ध्म अपने देश में समाजवादी आर्थिक व्यवस्था स्थापित करेंगे । परन्तु जिन लोगों के द्वारा हमारी यह नीति कार्यान्वित की जा रही है, जिन के दारा शासनकी मशीन चलाई जा रही है, उन को भर्ती करने ग्रौर उन के कार्यसंचालन की वही पूरानी रूढ़िवादी पद्धति को ग्रव भी कायम रखा जा रहा है। बाज वक्त मैं यह सोच

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कर बड़ा हैरान हो जाता हुं कि हमारी सरकार ने भी इस बात को तय कर लिया है कि जैसे ब्रिटिश रजीम में यह कहा जाता था कि आई॰ सी॰ एस॰ ब्राफ़िसर गैनेसिया है, सब मरजों की दवा है, वह हर बात का माहिर है, वैसे ही हमारी सरकार ने भी यह दृष्टिकोण ग्रपनाया हमा है कि माई० ए० एस० माफ़िसर को कहीं पर भी बिठाया जाये, वह व_{हीं} पर सकलता से कार्य करेगा।

रेलवेज हमारे पब्लिक सक्टर का सब से बड़ा उद्योग है स्रौर वहां पर एक रेलवे कमीशन है, जिस के द्वारा रेलवेज के कर्मचारियों की भार्ती होती है। परन्तु जब हम इतने बड़े पब्लिक नैक्टर के उद्योग चला रहे हैं, उस को बढ़ा रहे हैं ग्रीर हर वर्ष नये नये उद्योग खोल रहे हैं, तो उन के लिए एक अलग पब्लिक र्सावस कमीशन ग्रवश्य होना चाहिए पब्लिक सेक्टर के कार्य का संचालन करने के लिए विशेष बृद्धि ग्रौर विशेष जानकारी की मावश्यकता है स्रौर वह वृद्धि, योग्यता स्रौर जानकारी उस ग्राफ़िसर में नहीं होती है, जो कि सीध आई० ए० एस० में रिकृट होता है। इस का फल यह है कि ग्राज हम को पब्लिक सैक्टर में बराबर घाटा होता चला जा रहा है ग्रीर उस में नफ़्ते की कोई ग्ंजायश नहीं है, क्योंकि जो ग्राई० ए० एस० ग्राफ़िसर पब्लिक सक्टर में जनरल मैनेजर के पद पर नियक्त किया जाता है, उस में श्रफ़सरी की बुवास रहती है भीर व्यवसाय, बिजिनेस भीर उस के टैकनीक से उस का कोई सम्बन्ध नहीं होता है और नहीं उस को कोई जानकारी ही रहती है।

इस प्रकार आज भी पुरानी नौकरशाही को हमचला रहे हैं भौर भ्राज भी हमारे श्रफ़सरों में यह बूवास है कि हम जनता से म्रलग रहें ग्रीर जन-सम्पर्क से दूर रहें। मुझे तो इस बात का बड़ा खेद है कि हमारी सरकार ग्रौर विशेष तौर पर गृह मंत्रालय ने कभी इस भोर ध्यान

नहीं दिया कि हम जो श्राई० ए० एस० धौर म्रन्य विभागों के माफ़िसर रिक्ट करते हैं, उन का सम्पर्क जनता से बढ़ रहा है या वे उसी बकार हैं, जैसे कि ग्राग्रजी शासन में थे. जो कि जनता से घपने को भलय समझते हैं ग्रीर ग्रपने को एक ग्रलह्दा क्लास में समझते हैं। ग्राप देखें कि जिले के शासन में जो भी जिलाधीश या ए स० डी० घो० जाते हैं. जिन का सम्बन्ध । चायती राज ग्रीर सी० डी० ब्लाक जैसे सार्वजनिक कार्य चलाने से है, उन का जनता से कोई भी सम्पर्क नहीं रहता है। शासन को इस स्रोर ध्यान देना चाहिए, परन्तु बहुत दुख की बात है कि इस बात की कोई कोशिश नहीं की गई है कि कम से क्याहमारे यु० पी० एस॰ सी॰ के सामने एसा ब्रादर्श हो, वह रिक्रुटमेंट का एसा मैथड ग्रपनाए, जिस के द्वारा रिऋट किये गए ग्राफ़िसर्जाजनता से सम्पर्क स्थापित करें भ्रौर उन का दिष्टिकोण ग्रीर मस्तिप्क इस बारे में साफ़ हो कि हम तो देश के सेवक हैं, न कि देश के रूलर। ग्राज भी हमा ग्राफ़िसर्ज में वह मैन्टेलिटी चल रही है कि वे भ्रपने भ्राप को देश के शासक समझते हैं। उन के मन में एक मिनट के लिए भी यह विचार नहीं भाता कि वे जनता के सेवक हैं या उन में सेवा-भाव होना चाहिए।

ग्रव ग्रावश्यकता इस बात की है कि मृह मंत्रालय एक हाई लैवल कमीशन बिठाए, जो कि य० पी० एस० सी० के ढांचे भौर उस की रूप-रेखा में परिवर्तन करने के विषय पर विचार करे, क्योंकि यु० पी० एस० सी० ही शासन में रिक्टमेंट का जरिया है।

यु०पी० एस० सी० की कम्पोजीशन ग्रीर उस के पर्सोनल के बारे में मेरे बें जुर्म मित्र, श्री शर्मा, ने जो विचार प्रकट किये हैं, मैं उन से बिल्कुल इत्तिफ़ाक करता हूं। जो किसी भी विभाग के रिटायर्ड व्यक्ति हैं, उन को ही ज्यादातर इस कमीशन में स्थान मिला है। मेरी ग्रापत्ति यह नहीं है कि भ्रगर कोई व्यक्ति वृद्ध या रिटायर्ड है, . .

Shri Kashi Ram Gupta (Alwar): On a point of order. There is no quorum in the House.

Mr. Deputy-Speaker: An hon. Member belonging to his own party is speaking and yet he is raising this point.

Shri Shinkre (Marmagoa): It is a very important debate, and there should be quorum for it.

Mr. Deputy-Speaker: All right, the bell is being rung—

Now, there is quorum. Shri Gauri Shankar Kakkar may continue his speech now.

श्री गौरी झंकर कक्कड़ : तो मैं यह कह रहा था कि सब से पहली चीज जिस पर मुझे प्रापित्त हैं वह यूनियन पिल्लिक सर्विस किमशन के पर्सोनल जो बहुधा रक्खे जाते हैं उन पर है। वह किसी भी विभाग के जो रिटायर्ड व्यक्ति होते हैं वे रक्खे जाते हैं। यह बात नहीं है कि मैं किसी भी तरह से उनका भ्रादर नहीं करता, परन्तु ईस चीज की भ्रावश्यकता है कि उनके जो भी पर्सोनल हों वह भ्रगर नये रक्खे जाय तो वे एक दूसरी तरह की जागृति देने के योग्यता रख सकते हैं।

दूसरी बात मुझे यह कहनी है कि अभी
अभी हमारे एक मित्र ने इस विषय पर बोलते
हुए अपना अधिकतर समय भाषा के विषय
पर लगाया । उन्होंने कई विद्वानों और
माननीय सदस्यों का ब्योरा दिया जो कि
कांस्टिटुएन्ट असेम्बली के सदस्य थे और
जिन्होंने वहां पर इस विषय में भाषण दिये ।
इस विषय में मुझे केवल यह कहना है
कि जब एक बार संविधान ने इस चीज को
स्वीकार कर लिया कि हिन्दी हमारी राजभाषा है तो उसको और आगे बढ़ाने की

जरूरत है। इससे पूर्व काफी टीका टिप्पणियां हुई कि लोगों के क्या विचार थे। वह तो दुसरी बात है। मेरी समझ में नहीं ग्राता कि जब इस प्रकार का ग्राक्रमण किया जाता है तब यह क्यों कहा जाता है कि इससे हिन्दी भाषाभाषियों को एक बहुत बड़ा प्रोत्साहन मिलेगा स्रोर युनियन पब्लिक सर्विस कमिशन के इम्तिहानों को हिन्दी में लिया जाने लगेगा। मझको तो इसका एक ही जवाब देना है कि जब द्विन्दी को राजभाषा स्वीकार किया जा चका तो यह हमारे संविधान के ग्रनुकुल ही है कि इम्तिहान हिन्दी में हों ग्रीर उसी तरह से उनको जांचा जाये । ग्रगर देखा जाये तो ग्रभी भी ग्राप ग्रधिकतर सर्विसेज में ग्रहिन्दी भाषियों का नम्बर ज्यादा पायेंगे। यह बात मैं तूलना करके ग्रांकड़ों के साथ बतला सकता हं। ग्रभी तक जो लोग ग्राई० ए० एस० ग्रौर दूसरी ऊंची केडर की सर्विसेज में हैं उन में उन लोगों का भाग ज्यादा है जो कि हिन्दी भाषा भाषी प्रदेशों को बिलांग नहीं करते हैं। मैं यह नहीं कहता कि इस चीज को बदला जाये श्रीर उनको ज्यादा ग्रवसर मिले, परन्तू मुझे यह जरूर कहना ह कि यह दु:ख की बात है कि हिन्दी भाषा को इस काबिल बनाया गया जब कि हिन्दी को राजभाषा स्वीकार किया गया। परन्त हिन्दी को एक समय जरूर लाना है। ग्रभी कल हमारे प्रधान मंत्री जी ने इसका संकेत किया विश्वभारती के कंवोकेशन में भाषण देते हुए । उन्होंने इस चीज को साफ किया कि हर काम में हमें इस बात को अपने मस्तिष्क से बिल्कुल निकाल देना है, साफ कर देना है कि एक दिन हमको पूरी तौर से राज भाषा हिन्दी को लेकर ग्रपना काम नहीं चलाना है।

इसके बाद मुझे यह कहना है कि जहां तक यूनियन पब्लिक सर्विस कमिशन का सम्बन्ध है, मुझे खेद है कि इसके पेज 15 पर लिखा गया है कि गृह मंत्रालय जो रिपोर्ड

कंफर्मेशन वगैरह के बारे में देता है और जो श्रांकड़े यूनियन पिल्लिक सर्विस किमशन के पास जाते हैं बाद में सिद्ध होता है कि वे श्रांकड़े गलत हैं। यह बड़ दुःख की बात है। श्रापकी श्राज्ञा से मैं थोड़े में उसके शब्द पढ़ना चाहता हं:

"They had come across cases in which the requisite data furnished by the Ministries were subsequently not found to be correct."

जिन लोगों का कंफर्मेशन या मुस्तिकली हो रही है भविष्य में उनके बारे में इस प्रकार से गलत स्रांकड़ दिये जाते हैं।

अन्त में मुझे यह कहना है कि अब 17 वर्ष व्यतीत हो जाने के बाद भी अगर गृह मंत्रालय इस अोर कदम उठाये तो अच्छा है। पूरी पद्धित जो यूनियन पिब्लिक सर्विस किमशन के रिक्टमेंट की है उसको बदलना चाहिये और देश की प्रगति और निर्माण का ध्यान रख कर हमें रिक्टमेंट पालिसी निर्धारित करनी चाहिये।

एक चीज तो बहुत पुरानी चली स्ना रही है ग्रीर ग्राज भी वह विद्यमान है उस के बारे में मैं ग्रपने गृह मंत्री जी से पूछना चाहता हं कि क्या रेडटेपिज्म ग्रब भी नहीं चल रहा है। जो ऊपर के ब्राई० ए० एस० म्रफसर होते हैं वह स्वयं कोई निर्णय नहीं करते हैं। कोई भी पालिसी मैंटर हो, कोई भी काम हो, नीचे के ग्रफसरों की रिपोर्टी की बिना पर ही वह होता है। जब तक पूरा द्ष्टिकोण नहीं बदलता है तब तक काम नहीं चल सकता है। ग्रावश्यक परिवर्तन के साथ जब काम किया जायेगा तभी जो हमारी नौकरशाही वर्षों से बढ़ गई है स्रौर बढ़ती जा रही है उसको रोकने में हमको सफलता मिल सकती है। जब हम उसमें भावश्यक परिवर्तन लायेंगे तभी कह सकेंगे कि वास्तव में सही तौर से प्रजातन्त्र देश में चल रहा है।

श्री ज्वा॰ प्र० ज्योतिषी (सागर) इस देश में प्रजातन्त्रात्मक शासन संचालन की ज्यादा जिम्मेदारी प्हमारी है । यह सही है कि जहां तक विचार को ग्रौर नीति को बनाने का प्रश्न है, ज्यादातर जिम्मेदारी संसद ग्रौर मंत्रीमंडल पर रहती है, लेकिन उन नीतियों के ग्रन्कुल चलने ग्रीर जो निर्णय शासन के होते हैं उन निर्णयों के ग्रनसार काम चलाने का कार्य कर्मचारियों का हम्रा करता है । ग्रगर सर्विसेज ठीक हों तो काम ठीक चलेगा । नहीं तो ग्रच्छी से ग्रच्छी नीति किताबों के पन्नों में छपी रह सकती हैं। इस देश में ग्राज चारों तरफ जो हवा है. लोगों से मिलने के बाद जिस फैसले पर हम पहुंचते हैं वह यह है कि ग्रधिकांशतः ग्रच्छे से ग्रच्छे निर्णयों के ग्रनुकुल जिस मुस्तैदी से काम होना चाहिये उस मस्तैदी से नहीं हो पाता है। सर्विसेज के खिलाफ एक खास वातावरण इस देश में बन रहा है श्रीर यह जरूरी है कि सर्विसेज में मजबती और ग्रच्छाई ग्राये ग्रीर जिन नीतियों को हम कियान्वित करना चाहते हैं उनके अनुकूल काम हो । इसके लिये जो पब्लिक सर्विस कमिशन है वह सजग हो । वह केवल एसे कर्मचारी हम को दे, इस देश को दे जो कि उन नीतियों को ठीक तरह से कियान्वित करें जो कि यहां से प्रतिपादित होती हैं स्रोर जिस का उत्तर-दायित्व मंत्रिमंडल पर होता है।

पुराने जमाने से यह नीति चली ब्रा रही है कि फर्स्ट क्लास पास जो कोई लड़का हो वह चुन लिया जाता है, ग्रगर कोई लड़का देखने में ग्रच्छा हुग्रा, तगड़ा हुग्रा, सूरत शक्ल प्रच्छी हुई तो उस को चुन लिया जाता है। मैं कहता हूं कि शासन ग्रच्छी सूरतों से नहीं चलता है, शासन निरे फर्स्ट या सेकेन्ड क्लास डिगरी से नहीं चलता : शासन के लिये ऐसे व्यक्तियों का होना ग्रावश्यक है जिन के हृदय में इस देंश की सेवा का भाव हो। मैं पूछता हूं कि स्वराज्य होने के पश्चात् हम ने कहां तक ग्रपनी नीति बदली? हम ने कहां

[श्री गौरी शंकर कक्कड़]

तक चयन की प्रणाली को बदला ? यह बात देखी जाये ग्रीर ज्यादा तेजी से देखी जाये कि सर्विसेज के लिये जो ग्रादमी चने जाते हैं, उन के हृदयों में यह भाव हों कि उस की जिन्दगी देश के लिये है और वह इस देश की बहबदी के लिये काम करेंगे। ग्रभी हाल में मैं ने देखा कि जिन लोगों को हम ने डाक्टरी के लिये चना था उन लोगों ने हडतालें कर दीं। यह बात सही है कि सर्विसेज में जितनी तन्ह्वाहें उन को मिलनी चाहियें उतनी नहीं मिल रही हैं, लेकिन यह देश गरीब है, निश्चित रूप से गरीब है। इस देश में लाखों ब्रादिमयों को ग्रभी भी दोनों जुन भर पेट खाना नहीं मिलता है। उन की तुलना में इन सर्विसेज की हालत बहुत बेहतर है। मैं उन लोगों की नाराजी को बर्दाश्त करते हुए भी यह कहंगा कि चाहे किसी भी डिपार्टमेंट के कर्मचारी हों, इस देश के ग्रन्दर रहने वाले लाखों ग्रौर करोडों म्रादिमयों की म्रपेक्षा उन की हालत मच्छी है।

एक माननीय सदस्य : क्या ग्राप डाक्टरों को भी कहेंगे।

श्रो ज्वा० ४० ज्योतिषी : डाक्टरों की स्थिति भी हमें सुधारनी है यह बात भी सत्य है। लेकिन जब हमारे यहां उत्तरदायित्वपूर्ण मासन है तो हम को उंडे तरीके से चीजों को तय करना चाहिये । उन पर विचार करते हुए ग्रौर देश के कौफर्स को देखते हुए परिवर्तन करने की कोशिश की भी जाती है। लेकिन इस को हमारी सर्विसेज महसूस नहीं कर पाती हैं । वह क्यों होता है? यह इसलिये होता है कि हम चयन के समय, चनाव के समय, इस तथ्य पर ध्यान नहीं देते । हम ध्यान देते हैं फर्स्ट क्लास पर । मैं समझता हं कि बदली हुई स्थितियों के अनुसार यह देखना जरूरी है कि इस देश में इस बात का खयाल किया जाये कि जिन लड़कों को हम इधर-उधर उच्च से उच्च सेवाग्रों में नियुक्त कर रहे हैं वह लड़के हृदयों की दृष्टि से,

सेवाभाव की दष्टि से कहां तक इस बदबे हुए बातावरण के भ्रनुकुल हैं। मैं यह जानता हं कि हृदय को परखने के लिए भीर जानने के लिए कोई ठीक फरमामीटर ग्रभी तक ईजाद नहीं हुम्रा है। लेकिन इसी कठिनाई को हल करने के वास्ते संघ लोक सेवा ग्रायोग जैसी संस्थाएं नियुक्त की हैं वह नियुक्ति की सिफारिश करने के पहले पूरी तरह छानबीन नहीं करती हैं। कर्मचारियों की नियुक्ति के पहले कुछ संस्थात्रों में ग्रध्ययन करना होता है । मैं कहता हूं कि इन संस्थाग्रों में उनका रेकार्ड रखा जाय कि वह वर्ष या डेढ वर्ष वहां किस तरीक़े से बर्त्ताव करते हैं। किस तरीके की उन की जिन्दगी है ? ग्रगर बह एक शान व शौकत की जिन्दगी बिताने के स्रादी हैं, स्रगर वह शानशौक़त के वातावरण में पले हैं तो मैं समझता हूं कि वह इस देश के गांबों में जा कर, गरीब जनता के दुःख दर्द को समझ कर उन में निश्चित रूप से काम नहीं कर सकेंगे। हमें देखना होगा कि जहां उच्च सर्विसेज में जाने वाले ग्रादमी शिक्षा प्राप्त करते हैं वहां का वातावरण हम इस देश की परिस्थितियों के ग्रनुकुल बनायें। मैं देखता हं कि इस चीज की तरफ़ ग्रावश्यक ध्यान नहीं दिया जा रहा है। यह बहुत ज़रूरी है भीर मैं महसूस करता हूं कि इस तरफ़ शासन का ग्रधिक से ग्रधिक घ्यान जाय ।

मैं यह सुझाव देना चाहूंगा कि ज्यादा ग्रच्छा हो कि हम कंट्रैक्ट बेसिस पर ग्रधिक उच्च सर्विसेज को स्थान देवें । होता यह है कि हम ग्रादमी को पहले वर्ष, दो वर्ष के प्रोबेशन पर नियुक्त करते हैं जिसका परिणाम यह देखने में स्राता है कि वह उस प्रोबेशन काल के वर्ष, दो वर्ष में तो ठीक तरीक़ से काम करते हैं भौर ज्यादातर उस काल में वे अपने उच्च ग्रफसरान को खुश रखने का प्रयत्न करते हैं, जैसे भी हो उसके उसे खुश बनाये रखते हैं, लेकिन ज्योंही यह वर्ष दो वर्ष का

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प्रोबेशन काल समाप्त हम्रा स्रौर वह कनफर्म हुए तो फिर वह बेफिक हो जाते हैं श्रीर ऐसा समझने लगते हैं कि ग्रब तो उन्हें सर्विस का पासपोर्ट मिल गया है। इस कारण हो यह रहा है कि बस उनके ठीक तरह से काम करने का सिलसिला तभी तक चलता है जब तक कि वह कनफर्म नहीं हो जाते हैं। जहां वह कनफर्म कर दिये गये बस फिर उन्हें कोई चिन्ता नहीं रहती है। वर्ष, दो वर्ष ग्रपने उच्च पदस्य कर्मचारी को खश कर के और रिझा कर के काम कर लिया ग्रौर फिर ज्योंही वे कनफर्म हो गये वह यह मान बैठते हैं कि ग्रब तो पूरे 30 साल तक इस देश को बेवकफ़ बनाने का उन्हें लाइसेंस मिल गया है। इस देश की छाती पर सवार हो कर वे मौज करने को तैयार हो जाते हैं।

स्विसेज को हम ने अधिक से अधिक सुविधायें दे रखी हैं और एक मत्तंबा कोई जम भर जाय फिर किसी कील, कांटे तक को भी यहां से वहां नहीं हटाया जा सकता है। मैं समझता हूं कि इस व्यवस्था को हमें बदलना पड़ेगा। ज्यादा अच्छा हो कि 5, 5 और 7, 7 वर्ष के लिए हम आदिमियों को नियुक्त करें। अब अगर वह 5, 7 वर्ष तक ठीक काम करते हैं, तब तो उन को सर्विसेज में रिखिये वरना नहीं। हमारा पबलिक सर्विस कमीशन उनके पांच, सात साल का रिकार्ड देख ले और अगर वह ठीक न हो तो उन को अलग कर दे और दूसरे आदिमियों को, नये आदिमियों को उन के स्थान पर नियक्त करे।

सर्विसेख जो हैं वह किन्हीं लोगों की महख रोटी और रोखी चलाने के लिए नहीं हैं। एम्प्लायमेंट की बात कही जाती है कि लोगों को काम पर लगाना है। यह ठीक बात है कि हम को एम्प्लायमेंट देना है। लेकिन यह एम्प्लायमेंट मेहनती और ईमानदार ब्रादिमयों को देना है। काहिल, श्रष्ट और निकम्मे लोगों को, जो कि ईमानदारी से अपना कर्त्तंच्य नहीं पालन करना चाहते और ऐसे स्रवाछनीय व्यक्ति यदि इधर, उधर स्थान पा जाते हैं तो उस के लिए हमें सख्ती बत्तंनी होगी। हम इस देश को ठीक तरीक़ से चलान। चाहते हैं। इस देश की जनता इस बात की सपेक्षा करती है कि यह पालियामेंट स्मीर इस के द्वारा जितनी संस्थाएं कायम हों, वे इस दृष्टिकोण से काम करें। यह जो पवलिक सर्विस कमीशन है इस के ऊपर एक बहुत बड़ा उत्तरदायित्व हैं। इस देश में स्थार शासन ठीक नहीं चल रहा है, कमंचारी स्थार ठीक काम नहीं कर रहे हैं तो परोक्ष रूप में इस का उत्तरदायत्व उन लोगों पर है जो कि उन कमंचारियों को चनते हैं।

यह सिक्योरिटी जो सर्विसेज की है उस सिक्योरिटी को हमें कम करना होगा । ईमानदार ब्रादमी के लिए तो हम सिक्योरिटी देवें, लेकिन निकम्मे ब्रीर सुस्त ब्रादमी के लिए सिक्योरिटी न रखें।

मैं देखता हं कि चंकि हमारे देश में दलीय प्रजातांतिक पद्धति चल रही है इसिक्ए यह हमारी सर्विसेज भी इस या उस पार्टी से एफिलिएट हो रही हैं जोकि एक गुलत चीज है। सर्विसेज का काम यह नहीं है कि वह इस या उस पार्टी से सम्बन्धित होकर परोक्ष रूप से उन को मदद करें। कर्मचारियों भीर श्रफसरों दोनों का यह कर्त्तव्य है कि बग्नैर किसी भी पार्टी से प्रभावित हए, बिना ग्रपने वैयक्तिक विचार डाले. बगैर ग्रपनी भावनाम्नों का समावेश किये सरकार की नीतियों को ग्रमल में लायें ग्रीर उस में कोई ढील या लापरवाही न बर्त्ते। यह होता क्यों है ? यह इसलिए होता है कि सर्विसेज में जाने से पहले विभिन्न संस्थायों से निकलने वाले लडकों की जमात पालिटिवस में घुसी रहती है, फंसी रहती है स्रौर वह इस या उस किसी एक संस्था से पार्टी से सम्बन्धित रहते हैं. उन की विचारधारा को वे लेकर ग्राते हैं। उस विचारधारा को ग्रपनी सेवा के क्षेत्र के बाहर छोड़ कर नहीं ग्रा ने हैं। उस को

[श्री ज्वा॰ प्र॰ ज्योतिषी]

लेकर सर्विस के अन्दर आ जाते हैं। मैं चाहंगा कि पबलिक सर्विस कमीशन इस बात पर ध्यान दे कि उन के यहां सर्विसेज में चनाव के लिए जो ग्रादमी ग्रा रहे हैं उनका इस तरीके का कोई एफिलिएशन तो नहीं है ? दरग्रसल वह उनका एफिलिएशन इस देश में शासन की जो नीति होती है उसके ग्रमल में ग्राने के मार्ग में ग्रडंगा डालता है।

उदाहरण के लिए मान लीजिये कि हम ने अपने देश के लिए सहकारिता की नीति निर्घारित की है लेकिन जो कर्मचारी कोग्राप-रेटिव के विभाग में ग्राया उसको कोग्रापरेटिव की नीति में विश्वास नहीं है। उसका एफिलिएशन बाहर जो ब्रादमी हैं उन से श्रीर ऐसी संस्थात्रों से है जिस को कि कोग्राप-रेटिव में विश्वास नहीं है । तो उसका परिणाम यह होता है कि सरकार की कोग्रापरेटिव की नीति के मताबिक सही काम नहीं हो पाता है । जो रजिस्ट्रार वहां कोग्रापरेटिव में बैठा है जब लोग उस के पास रजिस्टेशन के लिए पहुंचते हैं तो वह बजाय उन्हें सहलियत पहुंचाने के, मदद देने के और ठीक सलाह देने के उलटे उनको उलझा देता है। वह सुलझाता नहीं है । इसलिए यह स्रावश्यक है कि एक व्यक्ति का शिक्षण काल में जो एफिलिएशन रहा है उस की तरफ अधिक ध्यान दिया जाय ।

मैं ने इस यनियन पबलिक सर्विस कमीशन की रिपोर्ट को देखा तो मझे यह देख कर दृःख हम्रा कि कुछ विभागों ने कमीशन के निर्णयों को इधर, उधर कर दिया श्रीर उनकी सिफारिशों को मान्य नहीं किया । उदाहरण के लिए दिन्ली कारपोरेशन ने कमीशन की सिफारिश को, नहीं माना। उन की नज़र में लाने के महमे कुछ म्रादिभयों की नियक्ति कर ली गुलत तरीक़े से कर दी भीर उनको प्रमोशंस की सधर दे दिये ग्रीर नाजायज तरीके से

दे दिये । निश्चय ही यह यनियन पबलिक सर्विस कमीशन एक बहुत ही हाईली प्लेस्ड कमीशन है भीर इस देश के तंत्र को चलाने के लिए कर्मचारियों की नियक्ति के लिए सलाह देने वाली एथारिटी है । इसलिए उसकी बात मानी ही जानी चाहिए। जिन डिपार्टमेटस के द्वारा कमीशन को बाईपास किया गया है या उसकी बात को नहीं माना गया है स्रौर भ्रष्टता बर्त्ती गई है वह किसी कारण विशेष से किया गया है कुछ लोगों को फेवर करने के लिए किया गया है और ग़लत प्रमोशंस दिये गये हैं। मेरा कहना है कि शासन को इस दिशा में सावधानी बर्त्तनी चाहिए।

मझे खुगी है कि शैंड्युल्ड कास्ट्स ग्रीर ग्रैडयल्ड ट्राइब्स को इन वर्षों में कुछ ग्रधिक गंजाइश मिली है लेकिन ग्रभी भी उनके उद्घार के लिए ग्रौर उनका स्तर ऊंचा उठाने के लिए बहुत लम्बी मंजिल तय करनी है। अभी काफ़ी फासला पार करने को हमारे लिए बाक़ी रहता है। हम चाहते हैं कि योग्य लड़के उन के अन्दर से सर्विसेज में ग्रधिकाधिक ग्रायें ग्रीर इस देश में जो शासन चल रहा है उसके संचालन में ग्रीर उस की नीतियों के ग्रमल में लाने के कार्य में उनका ग्रधिक से ग्रधिक सहयोग हमें प्राप्त हो सके । हमें पिछडी जातियों ग्रीर तबक़े के लोगों को ऊपर उठाना है। यह ठीक ही है। इसका एक तरीक़ा यह भी है कि उन को सर्विसेज में यथेष्ट स्थान मिलें।

Shri U. M. Trivedi (Mandsaur): This is a very important report, on which a good deal of attention ought to have been betowed by this House and by the Government also, unfortunately for us, the Government treats this report as a closed chapter, and we also treat it as if it is so sacrosanct that no criticism can be offered.

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The attention of the whole House must be drawn to Appendix XX of this report. It points out to us that notwithstanding the provisions of the Constitution laying down the functions of the Union Public Service Commission, appointments are made, and even continue to be made, and defaults have been continued persistently continued, in making reference to the Union Public Service Commission after the appointments have been made, whether the choice is a wise one, a proper one, without partiality devoid of nepotism; devoid of graft, or not. we are left in the lurch. Appointments are made long ago as 1957 but reference is not made till 1964. Why has this happened? I can understand reference by 1962 at the latest, of appointments made in 1961. The UPSC has vigilance branch to find out whether any particular appointment had been made, they come to know of it only when a delayed reference is made and then it is too late in the day, as it is a fait accompli, to remedy the affairs. We find the policy of pushing through certain favourites through the backdoor and thus the object of having a body like the UPSC is set at naught.

Sometime I get gases where the grievances of senior officers who are governed by the UPSC did not receive the attention they ought to. Under the provision of section 115 of the States Reorganisation Act not many cases have been remedied. Statistics are given here but that is not an indication of the grievances that have been put forward by the various persons who have been affected by this. Section 115 was an omnibus provision which has been set at naught by the various States in integrating the various officers concerned in the newly formed States. It is a matter of deep regret that the representations received as long ago as 1956 have not yet been disposed of and things have been carried forward from 1957 to 1958, 1959, 1960, 1961, 1962 and right upto 1963 and there was a carry over of 326 cases.

Why these representations were not dealt with immediately is a matter which requires a proper probe.

This report comes before this House after a long time. It is published in March 1964, it is now the end of 1964; the position as on date is not clear and the criticism become state. Such reports which are necessary under the Constitution and under the statute must be placed before the House and must come up for discussion immediately, not only at the fag end of the year, but at the fag end of the session when everybody is in a hurry to go out.

In regard to disciplinary cases there must be a uniform and standard set of rules which must apply to one and sundry. A clear example of interference with the recommendations of the UPSC came to my notice as a member of the Public Account Committee. Some officers of the foreign service cheated the government, forged bills and drew allowances on false certificates; after a lapse of 11 months they were caught. The matter referred to the UPSC and the recommendation was that the seniormost officer concerned should be dismissed. But the Government of again approached the Commission: "please reconsider your recommendation and suggest some other via media and do not recommend missal." Is it a right and proper interference in the jurisdiction granted to the UPSC in the discharge of its What was the result? functions? This dishonest man and the other conspirators along with him they were a big lot-were retained in service because the first and had to be retained in service and was merely degraded. Why was it done? To preserve the hypocrisy before the world that we are sending out honest officers in the foreign service! hypocrisy was not necessary in dealing with the domestic affairs; we have nothing to show to anybody as to what action we took against this dishonest man who forged receipts and made false vouchers. Instead of

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[Shri U. M. Trivedi]

putting him before a criminal court, even the recommendation of the UPSC to dismiss him from service was not accepted. It is time the Government made up its mind not to encroach upon the rights of the UPSC.

The Commission gives a certificate to itself and pats itself on the back that it has got a good follow-up of the candidates that it recruits. I do not know what type of follow-up it is. It is my misfortune that I have met some of these officers of the foreign service whom I have found ignorant of Indian culture and Indian history. As I had narrated before, one of them holding a good position was talking with me and another ICS officer. When we were discussing the great men of India and the name of Jagat Guru Sankaracharya was mentioned. This officer of the foreign service, a young man doubt, had the audacity to remark. "Who was that bloke?" If it is such type of people who are recruited to the foreign service by the Union Public Service Commission, I should say

Shri Sham Lal Saraf: In what context did he say that?

Shri U. M. Trivedi: I have once before narrated the incident. He said "Who was that bloke". I was very much annoyed.

Shri Shinkre: It should have happened some years ago some old member of the ICS should have acked that question. The new youngman was repeating it.

Shri U. M. Trivedi: Heaven help us to see that such recruits are not recruited by the Union Public Service Commission. This is the first time that an opportunity has arisen when I am able to sav a few points upon this matter. I should say, and I most humbly say to the Union Public Service Commission through

you that in the method of recruitment, merely well-dressed men and well-dressed young men should not be the criterion for judging the capacity of the man or the ability of the man at the interview. Even a man putting on a dhoti and a kurta can be very intelligent. It is not necessary to put on coat, pant and necktie. All these are not very essential features for the intelligence and capacity of a man.

Shri Khadilkar (Khed): Why does the hon. Member use them in the Supreme Court?

Shri U. M. Trivedi: Shri Khadil-kar has asked me why I wear coat and pant when I go to the Supreme Court. That hypocrisy also persists. If I do not do it, the man, the police constable, who stands there will treat me with the utmost disrespect that is possible.

Shri Hathi: He will not pay you also!

Shri U. M. Trivedi: Anyhow, it is worth trying and I will take the hint from you. I will not hesitate to go like that. But this is my experience, as a student who has once appeared Union Public before the Service Commission and as reports have come to me from several others who have appeared after me and from those whose misfortune it is to appear today. Students are after all poor and all of them are not sons of the rich and if they are not all sons of the rich it is just possible that they may not be so well-dressed. What may be required is, whether they are dressed in a clean manner and in a proper manner and whether they know the manners of good society. Barring that, this superficial outlook and show, I should say should not be a criterion for judging the merits. Things have gone on.

One of the officers of the Union Public Service Commission very reThirteenth and Fourteenth Reports of U.P.S.C.

cently had the kindness to tell me that "often remarks are made against us, saying how within one or two minutes we are able to judge if a man is good or bad." He did not like the that anybody should offer the criticism. But I think that there is justification behind this when we say that a man cannot be judged in one or two minutes' time. The candidate comes before the Union Public Service Commission; four or five members are sitting. The candidate perhaps is entirely new to the method of interview. Even with the best of knowledge at his disposal, at the very first impoct, he gets flabbergasted. That should not be a criterion for just discarding him and telling him behind the back, after turning him out -the Secretary follows and tells him -"I am sorry to inform you that the Public Service Commission has rejected you." This is not a proper method of recruitment.

15.44 hrs.

[Mr. Speaker in the Chair]

Mr. Speaker: I have to take up another business at 3.45. Would he like to conclude or continue?

Shri U. M. Trivedi: In one minute I will finish, Sir. The other guestion which strikes me is this. If we have to make a headway in the direction of recognising Hindi as our national language-it is not being as yet recognised-and if it is to be recognised as such, I should say that ample latitude must be given and an opportunity must be afforded that these examinations may be offered and interviews may be taken Hindi so that an impetus may be given to the acquisition of knowledge by those who ultimately will be the administrators of our country and to put Hindi on a firm footing.

Shri P. Venkatasubbaiah (Adoni): What about the non-Hindi-speaking people?

Mr. Speaker: Order, order. This debate will continue next time.

15.45 hrs.

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE—contd.

REPORTED SERIOUS FOOD SITUATION IN BIHAR, ORISSA, RAJASTHAN, PUNJAB, MAHARASHTRA AND U.P. ARISING OUT OF INADEQUATE SUPPLY OF FOODGRAINS FROM THE CENTRE—contid.

श्री किशन पटनायक (संवलपुर) : बिहार, उड़ीसा श्रीर हर प्रान्त में ऐसे पिछड़े इलाके हैं जिन लोगों की कय-शक्ति श्रीर राजनीतिक-शक्ति बहुत कम होने के कारण वहां के लिये जो गल्ला सप्लाई किया जाता है वह ज्यादातर ब्लैंक मार्केट में चला जाता है। तो उन इलाकों में ज्यादा सरकारी दूकाने खोलने श्रीर विशेष व्यवस्थ। करने की क्या मंत्री महोदय सोच रहे हैं। (Interruptions).

The backward areas of Orissa, Bihar and other States. I do know English.

The Minister of Food and Agriculture (Shri C. Subramaniam): Orissa is a surplus State,—

श्री किशन पटनायक : मैं ने उड़ीसा के पिछड़े इलाकों की बात कही है।

Shri C. Subramaniam: Please wait, give me a chance and then if you are dissatisfied, you may put questions. And therefore, we do not supply any substantial quantity to Orissa from the Central stocks. The food situation there is completely in the hands of the State Government. If there are any areas which have got to be covered, it is not by supply from the central stocks but it has to be arranged by the State Governments. As far as Bihar and other areas are concerned, no doubt we have undertaken the responsibility to deliver substantial quantities of wheat and rice to the State Governments. No doubt they discussed with us with regard to the system of distribution, but ultimately, it is the responsibility of the

Governments to organise distribution and if there are backward areas, I am sure the State Governments would take care of them.

Shri Surendranath Dwivedy (Kendrapara): In the statement it appears that the Government says that so far Orissa is concerned there is a as increase in production. My question-it is clubbed with other Members-related to the short supply of wheat from the Central stock. According to the production in Orissa figures, there has been no increase in wheat production in all these years for which the facts are given. statement made by the Chief Minister of Orissa on the 12th December at Bhuvaneswar says that because not even one-tenth of the Central quota has been received by the State Government, there is acute shortage of wheat and wheat products all over the State. May I know why Government have not been able to give them even the wheat quota while they are taking surplus rice from the State?

Shri C. Subramaniam: Orissa generally a rice-eating area. But in the other areas where their are such that they require only wheat, there has been short production during 1963-64. Therefore, we have to concentrate our efforts with regard to the supply to those areas, and with the available quantity we could give only a marginal quantity to Orissa. We were able to give only 55,000 tons of imported wheat. Under the circumstances, where there is surplus foodgrains available, it is not possible to give to every State whatever they require in terms of imported wheat.

Shri Surendranath Dwivedy: Then, why introduce wheat cards?

Shri Harish Chandra Mathur (Indore): I do not ask what is the demand of a particular State. What was promised by the Centre to Rajasthan by way of wheat supply every month and what has been the supply during the last thre months? How is it that in spite of the assurance given on the floor of the House by the hon. Minister and the Prime Minister that after 15th or 31st October the situation regarding availability prices will considerably improve. availability continues to be difficult and prices have gone high?

Shri C. Subramaniam: That statement was made on the basis of the kharif crop. The estimate now is that as a matter of fact, kharif crop during this year is much better than any other year. In spite of that, the arrivals into the market are still much less than what it was before. Evidently the trade and the producer are still hesitating to bring their produce into the market. That is mainly because of the psychological condition prevailing in the country that there is still scarcity of food and there-fore, everybody should hold on to stocks as much as possible. I sure, as far as food is concerned, it cannot be held continuously for a long period and with the action which State Governments are taking, we are hoping that more arrivals will be there to ease the situation.

As far as Rajasthan is concerned. I do agree that it is not possible give what we thought it would be possible for us to give to during the last three Rajasthan months. That has been not only with reference to Rajasthan, but other States also, because the arrivals were a little less than what we expected. Instead of 11 lakh tons, we got only 6 lakh tons every month and that has to be distributed over the various States.

Shri D. C. Sharma (Gundaspur): Is it not a fact that the Punjab Government wanted 50,000 tons of wheat per month for four months-40,000 tons for the roller flour mills and

10,000 tons for the areas where there are so roller flour mills? Is it not a fact that on account of shortage of wheat, the law and order situation has been deteriorating there and that the procurement of rice and wheat will suffer when the harvest is accumulated? Why is it that Puniab Government has not given that amount which it asked for in order to stop the demonstrations there by the workers and Government employees?

Shri C. Subramaniam: I am sure; Sir. you will agree that Punjab is the granary of India and it produces food not only to feed their own people, but also to feed other people. Therefore, when we formed a separate zone with Punjab alone adding to it only Delhi and Himachal Pradesh which are small areas, it was our expectation that Punjab would be able to meet its entire requirements with indigenous production. In spite of that expectation. I do agree that during the lean period, the price has gone up and there is a sense of scarcity prevailing there. That is why I have agreed to give 25,000 tons during December and if it becomes necessary, January, February and March also would be taken care of at this level.

Shri M. L. Jadhav (Malegaon): May I know whether it is a fact that the prices of foodgrains in Maharashtra have risen to a high pitch and the foodgrains are not available in Government shops?

Shri C. Subramaniam: I cannot answer such a general question. May be in some pockets these difficulties generally, may be prevailing. But with regard to Maharashtra, we have undertaken that distribution of wheat and rice as far as Bombay city concerned will be the central responsibility. In addition to that, we give them round about 10 lakh tons of wheat and rice, with which they should be able to manage. Just now 1992 (Ai) LSD-7.

kharif crops have arrived and they have a programme of monopoly procurement of jowar. With that, the situation in Maharashtra would ease.

Attention to

Matter of Urgent Public Importance

Shri Balkrishna Wasnik (Gondia): In view of the fact that the Government of India have taken upon themselves to meet the requirements of both wheat and rice in Bombay city, and since I understand that the Government of Maharashtra have proached the Government of India to do the same thing for the cities like Nagpur, Poona and Sholapur, may I know what action the Government of India are going to take?

Shri C. Subramaniam: If they would allow us to utilise the 100,000 tons which we are giving to Maharashtra, certainly we can take over the responsibility for Nagpur, Poona and other cities within the limit of 100,000 tons.

Shri Sonavane (Pandharpur): The statement says that Maharashtra produces almost 33 per cent of the total production of jowar in the country. In view of this fact and the poor arrivals in the market, does the Government feel that the price of Rs. 45 per quintal as decided by the Maharashtra Government is a incentive price or a disincentive price, so as to discourage arrivals in the market and if so, what steps Government propose to take in order to encourage arrivals of jowar in the market?

Shri C. Subramaniam: For India, the price fixed is Rs. 38.50. Maharashtra has fixed a special price at Rs. 45. If even that is not attractive enough, I do not know at what . level it should be fixed. It is for the Maharashtra Government to decide

Shri V. T. Patil (Kolhapur): May I know whether Government intends to abolish food zones?

Shri C. Subramaniam: This will be considered in March-April.

Public Importance
के लिए खाद्याप्त का कोटा निर्धारित हुन्ना
था उस को नहीं भेजा गया है और उस कारण
वहां पर स्थिति बड़ी संकटपूर्ण हो गयी है ।
सस्ते गुरुले की दुकानों में भ्राज भ्रमाज
उपलब्ध नहीं है और इस वजह से वहां
भ्रमाज के दाम भारतवर्ष के भ्रन्य प्रान्तों
की भ्रमेक्षा सब से भ्रधिक बढ़े हुए हैं जिसको
लेकर जनता में एक बड़ा श्रमन्तोष उत्पन्न
हो रहा है और शांति भंग होने की स्थित

श्रध्यक्ष महोदय : श्रव माननीय सदस्य सवाल करें।

होती जा रही है . . .

भी द्वारका दास मंत्री (भीर) : मैं यह जानना चाहता हूं कि यह जो निर्धारितः मात्रा महाराष्ट्र को एश्योर की गई है वह वहां कब तक पहुंच जायेगी और कब तक वहां को इस विकट खाद्यान्न परिस्थिति का समाधान हो सकेगा ?

16 hrs.

Shri C. Subramaniam: As far as Maharashtra is concerned, the supply position has always been satisfactory because the Bombay port is there and from there they have been able to draw their supplies (Interruption). Sufficient quantity has been allotted and they have been getting it. Therefore, as far as Maharashtra is concerned, more or less we have kept our promises and they have been given the supply.

Shri Shivaji Rao S. Deshmukh (Parbhani): Sir, what are we to understand by "more or less"?

Mr. Speaker: For that he might consult somebody.

Shri Jashvant Mehta (Bhavnagar); Sir, the food situation in the country is alarming and deteriorating. In spite of the promises and assurances by the Centre and the Chief Ministers' Conference, no national food

भी बाल्मीकी (खुर्जा) : इस विवरण को देख कर मझे संतोष नहीं हो पाया है। उत्तर प्रदेश की जो खाद्य-स्थिति है, चाहे बह पर्वी. पश्चिमी या मध्यवर्ती उत्तर प्रदेश की हो, ग्रसन्तोषजनक है ग्रौर चिन्ताजनक है। मैं यह तो मानता हं कि केन्द्र ने हमारे प्रदेश में खाद्यान्न की सप्लाई कुछ भेजी है. लेकिन वह बिलकुल ग्रपर्याप्त है। दरग्रसल वहां की खाद्य स्थिति ग्रत्यन्त भयंकर है। इस विवरण को देखने से यह प्रतीत होता है कि स्राप ने हमारे प्रदेश को जो सप्लाई दी है उस के चले जाने के बावजद भी भखमरी समाप्त नहीं हुई है । इसके स्रतिरिक्त खाद्यात्र के दाम भी बेतहाशा बढे चढे हए हैं। विशेष कर गेहं, मक्का ग्रादि के दाम 40 रुपये से ले कर 50 रुपये प्रति मन हैं। विशेषकर छोटे कस्बों ग्रौर गांवों में भखनरी की सी हालत फैली हुई है। इसलिये मैं जानना चाहता हं कि वैसे सरकार ग्रधिक इम्पोर्टेड ह्वीट वहां पर पहंचाने के लिए प्रेरित हुई है लेकिन इन खाद्याओं की कोमत कम करने के लिए केन्द्रीय सरकार ने स्रभी तक क्मा विशेष कदम उठाये हैं या उठाना चाहती है ग्रौर कितनी सम्लाई बढ़ा कर वहां ह्वीट देना चाहती है ?

Shri C. Subramaniam: I have already indicated in the statement that 12.5 lakh tonnes, i.e. one-fifth of the quantity that we have imported during 1964, has been made available to In addition, kharif crop has been quite good in U.P. both in rice and other millets. The report I have received from U.P. is that as far as the rural areas are concerned, Only situation is quite satisfactory. market arrivals in the towns are limited and till market arrivals are there, that will have to be dealt with with imported wheat. To the extent possible, I am supplying imported wheat to U.P. also.

श्री द्वारका दास मंत्री: मेरा निवेदन यह है कि महाराष्ट्र को यहां सैंटर से भेजने

Public Importance
policy has been evolved and all
States, surplus or deficit . . .

Mr. Speaker: Now, may I know what the question is?

Shri Jashvant Mehta: I want to put the question now. I am only giving the background.

Mr. Speaker: Every hon. Member gives the background and that is also very long.

Shri Jashvant Mehta: The hon. Minister has just stated that we are considering the abolition of zones in March or April. What are the reasons for the delay in taking a decision for ablishing the zones earlier than March or April as the situation is deteriorating rapidly and the law and order problem will also be raised

Mr. Speaker: Order, order. I cannot allow a speech to be made.

Shri Jashvant Mehta: That was part (a) of my question, Sir; and (b) . . .

Mr. Speaker: (a) is enough, I am not allowing any (b).

Shri C. Subramaniam: Sir, this matter was dicussed in the Chief Ministers' Conference and it was agreed in the Chief Ministers' Conference that the position should be reviewed in March-April.

Shri A. N. Vidyalankar (Hoshiarpur): Sir, I am thankful to the hon. Minister for the assurance that he has given. But I want to know whether in spite of the past tradition to kepe the flour mills properly fed and working, is it a fact that in the last three months, although the Government had to supply 58,000 tons to the flour mills of Punjab, they have supplied only 26,000 tons and these mills cannot run properly, be cause of extremely inadequate supply of imported foodgrain?

Shri C. Subramaniam: Yes, Sir. We are not in a position to supply

the entire quantity which would be required for running the mills fully because of our commitments elsewhere. In Punjab, in view of the fact that they produce much more wheat, they have been given a saparate zone and it was not possible to give more imported wheat. I have agreed, in the present situation, to give a little more, about which I have already stated.

16.04 hrs.

STATEMENT RE: COMPULSORY SURVEY OF COTTON

Mr. Speaker: Shri Manubhai Shah may make the statement regarding the reported decision of the Textile Commissioner to re-introduce a compulsory survey of cotton and its effect on cotton prices.

The Minister of Commerce Manubhai Shah): Sir, as some hon. Members were enquiring about position of cotton supply, I grateful to you for permitting to make a statement on the subject. Prices of many varieties of cotton have shown a rising tendency during the last few weeks though the cotton crop this year is quite satisfactory at about 60:5 lakh bales and imports have also been arranged for about 9:5 lakh bales, and there is a carryover of about 22 to 26 lakh bales. This rise in prices is attributable to speculative tendencies in the commodity markets, the rush of purchases by the textile mills and the tendency on the part of some of the growers to with-hold stocks. There were reports that prices in many varieties have pierced the appropriate ceilings, and it was not possible to purchase cotton at the statutory prices. was a disquieting situation particularly in the context of the rising prices in commodity markets and need to restrain prices. Also there is a statutory price control on more 50 per cent of the production of cloth

[Shri Manubhai Shah]

by textile mills based on the regulated prices of cotton.

order to devise satisfactory methods and procedures for the sale and purchase of cotton, a meeting was called at Bombay on 17th December, 1964, by the Textile Commissioner, of representatives of growers, cooperative societies, cotton trade, the East India Cotton Association and the Indian Cotton Mills Federation. The meeting attended by important representatives of industry from Bombay, Ahmedabad, Kanpur, Calcutta Indore and Madras and representatives of cotton trade and cooperative growers from several cotton growing States. Meeting was presided by Commerce Secretary.

It was recognised at that meeting that many varieties of cotton pierced the price ceiling for the basic staple length and in some cases even the top ceilings for the best varieties. It was agreed that in the present context all sectors should make every efforts to see that while the agriculturists obtained fair prices under the present system of floor and ceiling prices, the mills should be able to get their supplies within the ceiling prices.

The meeting discussed various alternatives with a view to achieving these objectives. There was a consensus of opinion that survey of cotton should be introduced in respect of such cotton where the prices might have pierced the basic ceilings. The survey should be by the East India Cotton Association as in the past. Where more than one variety of cotton is grown in contiguous areas, the survey might be introduced on Also other measures varietal basis. like ginning and pressing of in time were to be adopted.

श्री दे० शि० पाटिल (यवतमाल) : श्रध्यक्ष महोदय, कपास का सीजन समाप्त

हो रहा है ग्रौर काटन-ग्रोग्नर्ज के दिल में यह विचार है कि सर्विस सिस्टम क्रइ होने से स्राज के भाव गिर जायेंगै। मैं यह जानना चाहता हं भीर यह एशोरेंस लेना चाहता हं कि क्या सरकार इस बात का खयाल रखेगी कि ग्रोग्नर्जको कम भाव नहीं मिलेंगे।

श्री मनुभाई शाह : मैं ने यह एशोरेंस स्टैटमेंट में भी दी हुई है कि सीलिंग से नोचे गिराने की हमारी कोशिश नहीं है। चंकि मामला सोलिंग के ऊपर चला गया है. इसलिए मिलों ग्रीर सब को मश्किल हो रही है भीर ग़ैरकाननी कार्यवाही हो रही है. उस को रोकने के लिए इन्तजाम किया जारहाहै।

श्री तुलशीदास जाधव (नांदेड) : कपास के बारे में जो कीमत कम हो जाती है, तो क्या उस के लिए भी सरकार हर जगह खरीद करने की कोशिश करती है ?

श्री मनुभाई शाह : पिछले साल ग्रौर उस के ग्रगले साल ऐसी थोडी तकलीफ़ कुछ हुई थी। माननीय सदन को पता है कि सरकार ने इस बारे में कितनी तवज्जह दी कि ग्रोग्रर्ज को ग्रच्छी प्राइस मिले ग्रौर उस के लिए सब कोशिश की।

Mr. Speaker: I had said that at 4.00 p.m....

Shri Shivaji Rao S. Deshmukh (Parbhani): Sir, as this has not been taken as a Calling Attention Notice, I would request you to allow me to put a question.

Mr. Speaker: No. Sir. I asked him to make a statement in reply to a Calling Attention Notice.

Importance

16.08 hrs.

RE: TIDAL WAVE CATASTROPHE AT RAMESHWARAM.

Shri Nambiar (Tiruchirapalli): Sir, before you proceed I want to bring to your notice one thing. We heard the sad news that some part of Rameshwaram Island has got submerged due to tidal waves. We are all very much worried and we would like to have whatever information that the Government is able to give us.

Mr. Speaker: I had received that notice and I had also sent it to the Minister. Is he in a position to say something?

The Minister of Home Affairs (Shri Nanda): In the first place, Sir, I must express our sense of deep distress at this calamity which overtook so suddenly that area and the infortunate people there. Of course, whole House shares that sentiment, that feeling. Last evening we got some information. Immediately we contacted the Defence Ministry so that whatever help could be rendered by them they should be able to arrange. I have been in touch with the authorities concerned for the whole day. A little while ago I received the latest information about the number of deaths which they apprehended might have occurred. noon-that is the information-they say nearly 200 people might have IAF planes have been rushed died. there and food supplies have been dropped there. The Government of Madras is doing everything possible to send relief and make other arrangements.

Mr. Speaker: We are very sorry such a catastrophe has suddenly caught that area. We send our condolences to the members of the families of those that have died suddenly in such a calamity.

Dr. M. S. Aney (Nagpur): Has any attempt been made to drop food by planes?

Mr. Speaker: Yes, he gave that information.

16.10 hrs.

ONE HOUR DISCUSSION ON MATTERS OF PUBLC IMPORT-ANCE.

Mr. Speaker: Last time when I said that just before the session is coming to an end, the last one hour we might devote to discussing certain subjects, my objective was this. There are some hon. Members who might just like to raise some point about their constituencies which might relate to the responsibility of the Central Government. It was not objective that those issues that have been discussed here during session and have been exercising our attention all along should again taken up during this one hour; because, there is no point in discussing again those matters that we have already discussed throughout the session.

Then again, the limitation of time is such that if I ask the hon. Ministers to reply to those questions that are raised here, probably half the time will be taken away by the Ministers and only half an hour will be left to the Members. So, if I give five minutes to each Member, I can accommodate at the most six members during that half an hour.

First of all, I want to settle the procedure now even though some time may be spent on it and we might not be able to do much during this one hour today. My idea was that those questions relating to the constituencies of Members, where the responsibility is that of the Centre, might be raised, provided those questions have not been possibly raised during the session, seeking relief. Government might consider those demands or requests during the ensuing recess. I hope that would some useful purpose. We serve might not ask the Ministers to give the replies at once. During the re-

Discussion on

[Mr. Speaker]

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cess that follows, the Ministers might consider those requests or suggestions and send replies to the Members on the points raised by them and actior taken thereon. If this is agreed to, I will call only the Members. Ministers might simply listen. If any Minister thinks or wants that a reply should be given at once. he can do so. But I would not call upon the Minister to give an immediate reply.

Now I would seek the advice of the Leader of the House how it can be worked in that context and whether it would serve any purpose or would be of any use to the Members.

Some hon. Members rose-

Mr. Speaker: Not so many at a time; only one by one. Shri Kamath.

Shri Hari Vishnu Kamath (Hoshangabad): Sir, on a point of clarification.

An hon. Member: Sir, if you give opportunities for clarification, then the entire time will be consumed by that.

Shri Hari Vishnu Kamath: Don't worry. You are not conducting the proceedings. Why do you waste your time by making interruptions? Now, Sir, we are grateful to you....

श्री तलाराम (घाटमपुर) : जो लोग प्रभी तक नहीं बोले हैं उन का भी बोलने का मौका देना चाहिये। यह लोग तो रोज बोलते रहते हैं।

Shri Hari Vishnu Kamath: Sir, we are grateful to your for initiating a new procedure which will be helpful in the national and public interest. While I have no desire to question the scope of this hour as you have adumbrated it, the impression that I got, and perhaps many members on this side of the House have got when the bulletin came to us a couple of days ago, was, that matters of public importance could be raised, because there was no mention of the constituency in that bulletin. you will recall, you will be pleased to recollect, that the late Prime Minister once pointed out about 7 years ago, I believe-I do not remember the exact date, but it was in very rightly 1956-when he said, and very wisely so that a Member of Parliament, from whichever constituency he may be elected, represents the whole of India, and all Members on both sides of the House were very happy when the late Prime Minister made that important observation. In the light of that, while a constituency can be a restricted affairs. a restricted matter....

Shri P. Venkatasubbaiah (Adoni): Sir, if you give so much time for clarification, then no time will left for actual discusison.

Shri Hari Vishnu Kamath: If you differ from me, you may say that later on when you get an opportunity. Now we are discussing the procedure.

Mr. Speaker: Today it might not be possible to do anything. We shall at least evolve some procedure. That is what I am aiming at for the present.

Shri P. Venkatasubbaiah: taking half the time.

Shri Hari Vishnu Kamath: If he had not interrupted me, by this time I would have finished my point.

Mr. Speaker: No hon. Member should take more than two minutes.

Shri Hari Vishnu Kamath: I will finish in half a minute more.

Therefore, I would earnestly appeal to you to consider whether in the public interest, in the national interest, matters of public importance,

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whether they pertain to a Member's constituency or not but which have not been answered sufficiently or which have not been discussed sufficiently during the session, should not be raised. If you agree with me then other matters, besides strictly constituency matters. can also be raised.

One hour

Shri K. D. Malaviya (Basti): I represent a region of the country which is abnormally backward in economic condition, education and everything.

Some hon. Members: It is about procedure.

Shr: K. D. Malaviya: If you will permit me, I will start raising that question on merits. I accept your suggestion.

Mr. Speaker: I was first trying to settle the procedure which we should follow.

About Shri Kamath's question, might say that in the Bulletin We have just said:

"as announced by the Speaker on the 3rd October, 1964".

I had announced that day:-

"One hour on the last day of the session so that the Members might just say whatever they like about their constituencies".

Shri Surendranath Dwivedy (Kendrapara): If the scope is limited only to the constituency, it is better for us then not to waste this hour, according to me. If there are any grievances or complaints we can as well write to the Minister concerned and, as you have been pleased to say, they may not reply now but may send us their replies later. That we can as well do by correspondence. suggestion is that we should limit this to burning questions of the day. Although we may have discussed them in the House, it may not be possible to get satisfactory answers

to them. The House is going on for a month or so. Some matters might have cropped up later; or in respect of some matters which might have been taken up earlier in the session they might be able to give the replies here. I think, we should proceed in that way. That will be helpful; otherwise, I do not think any purpose would be served by limiting it to the constituency.

Shri Sham Lal Saraf (Jammu and Members speaking with Kashmir): regard to their own constituencies will take a lot of time. Just now two minutes you fixed for every Member; that will mean that at the most 30 Members can place their grievances before you and the House. If the replies are not given by the Government, this will mean that this hour will be wasted. There I entireagree with Shri Surendranath Dwivedy. Individual Members can certainly write to the Minister concerned and get a reply. If it has been reserved by you for the national cause, whichever question you find is of importance, that may be taken and if the Government is able to reply, it may reply or send the reply later on.

Shri Kapur Singh (Ludhiana): The way in which you have now circumscribed the scope of this hour has thrown it not only out of the context of the previous intention but also out of all focus such as can convey and significance. The original idea-at any rate as we understood it-was to employ this hour for giving Members an opportunity to say whatever they wanted to say provided it answered two tests, namely, first what is said here must be of interest to this august House; and second, it must bear some relation to public interest, that is, it must be of public importance. As long as these two tests are answered, a Member should be free to say whatever he wishes to say.

Dr. M S. Aney (Nagpur): My submission is that it should be left to the discretion of the Member to ask

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a question either pertaining to his constituency or to such other matters as he thinks important. You need not confine him to his constituency.

Shri H. N. Mukerjee (Calcutta Central): My personal feeling was that you were introducing something which will give us some little relaxation and, at the same time, bring up some interesting and important matters. I envisaged it as a sort of a free-for-all where the old familiar faces would not be so much in the picture, but it will be others who might bring up their own particular kind of complaint against the Government or some such suggestion. I personally agree with the idea that constituency matters might very well be brought up, but I would very much like a kind of a free-for-all contest with the Treasury Benches so that some sort of an answer is giving in the course of this hour. But I do want this hour to be spend in such a way as would mix up both semi-relaxation with consideration of certain matters.

Shri Sonavane (Pandharpur): I would like to say on this occasion that we are very happy that you have.... (Interruption).

Mr. Speaker: What Shri Mukerjee has said is that it will be good relaxation..... (Interruption).

Shri Nath Pai (Rajapur): He meant relaxation of rules.

Shri Sonavane: In my opinion this one hour would be a very short time particularly in view of the fact that..

Mr. Speaker: That might be left out.

I am not going to increase it.

Shri Sonavane: Let me make a submisiosn and then you can decide whatever you like. My submission is this that this is the last day and one hourwould be quite insufficient. Therefore, under your discretion, you may increase the time. Sometimes what

happens is that the Ministers make statements on the last day of the session and particularly today the Railway Minister made a statement regarding the formation of a new zone which has taken us by surprise. There is a great resentment about this. There is no time for us to express our resentment or appreciation. I request you to be good enough to extend this time and allow every Member to express his feelings in relation to their constituencies particularly on this occasion.

Shri Bade (Khargone): Of course. we are grateful to you for giving an apportunity to express our feelings and say something about our constituencies. But there are about 500 constituencies and so it is almost impossible to deal with all the questions within one hour. I suggest that before the end of the session, we should send our questions to you on various subjects and then in the office they could be divided according to the Ministries and the Ministers concerned might read answers on the last day of the That will be more convenisession. ent. Another thing is about adivasis . . .

Shri Bhagwat Jha Azad (Bhagalpur): The Member should be left to choose whether he raises a point pertaining to his constituency or he raises a point of national importance which affects his constituency. equally Speaking about my constituency, say, for example, when I go there, I may be asked for a railway bridge and then my constituency being the headquarters of a University or a division people there may also ask me: What about the latest statement of Jaya Prakash about Bhutan. So. Narayan should be left to me as to what point I should raise, either a point of national importance which may be equally affecting my constituency, say, about Bhutan or about a railway bridge. It should be left to the discretion of the Member.

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Shri D. C. Sharma (Gurdaspur): Sir, I congratulate you on giving a sense of purpose to the private Member. During your retime, the private Member has had more chances than before. I submit very respectfully

Mr. Speaker: Already about half an hour is going to expire.

Shri D. C. Sharma: . . . that it should increase. But we must restrict our remarks only to those matters which touch us directly, let us say, our State, our constituency something like that.

Mr. Speaker: Would the Prime Minister like to say something?

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): As you have said, you had taken this decision in the last session and made the announcement that matters pertaining to the constituencies of Members might be raised during I think it is a good this one hour. idea and I welcome the suggestion you have made. In fact, I would even suggest that in this one hour, if Members so like, they might give constructive suggestions which would be useful for the Ministers and also for the Government. I would, therefore, accept what you have said about this procedure. and I would very much like to command the same to the House.

Mr. Speaker: As has been just argued to leave it to all the Members, then I might point out that today, because it was for the first time and probably it was not known to everybody or everybody might not have paid attention to it, we got only 22 names of Members who have....

Shri Hem Barua (Gauhati): Some Members were probably away. I was myself away from here. (Interruption).

Shri A. P. Sharma (Buxar): We did not know.

Mr. Speaker: Therefore, I expect that when the next session ends, there might be 100 Members.

Shri Kapur Singh: It is more than likely.

Mr. Speaker: How is that to be conducted? Then there might be 100 Members. Then, as the House i_S already aware, when one Members puts his question, it has parts (a), (b), (c), (d) and (e).

Shri Hem Barua: No, that is not so.

Mr. Speaker: It is not possible in these circumstances to cover the whole field.

If that is accepted, then I shall have to either choose myself as to what subjects are to be taken up or throw it to the ballot; either the names of the Members might be ballotted or the subjects. This is the only thing that is left to me. If certain things are to be discussed, we can consider. I am not discussing them just now.

Shri A. P. Sharma: Those Members should be allowed who could make out their points in two minutes.

Shri Surendranath Dwivedy: You may have the ballot.

Mr. Speaker: Is it agreed that in future we shall ballot the names of the Members and those whose names are drawn only will be allowed?

Shri Hanumanthaiya (Bangalore City): No, Sir.

Some hon. Members: No. Sir.

Shri K. D. Malaviya: The choice should be left to you.

Mr. Speaker: This is indeed the greatness of democracy that here people can never agree. Even judges can agree but the Members of Parliament can never agree.

Shri Nambiar (Tiruchirapalli): We leave it to you to decide.

Some hon. Members rose-

Shri Badrudduja (Murshidabad): May I have your attention for a minute?

Mr. Speaker: There are already so many Members asking for my attention. So, the hon. Member cannot have any preference.

श्री यशपाल सिंह (कैराना) : श्रध्यक्ष महोदय, एक सैंकैंड के लिए मैं . . . (इंटरप्जंस)

श्राच्यक्त महोदय: इस शोर शराबे और कई कई लोगों के उठ कर बोलने की कोशिश करने से अगर यह मुराद हो कि इस घंटे में कोई कायदा क़ानून न चले तो वह भी तो हो सकता है ।

श्री यशपाल सिंह : अध्यक्ष महोदय, यह बैलट तो हर एक काम में चलता है। बैलेट का तो मतलब होता है कि मनुष्य की बृद्धि का दिवाला निकल गया है। जब हमने लीडर औफ दी हाउस को इतने बड़े मुल्क का चार्ज दे रक्खा है, प्रधान मंत्री इतने बड़े राष्ट्र को चलाते हैं तो उन्हें ही यह डिस्किशन क्यों न द दिया जाये कि वे यह तय कर सकें कि इम्पोर्टेंट क्वैश्चन कौन सा है और अनइम्पोर्टेंट कीन सा है ?

Shri Harish Chandra Mathur (Jalore): My humble submission is that it will be better for the future procedure to be discussed in the Business Advisory Committee in a calmer and cooler manner, and that may be done. But for today you may select the important questions, and let them be answered during the half an hour that remains.

Shri Badrudduja: In view of the discussions that have taken place I submit that 525 Members cannot discuss various problems pertaining to their constituencies within one hour. It will be up to you, Sir, to reserve

a particular hour for discussion of important subjects bearing on any particular constituency or constituencies or of problems of a far-reaching consequence which affect the country, or allot a particular day for discussion of various problems connected with the constituencies. You might allot one day for this purpose. Otherwise, it will be meaningless and the entire time of the House will be wasted.

Mr. Speaker: Those procedures are there by which they can give notice and ask for a discussion throughout the session.

Shrimati Savitri Nigam (Banda): I would submit very respectfully that we must not leave this very important vital question in the uncertain hands of the ballot, because the ballot depends upon luck. As it is a very vital and important matter relating to the selection of the subject, I submit that it should be left to your discretion, and you may be able to find out the most important subject.

Shri Shivaji Rao S. Deshmukh (Parbhani): As we all know, the collective sovereignty and dignity of this House is the constituent result of every individual Member, and Rules of Procedure which we have very often framed are an attempt to confer upon every individual Member the liberty of voicing the grievances of the people whom he represents. And the rules so framed sometimes give this impression or lead to this result that whatever problems the Member wants to table in the form in which he usually tables them are usually judged only at the secretariat level, either at the level of the Lok Sabha Secretariat or at the level of the Secretary to Government, and, therefore, the problem does not attract that attention which the hon. Member justifiably feels that it should have attracted.

Therefore, I would suggest that we may follow the analogy of the British

House of Commons where they reserve a certain day for this purpose. called the Back-Benchers' day when a Member is free to say anything he wants, and then a committee goes into the suggestions made by him or the problem raised by him and suggest ways and means of how to alleviate those problems.

I may give an example. For instance, some legislator is on record to have said that his neighbour's daughter winks at him and shows her tongue whenever he enters his house; and further-you would astonished-he wanted the Government to do something about it....

Mr. Speaker: No, no. For the present, today, I will only call upon the Member who has not spoken so far. Is there any Member who has not spoken so far?

श्री बादशाह गप्त (मैनपूरी) : ग्रध्यक्ष महोदय, जब मैं चांदनी चौक में जाता हं, तो यह देखता हं कि ग़रीब फेरी वाले कन्धे पर सामान लेकर घुमा करते हैं। उनके पास इतना पैसा नहीं है कि वे कोई दकान ले सकें या बड़ा काम कर सकें। जब व सडक के किनारे किनारे घमा करते हैं, तो जो कांस्टेबल ड्युटी पर होते हैं, वे उन फेरी वालों को पकड कर ले जाया करते हैं ग्रीर इस प्रकार से उनको एक दो रुपये भी नहीं कमाने देते हैं। हम समझते हैं कि गवर्नमेंट का फ़र्ज है कि ऐसी व्यवस्था की जाये, जिसमें हर एक ग़रीब से ग़रीब म्रादिमयों को भी यह मौका मिले कि वे श्रपनी रोजी ठीक ढंग से कमा सकें। मैं गवर्नमेंट का ध्यान इस ग्रोर ग्राक्षित करना चाहता हूं।

Shri Nambiar: What about the Members who have given their names?

श्री उटिया (शहडोल) : मैं निवेदन करना चाहता हूं कि जब भी मैं दौरे के लिए

श्रपने निर्वाचन-क्षेत्र में हैं जाता हं, तो मुझे वहां सरकारी कर्मचारियों के बारे में बहुब ही ज्यादा शिकायतें मिलती हैं । इसलिए मैं चाहता हं कि हर एक जिले में सदाचार समिति कायम की जाये।

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श्री माते (टीकमगढ) : मैं यह कहना चाहता हं कि निमारी स्टेशन पर जो प्लेटफार्म है, वह बहत नीचा है। मैंने एक दफ़ा मंत्री महोदय से यह अर्ज की थी कि वह प्लेटफा ऊंचा किया जाये, ताकि जनना को सु**च** हो जाये । सरकार को उस प्लेटफार्म क ऊंचा करने की तरफ ध्यान देना चाहिये।

श्री ना० नि० पाटिल (बलसार): मैं गजरात से बाता हं ब्रीर ब्रभी-ब्रभी ब्रपने चुनाव-क्षेत्र से होकर ग्राया हुं। जहां भी हम जाते हैं, सब लोग यही कहते हैं कि क्या तुम लोगों को इसलिए चुन कर भेजा गया है कि हम लोगों को खाना ही नहीं मिलता है।

एक माननीय सदस्य : वह सवाल तो श्राचुका है।

श्री ना० नि० पटेल : मैं ने नहीं

गुजरात की यह स्थिति हो गई है कि वहां की मिनिस्ट्री कितने दिन चलेगी, वह हम नहीं कह सकते । गजरात की मिनिस्दी को रिजाइन करना ही पडेगा । ग्रगर वे लोग रिजाइन नहीं करेंगे, तो लोग उनको पत्थर मारेंगे । हम यह नहीं समन पाते हैं कि ग्राख़िर जोन-बन्दी का क्या फ़ायदा होगा । जोन-बन्दी को ख़त्म किया जाये ग्रीर फिर एक दो महीने देखा जाये, ताकि सरकार को पता चल जाये कि जोन-बन्दी से कितना नकसान है।

Shri P. K. Deo (Kalahandi): On a point of order....

Mr. Speaker: No point of order would arise during this hour.

श्री ना० नि० पटेल : इस देश में एक ही आदमी हो गया है— रफी अहमद किदवई । उनके जमाने में इससे ज्यादा तंगी थी, लेकिन उन्होंने पावर ली श्रीर सबको कहा कि कंट्रोल वगैरह खत्म कर दिये जायें, तो यह समस्या श्रासानी से हल हो जायेंगी

भी सूर्य प्रसाद (भिंड): ग्रध्यक्ष महोदय, मैं ग्रापको धन्यवाद देता हूं कि ग्राज श्रापने बैक-बेंचर्ज कें लिए समय दिया ।

नन्दा जी ने इस देश से भ्रष्टाचार को मिटाने की बात कही है व एक ग्रान्दोलन चलाया है। लेकिन सब ग्राफ़शल्ज ग्रीर नान ग्राफिशल्ज से भ्रष्टाचार मिटाना तो बहत बड़ा काम है। ग्रगर नन्दा जी सिर्फ पुलिस डिपार्टमेंट से ही भ्रष्टाचार को मिटा दें, तो मेरा विश्वास है कि पचास फी सदी भ्रष्टाचार इस देश से दूर हो सकता है। ग्रभी हमारे ला मिनिस्टर ने कहा था कि हिन्दुस्तान की पालियामेंट ने जितने कानुन बनाये हैं. उतने शायद ब्रिटिश पालियामेंट ने सौ साल में नहीं बनाए हैं। मैं सरकार से पूछना चाहता हं कि जितने कायदे-क़ानून बह बनाती है, उन का इम्पलीमेंटेशन करने बाली मशीनरी उसके पास कौन सी है। बह मशीनरी है पुलिस । अगर देश की पुलिस भ्रष्ट है, तो फिर हमारे कायदे-क़ाननों को इम्पलीमेंट करने के लिए ग्रौर कोई मशीनरी नहीं रह जाती है। इसलिए उन कायदे-क़ानुनों से क्या फ़ायदा होगा ?

मैं डैकायट-इन्फ़्रेस्टिड एरिया से स्राता इं। मैं बताना चाहता हूं कि जो लोग डाक् बनते हैं, उन में से कुछ तो परिस्थितियों के कारण बनते हैं और पचास फ़ी सदी डाकुग्रों का किएशन पुलिस करती है। मैं मंत्री महोदय से विनती करूंगा कि उनको पुलिस की देख-भाल के लिए कुछ करना चाहिए । अगर उन्होंने अपनी मशीन ठीक कर दी. तो देश में पचास की सदी भ्रष्टाचार दूर हो जायेगा ।

श्री भजहरी महतो (पुरुलिया) : मैं पुरुलिया-कोटिशला रेलवे लाइन के लिए मिनिस्टर साहब से मिला हूं। उस के बिना जनता को बहुत तकलीफ़ होती हैं। वह सिर्फ़ 22 मील लम्बी लाइन हैं। उस को रांची लाइन से मिला दिया जाये। मेरा यही कहना हैं।

श्रीमती बसंत कुमारी (केसरगज) : माननीय अध्यक्ष महोदय, हमारे यहां उत्तर प्रदेश में सीलिंग से जो जमीन निकली है वह उस को देदी जाती है, जिस के पास पया है और जिस के पास नहीं है, उस को नहीं दी जाती है। बेचारे ग़रीबों के पास रुपया नहीं है। वे कहां से देंगें ? रुपये वाले जुमीन ले जाते हैं और बेचारे ग़रीब नहीं ले पाते हैं। लिहाजा इस तरफ़ ध्यान दिया जाये और ग़रीबों को जमीन दी जाये।

Shri Sivasankaran (Sriperumbudur):** Madras is in the grip of water scarcity, and the scheme drawn up by the Ghulati Commission has been delayed. Madras City should be supplied with water facility at the earliest moment.

Shri Hem Barua: Since you say it it a free-for-all hour, how are you calling only those who have not spoken?

Mr. Speaker: It is possible that if we continue this, something might come out of it.

श्री **चन्द्रमणि लाल चौघरी** (महुग्रा) : जनाब सदर साहब, मैं ग्राप के जरिये से यह निवदन करना चाहता हूं कि ग्रभी

^{**}Translation by Shri Sezhiyan of observations made in Tamil.

हमारे माननीय मित्र सदस्यों ने कहा कि भ्रष्टाचार पुलिस ग्रीर तमाम ग्रफ़सरों में है। लेकिन मैं उन को श्रीर दूसरे माननीय सदस्यों को बता देना चाहता हं कि बहत से मेम्बरों के अपने भाई, सगे सम्बन्धी कूटम्ब ग्रौर परिवार भी ग्रफसरों में सम्मिलित होते हैं। उन को यह बात महे-नजर रखनी चाहिए । सरकार को चैंलेंज महीं करना चाहिए । हम इस बात को ग्रच्छी तरह से जानते हैं। हर बात में सरकार को चेलेज करना मेरे दिलो-दिमाग के बाहर की बात है श्रीर मुनासिब नहीं है। यह हिन्दुस्तान की सरकार है और 44 करोड़ की सरकार है. न कि एक दो ब्रादिमयों की सरकार है। सरकार को चैंलज करने की बात मझे बिल्कुल मुलत माल्म पड़ती है, इसीलिए मैं स्राप की तबज्जह इस तरफ़ दिलाना चाहता हं।

श्रोमतो लक्ष्मोबाई (विकाराबाद) : अध्यक्ष महोदय, मैं अपनी कांस्टिटयएंसी के बारे में बोल रही हं। मझे डर लगता है कि मैं कसे अपनी कांस्टिट्युएंसी में जाऊं। मैं भाज चार साल से ग्रांध्र प्रदेश में शगर 'फक्ट्री के सवाल पर बोल रही हं। ग्रांध्र प्रदेश की गवर्नमेंट भी इस बारे में ग्रपनी 'रिकमेन्डेशन कर के भेज चकी है। यहां पर चार एग्रिकल्चर मिनिस्टर्स बदल गये, लेकिन यह काम पूरा नहीं हम्रा है। वहां के किसान बड़ी परेशानी में हैं। 3 लाख रु० ले कर वह उस पर सुद दे रहे हैं, बैंक में रखा हुआ है। लेकिन इंडस्ट्रीज वाले उस को फाइनलाइज नहीं कर रहे हैं। अगर इस में जल्दी नहीं की जाती तो बड़ी मश्किल होगी।

श्री फ० गो० सेन (पूर्निया) : जिस डिस्कशन के लिये मैं ने लिख कर दिया था वह तो भ्रष्टाचार के सम्बन्ध में था लेकिन खास तौर से एक चीज मैं कहना चाहता हं। 15 दिसम्बर को रेलवे के डिप्टी मिनिस्टर के पास से मुझे एक चिटठी मिली है जिस से पता चलता है कि सुप्रीम कोर्ट ने जिस रेलवे

रूल्स 148 और 149 को नलिफार्म कर के उन को ग्रल्टावायर्स डिक्लेग्रर कर दिया है। उस के ऊपर रेलवे बोर्ड ने छः वर्ष की इम्पोजी-शन ग्रौर लिमिटेंशन लगा दिया। एक रूल को सुप्रीम कोर्ट ने रह कर दिया जिस के कारण मैं ने एक सवाल इस सदन के माननीय सदस्य श्री प्रिय गप्त के बारे में पूछा था। उसी जजमेंट के अनसार एक तरफ तो वह रेलव कर्मचारी बन जाते थे ग्रौर दूसरी तरफ इस संसद के सदस्य बन जाते थे। लेकिन उस रद्द किये हुए कानुन पर रेलबे बोर्ड ने छ: वर्ष का इम्पोजीशन लगा दिया है जब से जजमेंट हुआ है सन 1963 में । मैं उस को पढ़ता हं:

Discussion on

Matters of Public Importance

"That the ex-Railway employee's date of termination should be within a period of six years from the date of Supreme Court's decision, i.e., his services should have been terminated after 5th December, 1957".

इस के माने यह हो जाते हैं सुप्रीम कोर्ट ने श्री प्रिय गप्त को रिइन्स्टेट कर दिया, 8-8-56 को यानी सुप्रीम कोर्ट के जजमेंट से 7 वर्ष पहले का ऋष्वाइंटमेंट हो गया। इसके दर्म्यान रेलव बोर्ड ने क्यों यह छ: वर्ष का इम्पोजीशन लगा दिया यह पता नहीं लगता है। इस प्रकार से जिन स्पेशल रूल्स को 148 ग्रीर 149 को नलिफाई कर दिया, ग्रल्टावायर्स कर दिया उस को रेलवे बोर्ड ने फिर पुनर्जीवित कर दिया । यह कैसे हुआ। इस से एक डिमाकेंशन हुआ। यानी छः वर्ष से ऊपर हो गया ग्रल्टावायर्स किये हए, इस तरह से कंडिशन नहीं लगनी चाहिये उस को हटाया जाये।

Shri P. K. Deo: Sir, on a point of order.

Some hon. Members: No.

Shri P. K. Deo: How can you deny my right to raise a point of order? I can raise a point of order any time.

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Mr. Speaker: If really that is the intention, I may say this. I was just trying to have some experience. 1 thought that during the next session in the beginning I will call the leaders of all the groups and some other Members also and we can just ascerwin whether we can utilise this time to more useful purpose.

Shri Kapur Singh: Abolish this hour, Sir.

Mr. Speaker: The House stands adjourned sine die.

16.45 hrs.

The Lok Sabha then adjourned sine die